



**CENTRAL POLLUTION CONTROL BOARD**  
REGIONAL DIRECTORATE, LUCKNOW

**Visit Report:** M/s Speciality Industries Polymers & Coating Pvt. Ltd SIDCUL,  
Sitarganj (UK)

M/s Speciality Industries Polymers & Coating Pvt. Ltd. is located at Plot No. A 165, ELDICO, SIDCUL, Sitarganj in U.S. Nagar District of Uttarakhand State. The unit is engaged in production of Polymer Emulsion. The unit was visited on 28.01.2020 in reference to the Hon'ble NGT order dated 03.12.2019 in the matter of O.A. No 123/2018, by joint team of officials from Regional Directorate, CPCB, Lucknow and Regional Office UEPPCB, Kashipur.

The Salient observations made during the visit are as follows:

- 01 M/s Speciality Industries Polymers & Coating Pvt. Ltd. is engaged in production of Polymer Emulsions & all Acrylic water-based Emulsions. The consented production capacity of the unit is 390 MT/month Polymer Emulsions, 50 MT/month Acrylic water-based Emulsions, 220 MT Styrene Acrylic Water Based Emulsions & 250 MT VAM Acrylic Water Based Emulsions.
- 02 The Consolidated Consents to operate under Water Act, 1974 & Air Act, 1981 and Authorization under Hazardous & Other Waste (M & TM) Rules, 2016 (CCA) issued by Uttarakhand Environment Protection & Pollution Control Board (UEPPCB) is valid up to 31.03.2022.
- 03 On the day of visit, the unit was in operation, the detailed information collected in the prescribed format is attached at Annexure.
- 04 The unit has yet not obtained NOC from CGWA for extraction of groundwater. The unit has applied for the same on 11.05.2017.
- 05 The unit has installed electromagnetic flow meters for measurement of water consumption & wastewater generation. The data on daily basis is maintained by the unit.

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- 06 As per the log book, water consumption during January 01 – 28, 2020 was 30.02 KLD.
- 07 The unit has provided PETP comprising of collection cum equalization, chemical dosing and settling units. The unit has also installed Reverse Osmosis followed by Agitated thin film dryer to achieve ZLD.
- 08 During visit, it was observed that the unit was not discharging any treated effluent into the CETP conveyance system and the pipe connecting PETP outlet to CETP conveyance system was removed.
- All the process and domestic effluent generated was recycled and reused in the process after treatment.
- 09 As the unit is achieving ZLD through Reverse Osmosis followed by Agitated thin film dryer, no effluent was discharged. And hence, the sample of treated effluent was not collected.
- 10 The unit has provided 01 boiler of 600 Kg/ hr capacity. Dust collector is attached as Air Pollution Control Device. The emission from the boiler is attached to stack of 15 m height.
- 11 Due to intermediate rain in the area during January 28 - 29, 2020, the source emission could not be monitored.
- 12 The unit has also provided 01 DG set of capacity 125 KVA for power back up along with acoustic enclosures and stack of 03 m height.
- 13 As per CCA, ETP sludge is the only hazardous waste generated during the process. The unit has obtained membership of TSDF being operated by M/s Bharat Oil and Waste Management Ltd.
- 14 Around 148 kg ETP sludge was sent to TSDF during 25.06.2019 to 26.12.2019 for disposal. The records of hazardous waste sent to TSDF are maintained in Form-10.
- 15 The unit has installed HW display board of 6' X 4' size near the main entrance gate. The information related to hazardous waste, air pollution and water pollution were found updated on the day of inspection.

Anoop





## 16 Calculations of Environmental Compensation

The environmental compensations are calculated based on the methodology developed by CPCB as per the directives of Hon'ble NGT in the matter of OA No. 593 of 2017 and OA No. 327 of 2018.

As per methodology the environmental compensation was separately calculated for non-compliance w.r.t. industrial pollution and ground water extraction.

### A. Environmental Compensation on Industrial Pollution:

Calculation of Environmental Compensation is as demonstrated below

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 199 \times 250 \times 0.5 \times 1.0 \\ &= 19,90,000/- \end{aligned}$$

Where;

PI = Pollution Index of industrial sector  
(taken as '80' considering 'Red Category')

N= Number of days of violation took place

Compliance status of previous inspections

18.05.2018	Non-Complying
04.12.2018	Complying
28.01.2020	Complying

Therefore, number of violating days = 199 days (during 18.05.2018 - 04.12.2018)

R = A factor in Rupees (taken as '250')

S = Factor for scale of operation

('0.5' considering scale of operation being 'small')

LF = Location factor ('1.0' considering population of area being < 1 million)

### B. Environmental extraction of the Ground water without NOC from CGWA:

$EC_{GW} = \text{Water Consumption Per day} \times \text{Nos of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Area category	Safe/Non notified area
Use	Industrial
Average water consumption as per logbook	30.02 m <sup>3</sup> /day
ECR <sub>GW</sub> for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	20 Rs/m <sup>3</sup>
Water meter reading on the day of visit (28.01.2020)	26,688 m <sup>3</sup>
Total EC <sub>GW</sub> for illegal extraction of the ground water (till 28.01.2020)	Rs. 5,33,760 /-

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*R*

*R*

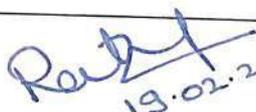
Hence, calculated environmental compensation for 26,688 m<sup>3</sup> ground water extraction without NOC from CGWA Rs. 5,33,760/-. In addition, Rs. 20/- per m<sup>3</sup> may be charged from the unit till obtaining NOC from CGWA.

### Recommendations:

The environmental compensation as given may be recovered from industrial unit

- Rs. 19,90,000/- for non-compliance w.r.t. industrial pollution during 18.05.2018 – 04.12.2018.
- Rs. 5,33,760/- for 26,688 m<sup>3</sup> ground water extraction without NOC from CGWA. In addition, Rs. 20/- per m<sup>3</sup> may be charged from the unit till obtaining NOC from CGWA.

Further, the unit may be asked to carry out and submit third party feasibility report of ZLD installed from reputed organisations/institutes like IIT, NPC, NEERI, NIT, etc.

Inspecting Officer	
Rajendra D Patil, Scientist D Regional Directorate, CPCB, Lucknow	 19.02.2020
Anurag Negi, Regional Officer RO, UEPPCB, Kashipur	 19/02/2020
Monitoring Team	
Dharmnath Prajapati, RA Regional Directorate, CPCB, Lucknow	 19.02.2020
Date of inspection	January 28, 2020



### DETAILS OF ANNEXURES

Annexure No	Details of Annexure	No of pages
I.	Information in prescribed format	02
II.	CPCB Analysis Report	02
III.	Copy of consolidated Consents and Authorizations	05
IV.	Application submitted for NOC provided by CGWA	04
V.	Details of ETP provided by the unit	05
VI.	Copy of Logbook maintained for water consumption and wastewater discharge	01
VII.	TSDF membership and copy of Form 10	04
VIII.	Copy of Environmental Statement as Form - V	05

*Amul*

*[Signature]*

*Rohit*

## M/s Speciality Industrial Polymers &amp; Coating Pvt. Ltd. SIDCUL, Sitarganj

01	Name & Address of the Industry	M/s Speciality Industrial Polymers & Coating Pvt. Ltd. Plot No. A-165, ELDECO SIDCUL Industrial Park Sitarganj, Dist.- Udham Singh Nagar, Uttrakhand																													
02	Coordinates of the Unit	29° 01' 29.99"N 79° 41' 9.68"E																													
03	Type of Industry Sector	Red																													
04	Scale of Operation	Small Scale Industry																													
05	Operational Status	Operational																													
06	Name of main raw materials	<table border="1"> <thead> <tr> <th rowspan="2">Raw Material</th> <th colspan="4">Quantity consumed in MT</th> </tr> <tr> <th>Oct-19</th> <th>Nov-19</th> <th>Dec-19</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>Butyl Acrylate Monomer</td> <td>110.6</td> <td>85.3</td> <td>94.8</td> <td>291</td> </tr> <tr> <td>Styrene Monomer</td> <td>84.0</td> <td>68.7</td> <td>52.3</td> <td>205</td> </tr> <tr> <td>Methyle Methacrylate</td> <td>21.3</td> <td>12.7</td> <td>37.1</td> <td>71</td> </tr> <tr> <td>Other Raw Material</td> <td>43.6</td> <td>34.3</td> <td>33.8</td> <td>112</td> </tr> </tbody> </table>	Raw Material	Quantity consumed in MT				Oct-19	Nov-19	Dec-19	Total	Butyl Acrylate Monomer	110.6	85.3	94.8	291	Styrene Monomer	84.0	68.7	52.3	205	Methyle Methacrylate	21.3	12.7	37.1	71	Other Raw Material	43.6	34.3	33.8	112
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Other Raw Material	43.6	34.3	33.8	112																											
07	Status of Consent under Water & Air Acts and Authorization under HWM Rule	The Consolidated Consents & Authorization issued by UEPPCB is Valid up to 31.03.2022.																													
08	Consented Production Capacity:	<table border="1"> <thead> <tr> <th>Product Name</th> <th>Quantity (MT/Month)</th> </tr> </thead> <tbody> <tr> <td>All Acrylic Water Based Emulsions</td> <td>50</td> </tr> <tr> <td>Polymer Emulsions</td> <td>390</td> </tr> <tr> <td>Styrene Acrylic Water Based Emulsions</td> <td>220</td> </tr> <tr> <td>VAM Acrylic Water Based Emulsions</td> <td>250</td> </tr> </tbody> </table>	Product Name	Quantity (MT/Month)	All Acrylic Water Based Emulsions	50	Polymer Emulsions	390	Styrene Acrylic Water Based Emulsions	220	VAM Acrylic Water Based Emulsions	250																			
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VAM Acrylic Water Based Emulsions	250																														
09	Source of Water Supply	Tube well																													
10	NOC from CGWA for extraction of Ground Water	The unit is yet to obtain NOC from CGWA for ground water extraction. However, the unit has submitted application for the same on 11.05.2017.																													

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*[Signature]*

*Rohit*

11	Daily consumption of fresh water (KLD)	Around 22.5 KLD (as informed)		
12	Wastewater Generation (KLD)	As per the consent quantity of wastewater generation is 06 KLD.		
13	Unit Details of ETP	The unit has provided ETP comprising of collection cum equalization, chemical dosing and settling units. The unit has also installed Reverse Osmosis followed by Agitated thin film evaporator to achieve ZLD.		
14	Designed Treatment Capacity of ETP (KLD)	ETP capacity - 02 KL per batch.		
15	Operational Status of ETP	The ETP were found operational during inspection.		
16	Flow meter(s) at inlet & outlet of ETP	The unit has provided flow meters for measurement of water consumption and wastewater discharged.		
17	Mode of treated effluent disposal	Treatment Plant is based on Zero Liquid Discharge system and all the treated effluent is recycled and reused.		
18	Any bypass observed	No		
19	Details of HW Generation & its disposal: As per Environmental Statement (Form 5)			
	<b>Hazardous Wastes</b>	<b>Quantum in Kg</b>	<b>Disposal Practice</b>	
	ETP Sludge	162	TSDF (BOWML)	
20	Source of Air Pollution			
	<b>System</b>	<b>Type of Fuel</b>	<b>Fuel Quantity</b>	<b>APCDs attached</b>
	Boiler (600 Kg/Hr.) x 01	Diesel	80 Kg/Hr	Natural Draft
	DG Set (125 KVA) x 01		15 Ltr./Hr	Acoustic Enclosure
21	Date of Inspection	28.01.2020		

*Amesha*

*[Signature]*

*Rishi*

केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc No. CB/ZLN/QR/5.10/2	Issue No. : 02	Dt of Issue : 22.11.2015	Page No. : 1 of 1
Amendment no. : 00	Amendment Dt: 00	Approved by : TM	Issued by: QM
पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ		PICUP Bhawan, Vibhuti Khand, Gomtinagar, Lucknow	
फ़ोन : 0522 : 4087600		Phone : 0522- 4087600	
फैक्स : 0522 : 4087602		Fax : 0522 - 4087602	



WASTEWATER  
TEST REPORT

S.No W/2020/31

Date of test report: 11/02/2020		Date/period of testing: 31/01-11/02/2020						
1	परियोजना /Project/Test Programme	NGT						
2	नमूने का स्रोत /भूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	Sitarganj						
3	नमूने का प्रकार /ग्रेब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab						
4	नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Sci. D/Sh. Dharmnath, RA						
5	नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020						
6	प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020						
7	नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/QR/5.7/1 Issue No. 01						
8	विक्षेपण हेतु आवेदनकर्ता/Analysis indented by	Sh. R.D. Patil, Sci. D						
क्रम नं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.					
			RDP-425	RDP-426	RDP-427	RDP-428	RDP-429	RDP-430
1.	पी एच/ pH		7.64 (17.0°C)	7.01 (20.0°C)	4.08 (19.6°C)	7.89 (19.6°C)	6.95 (19.6°C)	7.53 (17.2°C)
2.	एस.एम./ SS	मि.ग्र./लि. mg/L	238	BDL	617	134	104	3.02
3.	टी.डी.एस./ TDS	मि.ग्र./लि. mg/L	1083	871	4260	2229	476	1059
4.	फ्लोराइड/ Fluoride as F <sup>-</sup>	मि.ग्र./लि. mg/L	---	1.46	---	BDL	---	1.18
5.	अमोनिकल नाइट्रोजन/ Ammonical Nitrogen (NH <sub>3</sub> -N)	मि.ग्र./लि. mg/L	---	BDL	---	41.3	---	---
6.	फिनोल/ Phenols as C <sub>6</sub> H <sub>5</sub> OH	मि.ग्र./लि. mg/L	---	1.53	---	2.69	---	3.51
7.	बोरॉन/ Boron	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
8.	ऑयल व ग्रीस/ Oil & Grease	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
9.	सी.ओ.डी. /COD	मि.ग्र./लि. mg/L	50.2	5.3	8382	381	656	34.4
10.	बी.ओ.डी. /BOD	मि.ग्र./लि. mg/L	---	BDL	---	110	---	7.99
11.	क्रोमियम हेक्सा./ Chromium-VI	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
12.	कैडमियम/Cd	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
13.	क्रोमियम/Cr	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
14.	कॉपर/Cu	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
15.	निकल/Ni	मि.ग्र./लि. mg/L	---	0.79	---	0.95	---	0.32
16.	लेड/Pb	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
17.	ज़िंक/Zn	मि.ग्र./लि. mg/L	---	0.27	---	0.24	---	0.34
18.	आर्सेनिक/As	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
19.	मरकरी/Hg	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL

विश्लेषण विधि हेतु कृ.प.उ./Test methods followed are appended overleaf

CODE	Description
RDP-425	PETP Inlet
RDP-426	PETP Outlet
RDP-427	PETP Inlet
RDP-428	PETP Outlet
RDP-429	PETP Inlet
RDP-430	PETP Outlet

End of Test Report

*Manju*  
11/02/2020  
(Manju Srivastava)

*Manju*  
11.02.2020  
वी० के० सचान  
वैज्ञानिक 'घ'

आख्यता बनाने वाले के हस्ताक्षर/ Prepared by (Name & Sign)

अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

Parameters	Test Method	Detection Range
pH	APHA 4500 H <sup>+</sup> -B, 23 <sup>rd</sup> Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L -10,000 mg/L
Total Dissolved Solids	APHA 2540 C, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L- 100 g/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 <sup>rd</sup> Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 <sup>rd</sup> Ed. 2017 4500 OC, 23 <sup>rd</sup> Ed. 2017 IS-3025 part 44; 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Ammonical Nitrogen	APHA 4500-NH <sub>3</sub> -F, 23 <sup>rd</sup> Ed. 2017 (Phenate Method)	0.5mg/L- 200 mg/L
Oil and grease	APHA 5520-B, 23 <sup>rd</sup> Ed. 2017	5 - 1000 mg/L
Boron	APHA 4500-B C, 23 <sup>rd</sup> Ed. 2017	0.5mg/L- 10 mg/L
Phenol	APHA 5530-B, 23 <sup>rd</sup> Ed. 2017	0.1mg/L -5.0 mg/L
Fluoride	APHA 4500-F C, 23 <sup>rd</sup> Ed. 2017 (Ion Selective Electrode Method)	0.5 - 50 mg/L
Chromium - VI	APHA 3500-Cr B, 23 <sup>rd</sup> Ed. 2017	0.1 - 20 mg/L
Copper (Cu)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.5 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 100 mg/L
Mercury (Hg)	APHA 3112-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L
Arsenic (As)	APHA 3114-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L

1. APHA - American Public Health Association
2. IS - Indian Standard



## HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board  
 "Gauri Devi Prayavaran Bhawan"  
 46B, I.T. Park, Sahastradhara Road, Dehra Dun

JEPPCB/HO/Con/S-518/2019/ 490

Date: .06.2019 26.7.20,  
REGD. POST

To,

M/s Speciality Industrial Polymers & Coating  
 Pvt Ltd.,  
 Plot No : A-165,  
 Eldeco Sidcul Industrial Park,  
 Tehsil-Sitarganj, Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 16749	Inward ID - 239083
CCA (Renewal)	Date : 28.05.2018
Consent No	

CCA is hereby granted to M/s Speciality Industrial Polymers & Coating Pvt Ltd located at Plot No : A-165, Eldeco Sidcul Industrial Park, Tehsil-Sitarganj, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from up to 31.03.2022 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 4.51 Crs :-

	Last CTE or CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	All Acrylic Water Based Emulsions	50MT	All Acrylic Water Based Emulsions	50MT
2	Polymer Emulsions	390MT	Polymer Emulsions	390MT
3	Styrene Acrylic Water Based Emulsions	220MT	Styrene Acrylic Water Based Emulsions	220MT
4	VAM Acrylic Water Based Emulsions	250MT	VAM Acrylic Water Based Emulsions	250MT

## 2. Specific Conditions under Water Act:-

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	6
Sewage	Nil	1

- 1 -



- (ii) **Trade Effluent Treatment and Disposal:** The applicant shall operate Effluent Treatment Plant consisting of primary, secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent to achieve Zero Discharge and remaining treated effluent shall be sent to CETP/reuse in gardening and the same has to be maintained continuously so as to achieve the quality of the treated effluent to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time:-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal:** The applicant shall provide comprehensive Septic Tank and Soak pits as is required with reference to influent quantity and quality.

**3. Conditions under Air Act:-**

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (M)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (125KVA) x 1Nos	3	Diesel	15Ltr./Hr	Acoustic Enclosure	-
2	Boiler (600Kg/Hr) x 1Nos	15	Diesel	80 Ltr./Hr	Natural Draft	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m. Night time: from 10.00 p.m. to 6.00 a.m.

**4. Conditions under Hazardous & Other Wastes Rules-2016:-**

- (i) Number of authorization and date of issue : \_\_\_\_\_
- (ii) The Factory Manager of M/s Speciality Industrial Polymers & Coating Pvt Ltd, Sitarganj, Distt-U.S.Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.



- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.100	Recyclable.
2	Schedule I - 35.3	1.00	Secure Land Fillable.

(iv) The authorization shall be in force for a period up to 31.03.2022.

(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986**.

**Terms and conditions of authorization:-**

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for Mixing and Blending processes only.
  6. **Compulsory documents to be submitted by the Industry/Unit:-**
    - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous & Other Wastes Rules, 2016** and **Third Party Audit Report**.
    - (ii) **Environment Statement in Form-V** of **Environment (Protection) Rules, 1986**.
    - (iii) **Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**
  7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous Rules & Other Wastes Rules, 2016** will results in legal action under the aforesaid Acts and Rules.

  
Member Secretary

Copy 10:- Regional Officer, Uttaralhand Environment Protection and Pollution Control Board, Kashipur, USNagar for information and compliance of the same.

  
Chief Environment Officer



**Specific Conditions:**

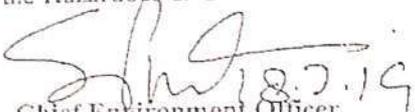
1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be verified.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous & Other Waste Rules, 2016 while disposing hazardous waste.
11. The Unit shall ensure all safety measures and shall obtain necessary permission from competent authority.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The Unit shall strictly comply with the provisions of Water, Air & E(P) Acts and Rules/Notifications made thereunder.

**General Conditions:-**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be



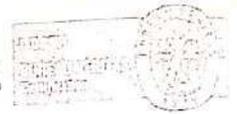
- reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
  12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
  13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
  14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
  16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
  17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
  18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
  19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
  20. In no case, any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
  21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
  22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
  23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
  24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
  25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous & Other Wastes Rules, 2016 shall be submitted to the Board.

  
 Chief Environment Officer



SPECIALITY INDUSTRIAL POLYMERS &amp; COATINGS PVT. LTD.

DIN No. U24220MH2004PTC147509



To,  
The Regional Director  
Central Ground Water Board, Uttarakhand Region  
419-A, Kanwali Road, Baluwala  
Near Urja Bhawan, Dehradun, Uttarakhand

Subject: Application for issuing NOC of ground water extraction

Dear Sir,

Please refer our e-application number 21-4/466/UT/IND/2017 Dated 11/05/2017 for above subjected matter. So we are submitting attached herewith our application in hard copy along with processing fee of Rs. 1000/- through DD No. 378305 Dated 15-05-17 of State Bank of India, SITARGANJ, in favor of PAO, CGWB, payable at Faridabad, Haryana.

So kindly acknowledge the Receipt.

Thanks & Regards

For Speciality Industrial Polymers & Coatings Pvt. Ltd.

  
Authorized Signatory

ENCL :-

1. Copy of Application Form along with Fee (DD No. 378305)
2. Copy of Plant Layout.
3. Revenue Sketch of site.
4. Copy of Land Documents-Lease Deed
5. Copy of Referral Letter from R.O., UEPPCB
6. First Consent to Establishment
7. First Consent to operate.
8. Latest Consent Copy.
9. Manufacturing Process Flow Chart
10. Copy of agreement with TSDF for hazardous waste disposal.
11. Copy of Ground Water Quality report.



11/13/2019

NOCAP



समृद्धये जयते  
Welcome : SIPCPL

Previous Login Date Time: 01/10/2019 10:27:47 PM, IP Address: 117.205.131.40

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Guidelines

Steps for Filing

Online Application

Application No : 21-4/466/UT/IND/2017

No :

Receive Date : 11/05/2017

Date :

Documents

Name of Industry : SPECIALITY INDUSTRIES POLYMERS AND COATING PVT. LTD.

Required for Online

Industry :

Application

Industrial

Application Fee : Rs. 1000.00/- (Rupees One Thousand Only) (Submitted: Yes)

Infrastructure

Processing

Mining

Fee :

Current Stage : Application Verification Stage

Stage :

Application Status

Current Status : Submitted

Online

Status :



Address :

Address : [Faded text]

- Home
- Registration
- Apply
- Apply Status
- Locations
- CGWB
- Headquarters

Applied for NOC-  
Online  
NOC Issued-Online

Contact

Current Status

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Copy of Application Received On
11/05/2017		(Evaluation Officer)		06/11/2019	Inprocess	Hard copy of the application is under scrutiny	22/05/2017

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Ground Water Recom Per Day	Ground Water Recom Annual
No Record for this Stage.								

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
No Record for this Stage.						

Page 03 of 04



11/13/2019

NOCAP

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
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No Record for this Stage.

11/13/2019



Page 04 of 04 <sup>3/3</sup>

Details of Raw Material and Production

Finished Products :

Qty in Metric Tons

Production	Oct-19	Nov-19	Dec-19
Water Based Polymer Emulsions (Polycryl)	519	402	436

Consumption of Major Raw Materials for existing Production

	Oct-19	Nov-19	Dec-19	
Major Raw materials	Qty in Mt	Qty in Mt	Qty in Mt	Total
Butyl Acrylate Monomer	110.6	85.3	94.8	291
Styrene Monomer	84.0	68.7	52.3	205
Methyle Methacrylate	21.3	12.7	37.1	71
Other Raw materials	43.6	34.3	33.8	112

Material Balance

	Styrene Acrylic	All Acrylic
<u>Average Consumption- Per kg production</u>		
Major Raw materials	kg	kg
Butyl Acrylate Monomer	0.209	0.23
Styrene Monomer	0.201	
Methyle Methacrylate		0.211
Other Raw materials	0.09	0.059
Demineralized water	0.5	0.5
<b>TOTAL</b>	<b>1.00</b>	<b>1.00</b>



ZERO LIQUID DISCHARGE SYSTEMS

BY

SPECIALITY INDUSTRIAL POLYMERS & COATINGS PVT LTD

Plot No A-165, Eledeco Sidcul Industrial Phase - I  
District - Udham Singh Nagar, Sitarganj  
Uttarakhand



## Introduction

We Speciality Industrial Polymers & Coatings Pvt. Ltd. Manufacturers of Water Based Polymer Emulsion at Eldeco Sidcul Industrial Park, Phase - I Udham Singh Nagar, Sitarganj. Being a water based emulsion manufacturer, water gets polluted and effluent is generated. The effluent generated is due to washing & cleaning of vessels, floor etc. which contents high COD, BOD & TDS values. It is the need of environment to minimize the pollution load. By realizing the fact we have decided to set up effluent treatment plant and to achieve and maintain the standard norms our organization has decided to set up Zero Liquid discharge facility.

## Objective:

To achieve Zero Liquid Discharge with a view

## Machinery Description :

1. Effluent Treatment Plant (Primary Process)
2. Reverse Osmosis Plant (Secondary Process)
3. Agitated thin Film Evaporator (Tertiary Process)

## Process:

The management has decided to achieve the Zero effluent discharge. The industrial effluent shall be collected and recycled through primary, secondary & tertiary treatment. The recycled water shall be reused.

## Primary Process

### Effluent Treatment Plant

The treatment will include following units

- A. Collection cum neutralization
- B. Flash Mixer
- C. Solid liquid separation (Settling Tank)
- D. Sludge drying Beds



### Collection cum Neutralization Tank:

All effluent generated from production area, such as cleaning of reaction vessel, washing of drums and seepage during drum filling etc. gravitate to collection cum equalization cum neutralization tank.

The main objective of collection cum equalization cum neutralization tank is to collect, equalize & neutralize effluent. For mixing aeration grid is provided at bottom of the tank. Air is supplied through existing Air Compressor. Though the pH is neutral in nature, to increase the pH of the effluent up to 8.5, hydrated system is provided. Dosing will be manual.

There will be two numbers of collection cum equalization cum neutralization tank. Operation of the tank will be on fill & draw method. One tank will receive the effluents, while another tank will be under treatment/transfer. Effluents will be received to any one of the reaction tank at a time. These tanks will be underground RCC.

### Flash Mixer:

After pH adjustment, effluent is pumped to flash mixer where provision is made for dosing of alum and polyelectrolyte for better flocculation and fast solid liquid separation. Dosing will be manual. MOC of the tank will be MS with inside FRP lining. Mixing will be achieved with the help of high speed agitator. MOC of the agitator will be SS 304. Alum/polyelectrolyte solution will be prepared in the existing plastic drums.

### Solid Liquid separation:

After completion of treatment in flash mixer, effluent will be gravitate to settling tank. This tank will be above ground in MS Structure with inside FRP lining. Additional air grid is provided in the settling tank to facilitate the mixing of the content. After the proper mixing the air valve is closed and the effluent is allowed to settle in settling tank. Sludge will settle at the bottom of the tank & clear effluent is diverted to the storage tank by gravity or pumping.

### Sludge Drying Beds:

Sludge settled at the bottom of the settling tank will be directed to the sludge drying beds. Filtrate from sludge drying bed will be taken back to collection cum equalization cum neutralization tank. Dried sludge from sludge drying beds will be suitably disposed off as per statutory norms.



## Equipment List:

<u>Sr. No</u>	<u>EQUIPMENT DESCRIPTION</u>	<u>CAPACITY/SIZE</u>	<u>QTY</u>
1	Collection cum equalization cum neutralization Tank	1.5m x 1.5m x 2.0m + 0.3 FB 350 mm wall thickness	2 Nos.
2	Flash Mixer	0.4m x 0.4m x 0.5m	1 No
3	Agitator at Flash Mixer	0.5 hp high speed	1 No
4	Settling Tank	1.2m x 1.2m x 1.5 m with 0.7m hopper	1 No
5	Sludge Drying Beds	1.5m x 1.5m x 1.2m 230 mm wall thickness	2 nos
6	Alum/polyelectrolyte dosing tank	200 lit	2 Nos

## Secondary Treatment

The Treatment will include following units

- 1) Collection cum Neutralization Tank
- 2) Feed tank
- 3) Reverse osmosis Plant 1
- 4) Reverse osmosis Plant 2
- 5) Permeate Water Storage Tank
- 6) Reject Water Storage Tank

### Collection cum Neutralization Tank

The Effluent generated from various streams such as treated effluent from Primary Treatment and other from reject of DM plant and reject of water softener plant shall be collected in separate 5 kl storage tank. i.e. collection cum neutralization tank. pH of the collected effluent shall be check. If the pH found slightly acidic or alkaline then pH neutralization process shall be carried out by adding suitable chemicals in it. Agitation is provided by the agitator. Once the pH is neutralized then this water is transfer to 10 Kl Storage tank. Separate feed pumps are provided to each tank

### Reverse Osmosis Plant - I

The feed which is collected in 10 KL feed tank shall be given to Reverse Osmosis Plant 1 through feed pump. In Reverse Osmosis, the pressurized effluent water is forced through a semi-permeable membrane to the fresh water recovery side. The membrane rejects the salt ions present in the effluent water, but allows the pure water to pass through the membrane. When the feed quality is concentrated, only about 70 % of the



effluent water passes through the membrane as permeate. The remaining concentrated effluent water with almost 95-98% salt ions and other impurities is discharged. Pressure of up to 50 - 60 bar is applied to the effluent water to force the pure water molecules through the semi-permeable membrane. The majority of the dissolved salts and all of the organic material, bacteria and suspended solids are retained by the membrane and discharged from the system with the concentrated effluent. The pure water is stored into the permeate storage tank. The rejected water shall be collected in separate storage tank. The recovery of RO I plant is 70%

### Reverse Osmosis Plant - II

The reject of RO Plant I shall be collected in 5 KL storage tank which act as feed tank for Reverse Osmosis Plant No II. The feed is given to RO II plant through separate feed pump. In Reverse Osmosis, the pressurized effluent water is forced through a semi-permeable membrane to the fresh water recovery side. The membrane rejects the salt ions present in the effluent water, but allows the pure water to pass through the membrane. When the feed quality is concentrated, only about 55 % of the effluent water passes through the membrane as permeate. The remaining concentrated effluent water with almost 95-98% salt ions and other impurities is discharged. Pressure of up to 50 - 60 bar is applied to the effluent water to force the pure water molecules through the semi-permeable membrane. The majority of the dissolved salts and all of the organic material, bacteria and suspended solids are retained by the membrane and discharged from the system with the concentrated effluent. The pure water is stored into the permeate storage tank. The rejected water shall be collected in separate storage tank. The recovery of ROII plant is 55%

### Tertiary Treatment

The Treatment will include following units

- 1) Feed Tank
- 2) Agitated Thin film Evaporator/Dryer
- 3) Permeate tank

The Reject water from Reverse Osmosis Plant - II shall be collected in separate storage tank which acts as feed tank for Agitated Thin Film Evaporator/Dryer System. ATFD Stands for evaporation of water /solvents to concentrated liquid to dry powder or flakes. It is the ideal apparatus for continuous processing of concentrated material to dry solids. ATFD consist of Vertical Cylindrical body with heating Jacket and rotor inside of the shell which is equipped with rows and pendulum blades all over the length of dryer. The hinged blades spread the wet feed product in a thin film over the heated wall. The Vapours produced rise upwards, and pass through cyclone separator mounted at vapour outlet of ATFD.



Further these vapours will be condensed in condenser and recover as condensate. System will be operated under vacuum for temperature sensitive products and atmospheric condition for normal drying. Dry powder shall be collected at the bottom. Condensate shall be collected in permeate tank. The output of secondary & tertiary treatment, the Permeate water shall be collected & stored in 10 KI storage tank. The permeate water shall be reused back in utility plant. Dry powder which is coming from tertiary treatment shall be collected and send to Waste management.



ANNEXURE VI

JAN-2021

DT	STAFF	A	B	Category	Wages/Salary	KWH	KVAH	Other
01/01/20	09	6+7	3+1		260472	295674	314346	500
2)	09	7+7	2+0	emp. prakas	2606111	297177	315817	202400
3)	09	5+6	4+1	emp. prakas	260750	298241	316859	300
4)	09	6+6	3+1	emp. prakas	260877	299389	317977	200
5)	02	2+01	1+0		261000			100
6)	09	7+5	1+1	emp. prakas	261127	299501	318079	500
7)	09	7+56	1+1	emp. prakas	261254	299651	318166	400
8)	09	7+5	2+1	emp. prakas	261381	299726	318200	250
9)	09	7+7	5+1	emp. prakas	261508	299801	318279	500
10)	09	7+8	5+2		261635	299876	318314	400
11)	09	8+7	5+1	emp. prakas	261762	299951	318349	230
12)	6	7+8	2+0					
13)	09	5+8	4+1	emp. prakas	261889	299976	318379	500
14)	08	6+7	4+1	emp. prakas	262016	299951	318349	500
15)	09	8+7	4+1	emp. prakas	262143	299926	318314	500
16)	08	8+8	3+0	emp. prakas	262270	299901	318279	500
17)	9	5+7	5+0					500
18)	9	8+8	5+1	emp. prakas	262397	299876	318249	500
19)	05	5+3	1+0	emp. prakas	262524	299851	318214	500
20)	8	6+6	5+2	emp. prakas	262651	299826	318179	500
21)	9	8+7	3+1	emp. prakas	262778	299801	318144	500
22)	9	8+7	5+1	emp. prakas	262905	299776	318109	500
23)	8	7+7	3+1	emp. prakas	263032	299751	318074	500
24)	8	8+8	2+1	emp. prakas	263159	299726	318039	500
25)	8	7+8	3+1	emp. prakas	263286	299701	318004	500
26)	3	8+6	1+0					500
27)	8	7+6	2+0	emp. prakas	263413	299676	317969	500
28)	8	7+5		emp. prakas	263540	299651	317934	500





**BHARAT OIL & WASTE MANAGEMENT LTD.**

**(BOWML)**

[www.bharatoil.com](http://www.bharatoil.com)

Passionately Protecting Mother-Nature Since 1978

**MEMBERSHIP CERTIFICATE**

M/s. Speciality Industrial Polymers & Coatings Pvt. Ltd.

Plot No. A-165, ESIP, Phase-I, Eldeco Sidcul Industrial Park, Sitarganj, US Nagar,  
Uttarakhand

is a registered member of our facility

Khasra# 69/1, Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, Uttarakhand

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/R/1351/13

Expiry Date : December 26, 2020

One may verify 'active' membership by calling  
Bharat Oil & Waste Management Ltd. at  
011-4100 0710, 2981 6466 or Email : [sales@bharatoil.com](mailto:sales@bharatoil.com)

For Bharat Oil & Waste Management Ltd.

*[Signature]*  
Director



\*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML upon non-payment of dues payment



**FORM 10**  
[See rule 19 (1)]  
**MANIFEST FOR HAZARDOUS AND**

1 Occupier's Name & Mailing Address  
(including Phone No. and email)

2 Sender's Authorization No.

3 Manifest Document No.

Transporter's Name & Address  
(including Phone No. and email)

5 Type of Vehicle

6 Transporter's Registration

7 Vehicle Registration No.

Receiver's Name & Mailing Address  
(including Phone No. and email)

(II) **BHARAT OIL & WASTE MANAGEMENT LTD.**  
Mauza Mukimpur, Roorkee-Lakshar Road,  
Roorkee - 247664 UK, Tel. :08874207664  
e-mail:sales@bharatoil.com

9 Receiver's Authorization No.

10 Waste Description

11 Total Quantity  
No. of Containers

12 Physical Form

13 Special Handling Instructions & Additional

25/9/19

Hind Road Line

UKOP-5521

**BHARAT OIL COMPANY (I) REGD.**  
E-18, Site-IV, Sahibabad Industrial Area,  
Ghaziabad, UP-201010 Tel.: 0120-4167924,  
e-mail:sales@bharatoil.com

(III) **BHARAT OIL & WASTE MANAGEMENT LTD.**  
Plot # 672, Sikandra Road, NH-2, Kumbhi Village,  
Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296  
e-mail:sales@bharatoil.com

(i) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023

(ii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023

DETF Slurry

62.47 m<sup>3</sup> or MT  
Nos.

(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)

Do not throw Drums from truck. In case of leakage/  
seepage, use Washing soap at point of leak to stop its

Typed Name & Stamp :

15 Transporter A

16 Receiver's

Typed Name & Stamp : Signature :

the contents of the consignment are full  
proper shipping name and are categorised  
and labeled, and are in all respects in proper condition for transport by road  
according to applicable national

Month	Day	Year
09	25	2019
09	25	2019



MANIFEST FOR HAZARDOUS AND SPECIALTY WASTE

S.No. 29711



1. Consignor's Name & Address (Name, Phone No. and email)	
2. Consignee's Name & Address (Name, Phone No. and email)	
3. Vehicle No.	UP-25/06/29
4. Vehicle Type	Hind Roadlines Rudrapur (Tanker / Special Vehicle)
5. Vehicle Registration No.	UP 08 H 9273
6. Consignor's Mailing Address (Name, Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel: 0120-4167524, e-mail:sales@bharatoil.com
7. Consignee's Name & Address (Name, Phone No. and email)	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Plot #672, Sikandra Road, Net-2, Kumbhari Village, Tehsil Akcarpur, Kanpur Dehat, UP, Tel: 0512-2285236 e-mail:sales@bharatoil.com
8. Waste Description No.	(3) MSUP08/Shahabad/UPPG6R001/SHAHABAD/08/01/000001
9. Waste Description No. (UPPG6R001/08/01/000001)	(11) MSUP08/Dehat/UPPG6R001/SHAHABAD/08/01/000001
10. Waste Name	ETP Sludge - 50.0 Kg
11. Quantity	50.00 kg of or MT
12. Physical State	(Solid/Semi-Solid/Sludge/Oily/Tarry/Silky/Liquid)
13. Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14. Consignor's Name & Address (Name, Phone No. and email)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, stored and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Signature of Consignor (Name, Designation, Stamp)	
15. Date of Receipt of Waste	Month: 06, Day: 25, Year: 2019
16. Consignee's Name & Address (Name, Phone No. and email)	Month: 06, Day: 25, Year: 2019
Signature of Consignee (Name, Designation, Stamp)	Month: , Day: , Year:



SPECIALITY INDUSTRIAL POLYMERS & COATINGS  
PVT LTD

A-165 ELDECO SIDCUL INDUSTRIAL PARK, PHASE - I  
SITARGANJ, UDHAMSINGH NAGAR, UTTARAKHAND, PIN -  
262405

ENVIRONMENTAL STATEMENT REPORT

FOR YEAR : 2018 - 2019

Submitted to:

Uttarakhand Environment Protection and Pollution Control  
Board  
(UEPPCB)



**FORM - V**  
**ENVIRONMENTAL STATEMENT REPORT**  
**For Year 2017 - 18**

**M/s Speciality Industrial Polymers & Coatings Pvt. Ltd**  
A-165, Eledeco Sidcul Industrial Park, Phase - I, Sitarganj, Udham Singh Nagar,  
Uttarakhand Pin : 262405

**PART - A**

- i) Name & Address of the owner/ Occupier of the Industry, operation or process : Mr. Ashok Parshuram Bhogan  
: 20, Udyog Bhavan, Sonawala Road, Goregaon East.  
Mumbai 400 063
- ii) Industry Category Primary : Red
- iii) Production Capacity : 6240 MT/YEAR
- iv) Year of Establishment : 2009
- v) Last Environment Statement submitted : 9/02/2018

**PART - B**

**WATER AND RAW MATERIAL CONSUMPTION**

- i) Water consumption m<sup>3</sup>/d
- Cooling: (Spraying) : 1 KLD  
Domestic : 1 KLD  
Process : 10.5 KLD

Name of Products	Water consumption per unit of Products (M <sup>3</sup> /MT)	
	During the previous Financial Year (2017-18)	During the Current Financial Year (2018-19)
Water based Polymer Emulsion	Emulsion Qty - 6167 MT/year Water Consumption - 3700 M <sup>3</sup> (0.6M <sup>3</sup> /MT)	Emulsion Qty - 6101 MT/year Water Consumption - 3661 M <sup>3</sup> (0.6M <sup>3</sup> /MT)



ii) Raw material Consumption

Name of Raw material Consume	Name of Products	Consumption of Raw Material per Day
Butyl Acrylate Monomer	Water Based Emulsion	2.7 MT/DAY
Styrene Acrylate Monomer	Water Based Emulsion	2.6 MT/DAY
Methyl Methacrylate	Water Based Emulsion	1.07 MT/DAY
Ethyl Acrylate Monomer	Water Based Emulsion	0.73 MT/DAY
Methacrylic Acid	Water Based Emulsion	0.25 MT/DAY
Acrylic Acid	Water Based Emulsion	0.37 MT/DAY

PART - C

Pollution discharges to environment/unit of output  
(Parameter as specified in the consent issued)

Pollution	Quality of pollutants discharged (Mass/day)	Concentration of pollutants discharges (mass/volume)	Percentage of variation from prescribed standards
a) Water	As per consent	Within limits	No deviation
b) Air	As per consent	Within limits	No deviation

PART - D  
(HAZARDOUS WASTES)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From Process	NIL	NIL
(b) From Pollution control facilities	ETP SLUDGE - 70 kg	ETP SLUDGE - 162 kg



PART - E  
SOLID WASTES

	TOTAL QUANTITY (Kg)	
	During the Previous Financial Year	During the Current Financial Year
(a) From Pollution Control Equipment	NIL	NIL
(b) From Process	NIL	NIL

PART - F

Please specify the characterization (in terms of composition of quantum) of Hazardous as well as solid /water and indicate disposal practice adopted for both these categories of wastes

- We have installed primary effluent treatment plant in which raw effluent has been treated and is further processed through RO & ATFD.
- We have separate shed for storage of Hazardous waste (Dry ETP Sludge) and we are disposing the dry sludge to CHWTSDF Roorkee.

PART - G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

NIL



PART - II

Additional measures/ investments proposal for environmental protection including abatement of pollution, prevention of pollution.

NIL

PART - I

Any other particulates in respect of environmental protection and abatement of pollution.

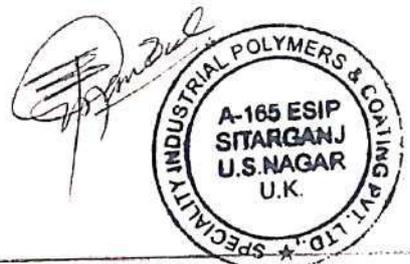
1. As a part of green belt development, 33% of areas are provided with tree and plants
2. Planted around 25 no of plants in the green belt area

Prepared By: *Mr. Dhanaajay Pedas* For

Dated: *07/09/2019*

M/s Speciality Industrial Polymers & Coatings Pvt. Ltd.

*G. Pedas*  
(Authorized signatory)



18/21

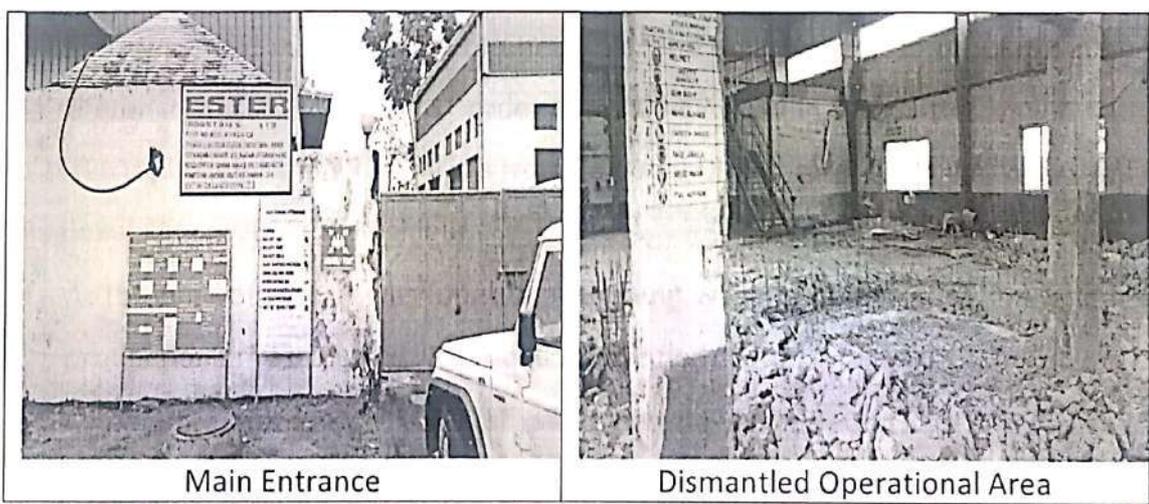


**CENTRAL POLLUTION CONTROL BOARD**  
**REGIONAL DIRECTORATE, LUCKNOW**

**Visit Report: M/s Henkel Adhesives Technologies Ltd. Sitarganj,**  
**Uttarakhand**

M/s Henkel Adhesive Technologies LTD (Unit-II) was located at Plot No – A – 128, ELDECO SIDCUL, Industrial Park Sitarganj in U.S. Nagar District of Uttarakhand. The unit was engaged in production of Chemicals. The unit was visited on 28.01.2020 in reference to the Hon'ble NGT order dated 03.12.2019 in the matter of O.A. No 123/2018, by joint team of officials from Regional Directorate, CPCB, Lucknow and Regional Office UEPPCB, Kashipur.

- At the time of visit, it was found that the unit was not in operation and all the production infrastructure was found dismantled.
- As per the information, the unit has closed down its operations at Sitarganj. The unit has also submitted the letter regarding the same to CETP stating that the unit has closed its operations from 16.04.2019.



Main Entrance

Dismantled Operational Area

*Reddy*

*Amal* *22*

Though the unit was found closed during present and previous inspection, it was found non-complying during the inspection carried out in May 2018. Hence, the environmental compensation calculated based on the methodology developed by CPCB as per the directives of Hon'ble NGT in the matter of OA No. 593 of 2017 and OA No. 327 of 2018 is as given below.

**Environmental Compensation on Industrial Pollution:**

*Calculation of Environmental Compensation is as demonstrated below*

$$\begin{aligned} \text{EC} &= \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF} \\ &= 50 \times 199 \times 250 \times 0.5 \times 1.0 \\ &= \text{Rs. } 12,43,750/- \end{aligned}$$

Where;

PI = Pollution Index of industrial sector

(taken as '50' considering 'Orange Category')

N= Number of days of violation took place

Compliance status of previous inspections

19.05.2018	Non-Complying
04.12.2018	Non-operational
28.01.2020	Non-operational

Therefore, number of violating days = 199 days (during 19.05.2018 – 04.12.2018)

R = A factor in Rupees (taken as '250')

S = Factor for scale of operation

('0.5' considering scale of operation being 'small')

LF = Location factor ('1.0' considering population of area being < 1 million)

**Recommendations:**

The environmental compensation of Rs. 12,43,750/- may be recovered from industrial unit for non-compliance w.r.t. industrial pollution during 19.05.2018 – 04.12.2018.



As the industrial unit has close down its operations at Sitarganj, name of the unit may be removed from the list.

Inspecting Officer	
Rajendra D Patil, Scientist D Regional Directorate, CPCB, Lucknow	 19.02.2020
Anurag Negi, Regional Officer RO, UEPPCB, Kashipur	 19/02/2020
Monitoring Team	
Dharmnath Prajapati, RA Regional Directorate, CPCB, Lucknow	 19.02.2020
Date of inspection	January 28, 2020

19/21



**CENTRAL POLLUTION CONTROL BOARD**  
REGIONAL DIRECTORATE, LUCKNOW

**Visit Report:** M/s Western Consolidated Pvt. Ltd., SIDCUL, Sitarganj (UK)

M/s Western Consolidated Pvt. Ltd. is located at Plot No. 194 D, E, F Phase-I, ELDECO, SIDCUL, Sitarganj in U.S. Nagar District of Uttarakhand State.

The unit is engaged in production of DG Sets and its Spare Parts. The unit was visited on 28.01.2020 in reference to the Hon'ble NGT order dated 03.12.2019 in the matter of O.A. No 123/2018, by joint team of officials from Regional Directorate, CPCB, Lucknow and Regional Office UEPPCB, Kashipur.

The Salient observations made during the visit are as follows:

**Observation:**

- 01 M/s Western Consolidated Pvt. Ltd. is engaged in production of DG Sets and DG Set spare parts (Acoustic enclosures, control panel, base frame etc.). The consented production capacity of the unit is 500 Nos. /month.
- 02 The Consolidated Consents to operate under Water Act, 1974 & Air Act, 1981 and Authorization under Hazardous & Other Waste (M & TM) Rules, 2016 (CCA) issued by Uttarakhand Environment Protection & Pollution Control Board (UEPPCB) is valid up to 31.03.2020.
- 03 The unit obtained the NOC from CGWA to extract the ground water. The NOC is valid for the period of 08.02.2019 - 07.02.2021.
- 04 On the day of visit, the unit and its ETP was in operation, the detailed information collected in the prescribed format is attached as Annexure.
- 05 The unit has provided ETP comprising of collection, equalization, chemical dosing, aeration, settling units followed by filtration. The treated wastewater from PETP is discharged into the CETP conveyance system for further treatment through CETP.
- 06 The unit has installed electromagnetic flow meters for measurement of water consumption & wastewater generation.
- 07 As per log book, the average water consumption during January 01-27, 2020 was 6.00 KLD which was within the limit prescribed by CGWA.



08 As per log book data around 91.31 KL treated wastewater was discharged in to CETP conveyance system during December 2019 at the rate of 3.97 KLD. Thus, the wastewater discharge quantity is much below the quantity (10 KLD) as prescribed in the CCA issued by UEPPCB

09 The sample of ETP outlet was collected during the visit. The analysis results are as tabulated

Sr. No.	Parameters	Unit	PETP Inlet	PETP Outlet	Standard Prescribed for CETP Inlet
			RDP - 425	RDP - 426	
01	pH	---	7.64	7.01	5.5-9.0
02	Total Suspended Solids (TSS)	mg/L	238	BDL	1500
03	Total Dissolved Solids (TDS)	mg/L	1083	871	2100
04	Fluoride (as F)	mg/L	--	1.46	15.0
05	Ammoniacal Nitrogen (as N)	mg/L	--	BDL	50.0
06	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	mg/L	--	1.53	5.0
07	Boron (as B)	mg/L		BDL	2.0
08	Oil & Grease	mg/L		BDL	20
09	BOD	mg/L	--	BDL	550
10	COD	mg/L	50.2	5.3	1100
11	Hexavalent Chromium (as Cr <sup>+6</sup> )	mg/L	--	BDL	2.0
12	Total Chromium (as Cr)	mg/L	--	BDL	2.0
13	Copper (as Cu)	mg/L	--	BDL	3.0
14	Lead (as Pb)	mg/L	--	BDL	1.0
15	Nickel (as Ni)	mg/L	--	0.79	3.0
16	Zinc (as Zn)	mg/L	--	0.27	15.0
17	Arsenic (as As)	mg/L	--	BDL	0.2
18	Mercury (as Hg)	mg/L	--	BDL	0.01
19	Cadmium (as Cd)	mg/L	--	BDL	1.0

10 The analysis results indicate that the PETP is complying with the standards prescribed for CETP inlet.

11 Around 89.4 % & 19.6 % removal of COD & TDS is found through the PETP system.

12 The unit has provided 02 DG set of 63 & 400 KVA capacity for power back up. Acoustic enclosures and stack are also provided with the DG sets.

13 As per CCA, ETP sludge and used oil are the main hazardous waste generated in the process. The unit has obtained membership of TSDF being operated by M/s Bharat Oil and Waste Management. The records of hazardous waste sent to TSDF are maintained in Form-10.

Around 1,620 kg Hazardous waste was sent to TSDF during 09.04.2019 to 23.12.2019 for disposal.

*[Handwritten signature]*

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*[Handwritten signature]*

14 The unit has installed HW display board of 6' X 4' size near the main entrance gate. The information related to hazardous waste, air pollution and water pollution were found updated on the day of inspection.

15 Calculations of Environmental Compensation

The environmental compensations are calculated based on the methodology developed by CPCB as per the directives of Hon'ble NGT in the matter of OA No. 593 of 2017 and OA No. 327 of 2018.

As per methodology the environmental compensation was separately calculated for non-compliance w.r.t. industrial pollution and ground water extraction.

**A. Environmental Compensation on Industrial Pollution:**

Calculation of Environmental Compensation is as demonstrated below

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 199 \times 250 \times 1.5 \times 1.0 \\ &= 59,70,000/- \end{aligned}$$

Where;

PI = Pollution Index of industrial sector  
(taken as '80' considering 'Red Category')

N= Number of days of violation took place

Compliance status of previous inspections

18.05.2018	Non-Complying
04.12.2018	Complying
28.01.2020	Complying

Therefore, number of violating days = 199 days (during 18.05.2018 - 03.12.2018)

R = A factor in Rupees (taken as '250')

S = Factor for scale of operation

('1.5' considering scale of operation being 'Large')

LF = Location factor ('1.0' considering population of area being < 1 million)

**B. Environmental extraction of the Ground water without NOC from CGWA:**

$EC_{GW} = \text{Water Consumption Per day} \times \text{Nos of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Area category	Safe/Non notified area
Usage	Industrial
Ground water extracted per day (As per NOC issued by CGWA)	6 m <sup>3</sup> /day
ECR <sub>GW</sub> for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	20 Rs/m <sup>3</sup>

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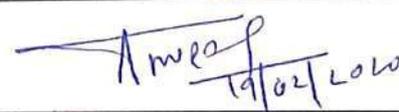
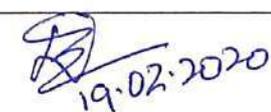
EC to be levied	Rs. 120/- per day
Date of inspection by CPCB wherein violation reported	18.05.2018
Date from which NOC of CGWA is valid	08.02.2019
No of violating days (i.e. operation without NOC)	266 days
Total EC <sub>GW</sub> for illegal extraction of the ground water during 18.05.2018 – 08.02.2019	Rs. 31,920/- Min. Rs. 1,00,000/-

Hence, calculated environmental compensation for ground water extraction without NOC from CGWA during 18.05.2018 – 08.02.2019 is Rs. 1,00,000/-

### Recommendations:

The environmental compensation as given may be recovered from industrial unit

- Rs. 59,70,000/- for non-compliance w.r.t. industrial pollution during 18.05.2018 – 03.12.2018.
- Rs. 1,00,000/- for ground water extraction without NOC from CGWA during 18.05.2018 – 08.02.2019.

<b>Inspecting Officer</b>	
Rajendra D Patil, Scientist D Regional Directorate, CPCB, Lucknow	 19.02.2020
Anurag Negi, Regional Officer RO, UEPPCB, Kashipur	 19/02/2020
<b>Monitoring Team</b>	
Dharmnath Prajapati, RA Regional Directorate, CPCB, Lucknow	 19.02.2020
<b>Date of inspection</b>	January, 28, 2020



### DETAILS OF ANNEXURES

Annexure No	Details of Annexure	No of pages
I.	Information in prescribed format	02
II.	CPCB Analysis Report	02
III.	Copy of consolidated Consents and Authorizations	05
IV.	Copy of NOC provided by CGWA	02
V.	Details of ETP provided by the unit	01
VI.	Copy of Logbook maintained for water consumption and wastewater discharge	25
VII.	TSDF membership and copy of Form 10	15
VIII.	Copy of Environmental Statement as Form - V	05

*Reddy*

*Amrta I* *JS*

## M/s Western Consolidated Pvt. Ltd. SIDCUL, Sitarganj (UK)

01	Name & Address of the Industry	M/s Western Consolidated Pvt. Ltd. Plot No. 194 D, E,F, Phase-I, ELDECO- SIDCUL Industrial Park, Jail Camp Road, Sitarganj, U.S. Nagar, Uttarakhand																
02	Coordinates of the Unit	29° 01' 35.31"N 79° 41' 5.28"E																
03	Type of Industry Sector	Red																
04	Scale of Operation	Large																
05	Operational Status	Operational																
06	Name of main raw materials																	
	<table border="1"> <thead> <tr> <th>Raw Material</th> <th>Consumption</th> </tr> </thead> <tbody> <tr> <td>Alternators</td> <td>250 Nos./Month</td> </tr> <tr> <td>CRCA/HR Sheets</td> <td>150 MT/Month</td> </tr> <tr> <td>Diesel Engine</td> <td>250 Nos./Month</td> </tr> <tr> <td>Electrical Panels</td> <td>250 Nos./Month</td> </tr> <tr> <td>Powder Coating/Painting Material</td> <td>0.91 MT/Month</td> </tr> <tr> <td>Pretreatment Chemicals</td> <td>0.20 MT/Month</td> </tr> <tr> <td>Metallic Accessories</td> <td>As per requirement</td> </tr> </tbody> </table>		Raw Material	Consumption	Alternators	250 Nos./Month	CRCA/HR Sheets	150 MT/Month	Diesel Engine	250 Nos./Month	Electrical Panels	250 Nos./Month	Powder Coating/Painting Material	0.91 MT/Month	Pretreatment Chemicals	0.20 MT/Month	Metallic Accessories	As per requirement
Raw Material	Consumption																	
Alternators	250 Nos./Month																	
CRCA/HR Sheets	150 MT/Month																	
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Electrical Panels	250 Nos./Month																	
Powder Coating/Painting Material	0.91 MT/Month																	
Pretreatment Chemicals	0.20 MT/Month																	
Metallic Accessories	As per requirement																	
07	Status of Consent under Water & Air Acts and Authorization under HWM Rule	The Consolidated Consents & Authorization issued by UEPPCB is Valid up to 31.03.2020																
08	Consented Production Capacity:																	
	<table border="1"> <thead> <tr> <th>Product Name</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>DG Sets, Spare Parts, Acoustic Enclosure, Control Panels, Base Frame etc.</td> <td>500 Nos.</td> </tr> </tbody> </table>		Product Name	Quantity	DG Sets, Spare Parts, Acoustic Enclosure, Control Panels, Base Frame etc.	500 Nos.												
Product Name	Quantity																	
DG Sets, Spare Parts, Acoustic Enclosure, Control Panels, Base Frame etc.	500 Nos.																	
09	Source of Water Supply	01 Tube well																
10	NOC from CGWA for extraction of Ground Water	NOC from CGWA is valid up to 07.02.2021 to extract the ground water.																
11	Daily consumption of fresh water (KLD)	Around 06 KLD																
12	Waste Water Generation (KLD)	As informed wastewater generation for the month of December 2019 was 77 KL.																

*Amal*

*JB*

*Rohit*

13	Unit Details of ETP	The unit has provided ETP comprising of collection, equalization, chemical dosing, aeration, settling units followed by filtration. The treated effluent is discharged into the CETP conveyance system.			
14	Designed Treatment Capacity of ETP (KLD)	Designed capacity of ETP is 25 KLD.			
15	Operational Status of ETP	The ETP was found operational during inspection,			
16	Flow meter(s) at inlet & outlet of ETP	The unit has provided elctro-magnetic flow meters for measurement of water consumption and wastewater discharged.			
17	Mode of treated effluent disposal	Treated wastewater send to CETP Sitarganj for further treatment.			
18	Any bypass observed	No			
19	Details of HW Generation & its disposal: As per Environmental Statement (Form 5)				
	<b>Hazardous Waste</b>	<b>Quantity Generated</b>	<b>Method of disposal</b>		
	Used Oil	0.010 MT	Stored		
	ETP Sludge	1100 Kg	Sent to TSDF for disposal		
	Cotton Waste	60 Kg			
	Discarded Containers	0.5 MT			
20	Source of Air Pollution				
	<b>Capacity</b>	<b>Type of Fuel</b>	<b>Fuel Quantity</b>	<b>APCDs</b>	<b>Stack Height</b>
	01 DG Set (63 KVA) x 01	HSD	15L/Hr	Acoustic Enclosure	1.5
	01 DG Set (400 KVA) x 01	HSD	65L/Hr	Acoustic Enclosure	2.5
	Hot Water Generator (6Lacs K-Cal/Hr) x1	LPG	55 kg/Hr	Natural Draft	20
21	Date of Inspection	28.01.2020			

*Reddy*

*Amesha*

*FB*

केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc No. CB ZLN/QR/5.10/2	Issue No. : 02	Dt of Issue : 22.11.2015	Page No. : 1 of 1
Amendment no. : 00	Amendment Dt: 00	Approved by : TM	Issued by: QM
पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ		PICUP Bhawan, Vibhuti Khand, Gomtinagar, Lucknow	
फ़ोन : 0522 : 4087600		Phone : 0522 - 4087600	
फैक्स : 0522 : 4087602		Fax : 0522 - 4087602	



WASTEWATER  
TEST REPORT

S.No W/2020/31

Date of test report: 11/02/2020	Date/period of testing: 31/01-11/02/2020
1 परियोजना /Project/Test Programme	NGT
2 नमूने का स्रोत /भूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	Sitarganj
3 नमूने का प्रकार /गैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4 नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Sci. D/Sh. Dharmnath, RA
5 नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020
6 प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020
7 नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/QR/5.7/1 Issue No. 01
8 विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. R.D. Patil, Sci. D

क्रम सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.					
			RDP-425	RDP-426	RDP-427	RDP-428	RDP-429	RDP-430
1	पी एच/ pH		7.64 (17.0°C)	7.01 (20.0°C)	4.08 (19.6°C)	7.89 (19.6°C)	6.95 (19.6°C)	7.53 (17.2°C)
2	एस.एस./SS	मि.ग्र./लि. mg/L	238	BDL	617	134	104	3.02
3	टी.डी.एस./TDS	मि.ग्र./लि. mg/L	1083	871	4260	2229	476	1059
4	फ्लोराइड/ Fluoride as F	मि.ग्र./लि. mg/L	---	1.46	---	BDL	---	BDL
5	अमोनिकल नाइट्रोजन/ Ammonical Nitrogen (NH <sub>3</sub> -N)	मि.ग्र./लि. mg/L	---	BDL	---	41.3	---	1.18
6	फिनोल/ Phenols as C <sub>6</sub> H <sub>5</sub> OH	मि.ग्र./लि. mg/L	---	1.53	---	2.69	---	3.51
7	बोरॉन/ Boron	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
8	ऑयल व ग्रीस/ Oil & Grease	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
9	सी.ओ.डी. /COD	मि.ग्र./लि. mg/L	50.2	5.3	8382	381	656	34.4
10	बी.ओ.डी. /BOD	मि.ग्र./लि. mg/L	---	BDL	---	110	---	7.99
11	क्रोमियम हेक्सटा./Chromium-VI	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
12	कैडमियम/Cd	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
13	क्रोमियम/Cr	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
14	कॉपर/Cu	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
15	निकल/Ni	मि.ग्र./लि. mg/L	---	0.79	---	0.95	---	0.32
16	लैड/Pb	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
17	ज़िंक/Zn	मि.ग्र./लि. mg/L	---	0.27	---	0.24	---	0.34
18	आर्सेनिक/As	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL
19	मरकरी/Hg	मि.ग्र./लि. mg/L	---	BDL	---	BDL	---	BDL

विश्लेषण विधि हेतु सं.प.उ./Test methods followed are appended overleaf

CODE	Description
RDP-425	PETP Inlet
RDP-426	PETP Outlet
RDP-427	PETP Inlet
RDP-428	PETP Outlet
RDP-429	PETP Inlet
RDP-430	PETP Outlet

End of Test Report

(Manju Srivastava)

आवृत्त बनाये वाले के हस्ताक्षर/ Prepared by (Name &amp; Sign)

अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory

Parameters	Test Method	Detection Range
pH	APHA 4500 H <sup>+</sup> -B, 23 <sup>rd</sup> Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 10,000 mg/L
Total Dissolved Solids	APHA 2540 C, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L- 100 g/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 <sup>rd</sup> Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 <sup>rd</sup> Ed. 2017 4500 OC, 23 <sup>rd</sup> Ed. 2017 IS-3025 part 44; 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Ammonical Nitrogen	APHA 4500-NH <sub>3</sub> -F, 23 <sup>rd</sup> Ed. 2017 (Phenate Method)	0.5mg/L- 200 mg/L
Oil and grease	APHA 5520-B, 23 <sup>rd</sup> Ed. 2017	5 - 1000 mg/L
Boron	APHA 4500-B C, 23 <sup>rd</sup> Ed. 2017	0.5mg/L- 10 mg/L
Phenol	APHA 5530-B, 23 <sup>rd</sup> Ed. 2017	0.1mg/L -5.0 mg/L
Fluoride	APHA 4500-F C, 23 <sup>rd</sup> Ed. 2017 (Ion Selective Electrode Method)	0.5 - 50 mg/L
Chromium - VI	APHA 3500-Cr B, 23 <sup>rd</sup> Ed. 2017	0.1 - 20 mg/L
Copper (Cu)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.5 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 100 mg/L
Mercury (Hg)	APHA 3112-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L
Arsenic (As)	APHA 3114-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L

1. APHA - American Public Health Association

2. IS – Indian Standard

UEPPCB

## HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board  
"Gauri Devi Prayavaran Bhawan"  
46B, I.T. Park, Sahastradhara Road, Dehra Dun

UEPPCB/HO/Con-W-20/2018/ 967

Date: 12.2018 15.10.2019  
REGD. POST

To,  
M/s Western Consolidated Pvt. Ltd.  
Plot No 194 d, e, f, Phase-I,  
Eldeco Sidcul Industrial Park, Jail Camp Road,  
Tehsil-Sitarganj, Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 10832	Inward ID - 24222
CCA (Renewal)	
Consent No. 39943/	Date :- 12-04-2019

CCA is hereby granted to M/s Western Consolidated Pvt. Ltd located at Plot No 194 d, e, f, Phase-I, Eldeco Sidcul Industrial Park, Jail Camp Road, Sitarganj, Distt- U.S.Nagar. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from up to 31.03.2020 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 25.04 Crs :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	DG Sets, DGSet, Spare Parts, Acoustic Enclosure, Control Panels, Base Frame etc.	500Nos	DG Sets, DGSet, Spare Parts, Acoustic Enclosure, Control Panels, Base Frame etc.	500Nos

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	10	10
Sewage	2.5	2.5

- (ii) **Trade Effluent Treatment and Disposal:** Effluent generated from manufacturing process (10KLD) shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.

- (iii) In case of non-operation/non-conforming of CETP, the unit shall make and arrangement of own ETP of appropriate capacity to treat waste water generated from process; otherwise unit shall stop manufacturing operation. In case of operation of own ETP, ETP shall meet following standards as prescribed under Environment (Protection) Rules, 1986 as applicable and amended time to time.



1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27 <sup>0</sup> C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(ii) **Sewage Treatment and Disposal:** Sewage and other domestic wastewater (2.5KLD) generated from Unit shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.

(iii) In case of non-operation/non-conforming of CETP, the unit shall make an arrangement of own STP of appropriate capacity; otherwise unit shall stop manufacturing operation. In case of operation of own STP, STP outlet shall meet following standards as prescribed under Environment (Protection) Rules, 1986 as applicable and amended time-to-time.

S.No.	Parameters	Present Standard for STPs	Standard for STPs to be achieved within five years. (From October 2017)
1.	pH	5.5 to 9.0	6.5 to 9.0
2.	BOD (mg/L)	Not more than 30	< 30
3.	TSS (mg/L)	Not more than 100	<100
4.	Fecal Coliform (MPN/100ml)	-	<1000

**3. Conditions under Air Act :-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DGSet (63KVA) x 1	1.5	HSD	15Ltr/Hr	Acoustic Enclosure	-
2	DGSet (400KVA) x 1	2.5	HSD	65Ltr/Hr	Acoustic Enclosure	-
3	HotWater Generator (6Laes K-Cal/Hr) x 1	20	LPG	55Kg/Hr	Natural Draft	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

**4. Conditions under Hazardous and Other Wastes Rules, 2016 :-**

(i) Number of authorization and date of issue : \_\_\_\_\_

## Annexure

**Specific Conditions :-**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall operate according to the provisions of the letter dated 21.03.2006 of Ministry of Environment & Forests for Industrial Area.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

**General Conditions:**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.



- (ii) The Factory Manager of M/s Western Consolidated Pvt. Ltd, U.S.Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.600	Recyclable
2	Schedule I – 35.3	2.40	Secure land fill
3	Schedule I – 12.5	6.0	Secure land fill
4	Schedule I – 21.1	0.120	Incinerable
5	Schedule I – 33.1	3.00	Secure land fill

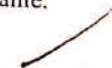
- (iv) The authorization shall be in force for a period from up to 31.03.2020.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986**.

**Terms and conditions of authorization :-**

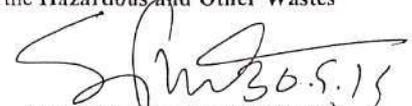
- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for Fabrication, Surface Coating & Assembling Processes only.
  6. **Compulsory documents to be submitted by the Industry/Unit :-**
    - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes Rules, 2016 and Third Party Audit Report.
    - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
    - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes Rules, 2016** will results in legal action under the aforesaid Acts and Rules.

  
Member Secretary

Copy to: Regional Officer, Uttarakhand Environment Protection and Pollution Control Board,  
Kashipur, Distt- U.S.Nagar for information and compliance of the same.

  
Chief Environment Officer

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with **R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold **only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes Rules, 2016** shall be submitted to the **Board**.

  
**Chief Environment Officer**



Page 05 of 05.

क्षेत्रीय निदेशक  
उत्तरांचल क्षेत्र, देहरादून  
Regional Director  
Uttarakhand Region  
Dehradun



भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
एवं गंगा संरक्षण मंत्रालय  
Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

File No:

Date:

Dated: 02/02/2019

File No: 21-4/833/UT/IND/2017-1087  
NOC No: CGWA/NOC/IND/ORIG/2019/4803

To

M/S. WESTERN CONSOLIDATED PRIVATE LIMITED  
PLOT NO. 194 D, E, F, ELEDECO SIDCUL INDUSTRIAL PARK  
SITARGANJ-262405, BLOCK SITARGANJ  
DISTRICT UDAM SINGH NAGAR  
UTTARAKHAND

Sub: NOC for ground water withdrawal to WESTERN CONSOLIDATED PRIVATE LIMITED in respect of their Steel Fabrication Industry manufacturing unit located at Plot No. 194 D,E, F, ELEDECO SIDCUL Industrial Park, Sitarganj Town, Sitarganj (MB), Block Sitarganj, District Udham Singh Nagar, Uttarakhand- reg.

Refer to your application for grant of NOC for ground water withdrawal dated 30/03/2017. Based on recommendations of Regional Director, Central Ground Water Board Uttarakhand Region, Dehradun vide their recommendations dated 08/02/2019 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to WESTERN CONSOLIDATED PRIVATE LIMITED in respect of their Steel Fabrication Industry manufacturing unit located at Plot No. 194 D,E, F, ELEDECO SIDCUL Industrial Park, Sitarganj, Town Sitarganj (MB), Block Sitarganj, District Udham Singh Nagar, Uttarakhand. The NOC is valid from 08/02/2019 till 07/02/2021 and is subject to the following conditions:

1. The firm may abstract 6.00 cu.m/day (and not exceeding 1806.00 cu.m/year) of ground water, through existing 01 (One) and proposed 0 (Zero) tubewell only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. WESTERN CONSOLIDATED PRIVATE LIMITED, in consultation with the Regional Director, Central Ground Water Board Uttarakhand Region, Dehradun shall implement ground water recharge measures at least to the tune of 8946.35 cu.m/year as proposed, for augmenting the ground water resources of the area within six months

Central Ground Water Board, Uttaranchal Region, 419—A, Kanwali Road,  
Near Balliwala Chowk, Dehradun – 248 001 Phone: (0135) 2761675, 2769533, Fax: 2769525  
Email ID: rdur-cgwb@nic.in, Website: www.cgwb-noc.gov.in

स्वच्छ, सुरक्षित जल-सुन्दर, खुशहाल कल

CONSERVE WATER, SAVE LIFE

Page 01 of 02

from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.

4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board Uttarakhand Region, Dehradun for verification and under intimation to CGWA office, New Delhi.
5. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
6. Action taken report in respect of S. No. 1 to 5 shall be submitted to CGWA within one year period.
7. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 6.
8. This NOC is subject to prevailing Central / State Government rules / laws or Courts orders related to construction of tubewell / ground water withdrawal / construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
9. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
10. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
11. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

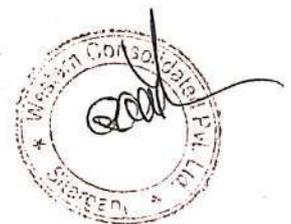
  
8/2/19

Regional Director

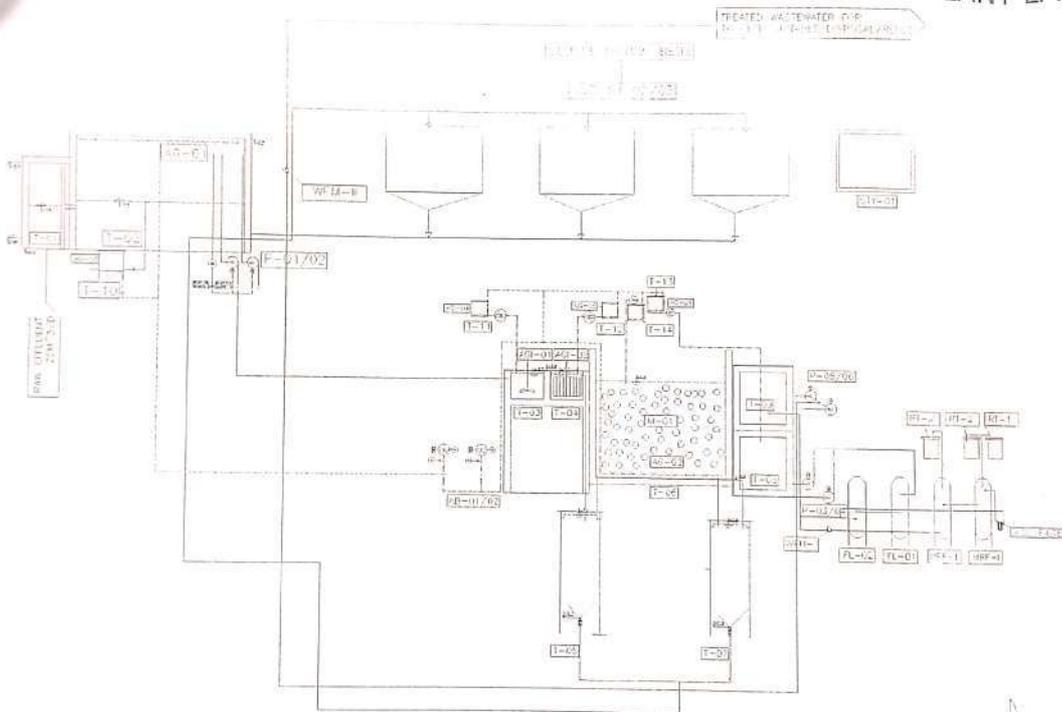
**Copy for information to:**

1. The Member Secretary, Uttarakhand State Environment Protection and Pollution Control Board, Dehradun with the request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the Deputy Commissioner/ District Collector/ District Magistrate, District Udham Singh Nagar, Uttarakhand.
2. The Deputy Commissioner/District Collector/ District Magistrate, District Udham Singh Nagar, Uttarakhand for necessary action.
3. Guard File 2018-19.

Regional Director



## WESTERN CONSOLIDATED PVT.LTD.SITARGANJ EFFLUENT TREATMENT PLANT LAYOUT



S/N	ITEM	QTY	UNIT
LIST OF MECHANICAL EQUIPMENTS			
1	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
2	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
3	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
4	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
5	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
6	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
7	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
8	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
9	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
10	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP

S/N	ITEM	QTY	UNIT
LIST OF MECHANICAL EQUIPMENTS			
1	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
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5	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
6	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
7	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
8	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
9	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
10	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
11	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
12	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
13	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
14	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
15	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
16	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
17	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
18	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
19	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
20	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
21	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
22	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
23	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
24	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
25	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
26	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
27	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
28	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
29	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
30	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
31	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
32	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP
33	RAW EFFLUENT	22M³/3.0	RAW EFFLUENT
34	TREATED & ACTIVATED SLP	4.5M³/3.0	TREATED & ACTIVATED SLP

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Water Consumption Record 'JANUARY 2020'

Date	Time	Opening Reading	Closing Reading	Total Consumption	Taken By	Remark
11/1/20	11:30 AM - 12:30 PM	1137.6	1143.8	6.2	Bram Shankar	Hand holder
11/1/20	12:30 PM - 1:30 PM	1143.8	1150.3	6.5	Bram Shankar	Hand holder
11/1/20	1:30 PM - 2:30 PM	1150.3	1156.8	6.5	Bram Shankar	Hand holder
11/1/20	2:30 PM - 3:30 PM	1156.8	1162.8	6.0	Bram Shankar	Hand holder
11/1/20	3:30 PM - 4:30 PM	1162.8	1168.8	6.0	Bram Shankar	Hand holder
11/1/20	4:30 PM - 5:30 PM	1168.8	1174.8	6.0	Bram Shankar	Hand holder
11/1/20	5:30 PM - 6:30 PM	1174.8	1181.3	6.5	Bram Shankar	Hand holder
11/1/20	6:30 PM - 7:30 PM	1181.3	1187.7	6.4	Bram Shankar	Hand holder
11/1/20	7:30 PM - 8:30 PM	1187.7	1193.7	6.0	Bram Shankar	Hand holder
11/1/20	8:30 PM - 9:30 PM	1193.7	1200.2	6.5	Bram Shankar	Hand holder
11/1/20	9:30 PM - 10:30 PM	1200.2	1206.7	6.5	Bram Shankar	Hand holder
11/1/20	10:30 PM - 11:30 PM	1206.7	1212.9	6.2	Bram Shankar	Hand holder
11/1/20	11:30 PM - 12:30 AM	1212.9	1218.3	6.4	Bram Shankar	Hand holder
11/2/20	12:30 AM - 1:30 AM	1218.3	1224.3	6.0	Bram Shankar	Hand holder
11/2/20	1:30 AM - 2:30 AM	1224.3	1229.8	5.5	Bram Shankar	Hand holder
11/2/20	2:30 AM - 3:30 AM	1229.8	1236.0	6.2	Bram Shankar	Hand holder
11/2/20	3:30 AM - 4:30 AM	1236.0	1242.0	6.0	Bram Shankar	Hand holder
11/2/20	4:30 AM - 5:30 AM	1242.0	1248.4	6.4	Bram Shankar	Hand holder
11/2/20	5:30 AM - 6:30 AM	1248.4	1253.9	5.5	Bram Shankar	Hand holder
11/2/20	6:30 AM - 7:30 AM	1253.9				

**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**  
**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE - 01/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	30	03	27
2		ALUM	kg	250	05	245
3		Sodium HypoChloride	Ltr	41	0	41
4		Poly flock	kg	30.9	.1	30.8
5		D.A.P.	kg	30.8	.1	30.7
6		HCL	Ltr	13	0	13
7		CAUSTIC	kg	68	0	68
8		JAGGERY	kg	36	02	34
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P.				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5789.47 KWH	5801.58 KWH	12.11 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3842.67 KL	3846.77	4.10 KL
2	NA			

OPERATOR SIGNATURE: *Brom Shankar*

INCHARGE SIGNATURE: *himant holla*

REMARKS, if any



Western Consolidated

**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ****EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE :- 02/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM	LIME	kg	27	03	24
2		ALUM	kg	245	15	240
3	5:30PM	Sodium HypoChloride	Ltr	41	0	41
4		Poly flock	kg	30.8	.1	30.7
5		D.A.P	kg	30.7	.1	30.6
6		HCl	Ltr	13	0	13
7		CAUSTIC	kg	68	0	68
8		JAGGERY	kg	34	0	34
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCl				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5801.58 KWH	5813.66	12.08 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3846.77 KL	3850.07	3.30 KL
2	NA			

OPERATOR SIGNATURE

INCHARGE SIGNATURE

REMARKS, if any



**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**  
**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE - 03/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00 AM	LIME	kg	24.50	03	21
2		ALUM	kg	240	05	235
3	5:30 PM	Sodium HypoChloride	kg	41	01	40
4		Poly flock	kg	30.7	.1	30.6
5		D.A.P	kg	30.6	.1	30.5
6		HCL	kg	13	0	13
7		CAUSTIC	kg	68	0	68
8		JAGGERY	kg	34	01	33
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00 AM 5:30 PM	5813.66	5820.77	7.11 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00 AM 5:30 PM	3850.07 KL	3857.28	7.21 KL
2	NA			

*Bram Shankar*  
 OPERATOR SIGNATURE

*Arindam*  
 INCHARGE SIGNATURE

REMARKS, if any

Western Consolidated

**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE: 06/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	71	03	68
2		ALUM	kg	235	05	230
3		Sodium HypoChloride	kg	40	0	40
4		Poly flock	kg	30.6	1	29.5
5		D A P	kg	30.5	.	30.4
6		HCL	kg	13	0	13
7		CAUSTIC	kg	68	0	68
8		JAGGERY	kg	33	02	31
1	NA	LIME				
		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D A P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5820.77 KWH	5843.27 KWH	22.50 KWH <sup>in 3 days</sup>
2	NA			

**TREATED WATER QTY. RECORD**

S.NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3857.28 KL	3862.49 KL	5.21 KL
2	NA			

OPERATOR SIGNATURE *Ram Shankar*

INCHARGE SIGNATURE *Harsh Bhatta*

REMARKS, if any



**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE: 07/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00 AM 5:30 PM	LIME	kg	68	03	65
2		ALUM	kg	230	05	225
3		Sodium HypoChloride	Ltr	40	0	40
4		Poly flock	kg	30.5	1	30.4
5		D.A.P	kg	30.4	1	30.3
6		HCL	Ltr	13	0	13
7		CAUSTIC	kg	68	0	68
8		JAGGERY	kg	31	02	29
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00 AM 5:30 PM	5843.27 KWH	5852.68	9.41 KWH
2	NA			

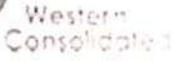
**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00 AM 5:30 PM	3862.49 KL	3867.99	5.50 KL
2	NA			

OPERATOR SIGNATURE *Banshanker*

INCHARGE SIGNATURE *Amal Khatu*

REMARKS, if any



**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE :- 08/02/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	65	03	62
2		ALUM	kg	225	05	220
3		Sodium HypoChloride	Ltr	40	0	40
4		Poly flock	kg	30.4	.1	30.3
5		D.A.P	kg	30.3	.1	30.2
6		HCL	Ltr	13	0	13
7		CAUSTIC	kg	18	0	68
8		JAGGERY	kg	29	01	28
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5852.68 kwh	5863.54 kwh	9.86 kwh
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3867.99 KL	3871.20 KL	3.21 KL
2	NA			

OPERATOR SIGNATURE *Brem Shanker*

INCHARGE SIGNATURE *himel haldar*

REMARKS, if any

Western  
Consolidated**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ****EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE:- 09/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	62	03	59
2		ALUM	kg	220+80	05	295
3		Sodium HypoChloride	Ltr	40	01	39
4		Poly flock	kg	30.3	.1	30.2
5		D.A.P	kg	30.2	.1	30.1
6		HCL	Ltr	13+60	0	73
7		CAUSTIC	kg	68	0	68
8		JAGGERY	kg	28	2kg	26
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5862.54KWH	5871.78KWH	9.24KWH
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3871.20	3876.80	5.60KL
2	NA			

*Bramshanker*  
OPERATOR SIGNATURE

*Prakash Kumar*  
INCHARGE SIGNATURE

REMARKS, if any



**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

WCPL:IMS MNT.06.REV 03: DATE 13.03.2011

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE :- 10/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	59	0	59
2		ALUM	kg	295	7kg	288
3		Sodium HypoChloride	Ltr	39	0	39
4		Poly flock	kg	30.2	0	30.2
5		D.A.P.	kg	30.1	0	30.1
6		HCL	Ltr	73	15	58
7		CAUSTIC	kg	60	7	61
8		JAGGERY	kg	26	0	26
1	NA	LIME				
		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P.				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5871.78 KWH	5881.35 KWH	9.57 KWH
2				

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3876.80 KL	3876.80 KL	0 KL
2				

OPERATOR SIGNATURE *Bum Shankar*

INCHARGE SIGNATURE *himanshu*

REMARKS, if any *Redoxantion mret & mret is done*



**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**  
EFFLUENT TREATMENT PLANT DAILY LOG SHEET

DATE :- 13/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	59	03	56
2		ALUM	kg	288	05	283
3		Sodium HypoChloride	ltr	39	0	39
4		Poly flock	kg	30.2	.1	30.1
5		D.A.P	kg	30.1	.1	30.0
6		HCL	ltr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	26	0	26
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5881.35 KWH	5900.20 KWH	18.85 KWH <sup>in 3 days</sup>
2	NA			

**TREATED WATER QTY. RECORD**

S NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3876.80 KL	3881.29 KL	5.49 KL
2				

Operator Signature  
OPERATOR SIGNATURE

In-charge Signature  
INCHARGE SIGNATURE

REMARKS, if any

Western  
Consolidated**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ****EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE: 14/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM	LIME	kg	56	03	54
2	5:30pm	ALUM	kg	283	05	278
3		Sodium HypoChloride	Ltr	39	0	39
4		Poly flock	kg	30.1	.1	30.0
5		D.A.P	kg	30.0	.1	29.9
6		HCL	Ltr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	26	2kg	24
1		NA	LIME			
	ALUM					
3	Sodium HypoChloride					
4	Poly flock					
5	D.A.P					
6	HCL					
7	CAUSTIC					
8	JAGGERY					

**POWER CONSUMPTION RECORD**

S.NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30pm	5900.20kwh	5906.80kwh	6.60kwh
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30pm	3882.29 KL	3887.57KL	5.28KL
2	NA			

OPERATOR SIGNATURE

Bijoy Shemkar

INCHARGE SIGNATURE

Ajit Kumar

REMARKS, if any

Pg 10 of 24


**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**
**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE :- 16/03/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	54	03	51
2		ALUM	kg	278	05	273
3		Sodium HypoChloride	ltr	39	0	39
4		Poly flock	kg	30.0	.1	29.9
5		D.A.P	kg	29.9	.1	29.8
6		HCL	ltr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	24	0	24
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5906.80KWH	5924.99KWH	18.19 KWH <sup>in 2 days</sup>
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3887.57 KL	3891.70	4.13 KL
2	NA			

 OPERATOR SIGNATURE *Brem Shankar*

 INCHARGE SIGNATURE *hinal haldar*

REMARKS, if any

Pg 11 of 24

Western  
Consolidated**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ****EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE:- 17/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	51	03	48
2		ALUM	kg	373	05	368
3		Sodium HypoChloride	Ltr	39	0	39
4		Poly flock	kg	29.9	.1	29.8
5		D.A.P	kg	29.8	.1	29.7
6		HCL	Ltr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	24	0	24
1	NA	LIME				
		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5924.99 kwh	5935.18 kwh	10.19 kwh
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3891.70 KL	3896.18 KL	4.48 KL
2	NA			

OPERATOR SIGNATURE

Bum Shankar

INCHARGE SIGNATURE

Anil kumar

REMARKS, if any

Western  
Consolidated**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ****EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE: 18/02/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00am	LIME	kg	48	03	45
2		ALUM	kg	268	05	263
3	5:30pm	Sodium HypoChloride	ltr	39	0	39
4		Poly flock	kg	29.8	.1	29.7
5		D.A.P	kg	29.7	.1	29.6
6		HCL	ltr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	24	0	24
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5935.18 KWH	5944.99	9.81 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3896.18 KL	3901.95 KL	5.77 KL
2	NA			

OPERATOR SIGNATURE

Bum Shankar

INCHARGE SIGNATURE

Bimal Chandra

REMARKS, if any

Western Consolidated

**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE - 20/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00am 5:30pm	LIME	kg	45	02 kg	43
2		ALUM	kg	263	05 kg	258
3		Sodium HypoChloride	ltr	39	1kg	38
4		Poly flock	kg	29.7	.1	29.6
5		D.A.P	kg	29.6	.1	29.5
6		HCl	ltr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	24	2	22
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00am 5:30pm	5944.99 kwh	5963.42	18.43 kwh <sup>in 2 days</sup>
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30pm	3902.95 KL	3906.66	4.71 KL
2	NA			

OPERATOR SIGNATURE *Bruno Shankar*

INCHARGE SIGNATURE *Shiv halder*

REMARKS, if any


**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**
**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE: 21/02/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00 AM 5:30 PM	LIME	kg	43	02 kg	41
2		ALUM	kg	258	05 kg	253
3		Sodium HypoChloride	ltr	38	0	38
4		Poly flock	kg	29.6	1	29.5
5		D.A.P	kg	29.5	1	28.4
6		HCL	ltr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	22	0	22
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00 AM 5:30 PM	5963.42	5973.09 KWH	9.67 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00 AM 5:30 PM	3906.66 KL	3910.70 KL	4.04 KL
2				

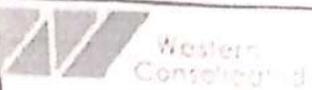
OPERATOR SIGNATURE

Bijay Shankar

INCHARGE SIGNATURE

Bijay Shankar

REMARKS, if any



**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE - 22/11/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00 AM 5:30 PM	LIME	kg	41	02+2	37
2		ALUM	kg	253	05	248
3		Sodium HypoChloride	Ltr	38	0	38
4		Poly flock	kg	29.5	.1	29.4
5		D.A.P	kg	29.4	.1	29.3
6		HCl	Ltr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	22	0	22
1		LIME				
		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCl				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00 AM 5:30 PM	5973.09 KWH	5985.89 KWH	12.80 KWH
2				

**TREATED WATER QTY. RECORD**

S NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00 AM 5:30 PM	3910.70 KL	3915.62 KL	4.92 KL
2				

OPERATOR SIGNATURE *Bram Shankar*

INCHARGE SIGNATURE *Arvind Kumar*

REMARKS, if any

Western Consolidated

**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE: 23/11/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00 AM 5:30 PM	LIME	kg	37	03	34
2		ALUM	kg	248	05	243
3		Sodium HypoChloride	ldr	38	0	38
4		Poly flock	kg	29.4	.1	29.3
5		D.A.P	kg	29.3	.1	29.2
6		HCL	ldr	58	0	58
7		CAUSTIC	kg	61	0	61
8		JAGGERY	kg	22	0	22
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO.	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00 AM 5:30 PM	5985.89 kwh	5993.01 kwh	7.92 kwh
2	NA			

**TREATED WATER QTY. RECORD**

S NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00 AM 5:30 PM	3915.62 KL	3920.19	4.57 KL
2	NA			

Operator Signature  
OPERATOR SIGNATURE

Incharge Signature  
INCHARGE SIGNATURE

REMARKS, if any

Western  
Consolidated**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

EFFLUENT TREATMENT PLANT DAILY LOG SHEET

DATE - 24/11/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE	
1	9:00AM	LIME	Kg	34	03	31	
2		ALUM	Kg	243	05	238	
3	5:30PM	Sodium HypoChloride	Ltr	38		38	
4		Poly flocc	Kg	29.3	1	29.2	
5		D.A.P	Kg	29.2	1	29.1	
6		HCL	Ltr	58	0	58	
7		CAUSTIC	Kg	61	0	61	
8		JAGGERY	Kg	22	0.2	20	
1		NA	LIME				
2			ALUM				
3	Sodium HypoChloride						
4	Poly flocc						
5	D.A.P						
6	HCL						
7	CAUSTIC						
8	JAGGERY						

**POWER CONSUMPTION RECORD**

S.NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	5993.01	6001.82 KWH	8.01 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S.NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3920.19	3924.41 KL	4.22 KL
2	NA			

OPERATOR SIGNATURE

Bum Shankar

INSPECTOR SIGNATURE

Ajit Kumar

REMARKS, if any



**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE 27/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00 AM	LIME	kg	31	0	31
2	5:30 PM	ALUM	kg	238	8 kg	230
3		Sodium HypoChloride	ltr	38	0	38
4		Poly flock	kg	29.2	0	29.2
5		D.A.P	kg	29.1	0	29.1
6		HCL	ltr	58	12	46
7		CAUSTIC	kg	61	7 kg	54
8		JAGGERY	kg	20	0	20
1			LIME			
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D A P				
6		HCL				
7		CAUSTIC				
8		JAGGLRY				

**POWER CONSUMPTION RECORD**

S NO	SHIFT-TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00 AM 5:30 PM	6001.82 KWH	6028.30 KWH	26.48 KWH in 3 days
2				

**TREATED WATER QTY. RECORD**

S NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00 AM 5:30 PM	3924.41 KL	3924.41 KL	0.00 KL
2				

OPERATOR SIGNATURE *Pran Shanker*

INCHARGE SIGNATURE *hish...*

REMARKS if any Re Generation mrf T & mrf IV is done



**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE - 20/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S NO	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	31	03	28
2		ALUM	kg	230	05	225
3		Sodium HypoChloride	Ltr	38	0	38
4		Poly flocc	kg	29.2	.1	29.1
5		D A P	kg	29.1	.1	29.0
6		HCl	Ltr	46	0	46
7		CAUSTIC	kg	54	0	54
8		JAGGERY	kg	20	0	20
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flocc				
5		D A P				
6		HCl				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S.NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	6028.30 KWH	6038.42 KWH	10.12 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3924.41 KL	3927.67 KL	3.26 KL
2	NA			

OPERATOR'S SIGNATURE *Brom Shankar*

INSPECTOR'S SIGNATURE *Amal Kumar*

REMARKS, if any

Western Consolidated

**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ**

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE - 29/1/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00pm 5:30pm	LIME	kg	28	03	25
2		ALUM	kg	225	05	220
3		Sodium HypoChloride	lit	38	0	38
4		Poly flock	kg	291	1	290
5		D.A.P	kg	29	1	28.9
6		HCL	lit	46	0	46
7		CAUSTIC	kg	54	0	54
8		JAGGERY	kg	20	0	20
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	6038.42 kwh	6052.75 kwh	14.33 kwh
2	NA			

**TREATED WATER QTY. RECORD**

S NO	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00pm 5:30pm	3927.67 KL	3930.54 KL	2.87 KL
2	NA			

Pran Shankar  
OPERATOR SIGNATURE

*Amal Kumar*  
INCHARGE SIGNATURE

REMARKS, if any

**EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE - 30/11/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM	LIME				
2		ALUM	kg	25		
3	5:30pm	Sodium HypoChloride	kg	220	03	22
4		Poly flock	Ltr	38	05	215
5		D.A.P	kg	29.0	0	38
6		HCl	kg	20.9	1	20.9
7		CAUSTIC	Ltr	46	1	20.0
8		JAGGERY	kg	54	0	46
1		NA	LIME	kg	20	0
2	ALUM					20
3	Sodium HypoChloride					
4	Poly flock					
5	D.A.P					
6	HCl					
7	CAUSTIC					
8	JAGGERY					

**POWER CONSUMPTION RECORD**

S.NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30pm	6052.75 KWH	6057.90	5.13 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY. PF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30pm	3930.54 KL	3932.75 KL	1.71 KL
2	NA			

OPERATOR SIGNATURE *BumShankar*

INCHARGE SIGNATURE *him chaitan*

REMARKS, if any

Western  
Consolidated**WESTERN CONSOLIDATED PVT. LTD. SITARGANJ****EFFLUENT TREATMENT PLANT DAILY LOG SHEET**

DATE: 31/01/2020

**CHEMICAL CONSUMPTION & STOCK RECORD**

S.NO.	SHIFT TIME	NAME OF CHEMICALS	U.O.M.	STOCK	CONSUMPTION	BALANCE
1	9:00AM 5:30PM	LIME	kg	22	02	20
2		ALUM	kg	215	05	210
3		Sodium HypoChloride	ltr	38	0	38
4		Poly flock	kg	28.9	.1	28.8
5		D.A.P	kg	28.8	-1	28.7
6		HCL	ltr	46	0	46
7		CAUSTIC	kg	54	0	54
8		JAGGERY	kg	20	2kg	18
1	NA	LIME				
2		ALUM				
3		Sodium HypoChloride				
4		Poly flock				
5		D.A.P				
6		HCL				
7		CAUSTIC				
8		JAGGERY				

**POWER CONSUMPTION RECORD**

S NO	SHIFT TIME	ENERGY METER READING		TOTAL KWH CONSUMPTION IN A DAY
		INITIAL KWH	FINAL KWH	
1	9:00AM 5:30PM	6057.98 KWH	6066.62 KWH	8.64 KWH
2	NA			

**TREATED WATER QTY. RECORD**

S.NO.	SHIFT TIME	WATER FLOW METER READING		TOTAL QTY OF WATER TREATED IN A DAY
		INITIAL READING	FINAL READING	
1	9:00AM 5:30PM	3932.25 KL	3933.98	1.73 KL
2	NA			

OPERATOR SIGNATURE

INCHARGE SIGNATURE

REMARKS, if any

FORM 10

[See rule 19 (1)]

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MANIFEST FOR HAZARDOUS AND OTHER WASTE

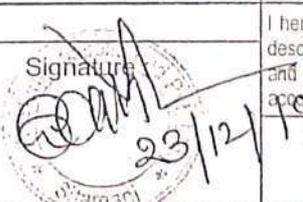
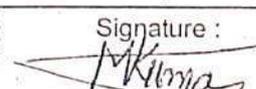
S.No.: 80898

1 Occupier's Name & Mailing Address (including Phone No. and email)	Plot No. A-194D, 194E, 194F Eideco Special Industrial Park Ltd. Phase-I, Sitarganj Distt. U.P. Noor U.P. No. 227/2018 Date of Issue: 27/10/19	
2 Sender's Authorization No.		
3 Manifest Document No.	DCM-0179	
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Lines Rudrapur (UK)	
5 Type of Vehicle	(Truck/ Tanker / Special Vehicle)	
6 Transporter's Registration		
7 Vehicle Registration No.	UK17CA-0176	
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com	
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com	
9 Receiver's Authorization No.	(I) 1486/U PPCB/Ghaziabad(U PPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023	
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/U PPCB/KanpurDehat(U PPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023	
10 Waste Description	OETP Sludge - 500 kg Cotton Waste - 10 kg Total 500kg, 10kg, m <sup>3</sup> or MT	
11 Total Quantity No. of Containers	Nos.	
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)	
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.	
14 SENDER'S CERTIFICATE Typed Name & Stamp: Signature: Authorized Signatory	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month Day Year 08 27 2019	
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp: Signature:	Month Day Year 08 27 2019	
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month Day Year	



MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 33522

1 Occupier's Name & Mailing Address (including Phone No. and email)							
2 Sender's Authorization No.							
3 Manifest Document No.	H-23/2/19						
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Lines Rudrapur (U.K.)						
5 Type of Vehicle	(Truck/Tanker / Special Vehicle)						
6 Transporter's Registration							
7 Vehicle Registration No.	UK 08 CA-1498						
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com						
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com						
9 Receiver's Authorization No.	(I) 1486/U PPCB/Ghaziabad(U PPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023						
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/U PPCB/KanpurDehat(U PPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023						
10 Waste Description	① E.T.P Sludge - 470kg						
11 Total Quantity No. of Containers	470kg .....m <sup>3</sup> or MT ..... Nos.						
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)						
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.						
SENDER'S CERTIFICATE							
Typed Name & Stamp :	Signature :  23/12/19						
I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.							
<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>12</td> <td>23</td> <td>2019</td> </tr> </table>		Month	Day	Year	12	23	2019
Month	Day	Year					
12	23	2019					
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year						
Typed Name & Stamp :	Signature : 						
<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>12</td> <td>23</td> <td>2019</td> </tr> </table>		Month	Day	Year	12	23	2019
Month	Day	Year					
12	23	2019					
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year						
Typed Name & Stamp :	Signature :						
<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </table>		Month	Day	Year			
Month	Day	Year					



[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE, IS:No.:

26936

1 Occupier's Name & Mailing Address (including Phone No. and email)	Elexco Sidcol Industrial Park Ltd Phase-1, Shanganj Dist. U.S. Nagar Uttarakhand-262405 Tel: 012121905		
2 Sender's Authorization No.			
3 Manifest Document No.	NRG.P/10-03		
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Hnce Rudrapur (U.K.)		
5 Type of Vehicle	<input checked="" type="checkbox"/> (Truck/ Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	HR6TB-0190		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) 1486/U PPCB/Ghaziabad(U PPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023		
<input checked="" type="checkbox"/> (ii) AWH-38265 Valid upto: 31/03/2023	(iii) 1403/U PPCB/KanpurDehat(U PPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023		
10 Waste Description	① ETP Sludge - 600 Kg ② Cotton Waste - 50 Kg		
11 Total Quantity No. of Containers	Total	650 Kg ..... m <sup>3</sup> or MT ..... Nos.	
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
SENDER'S CERTIFICATE		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.	
Typed Name & Stamp Signature:		Month   Day   Year 04   09   2019	
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature:		Month   Day   Year 04   09   2019	
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp: Signature :		Month   Day   Year	



from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.

4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board Uttarakhand Region, Dehradun for verification and under intimation to CGWA office, New Delhi.
5. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
6. Action taken report in respect of S. No. 1 to 5 shall be submitted to CGWA within one year period.
7. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 6.
8. This NOC is subject to prevailing Central / State Government rules / laws or Courts orders related to construction of tubewell / ground water withdrawal / construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
9. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
10. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
11. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

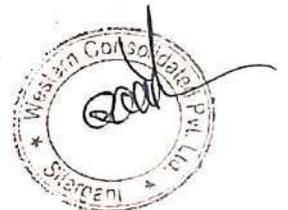
  
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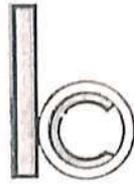
Regional Director

**Copy for information to:**

1. The Member Secretary, Uttarakhand State Environment Protection and Pollution Control Board, Dehradun with the request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the Deputy Commissioner/ District Collector/ District Magistrate, District Udham Singh Nagar, Uttarakhand.
2. The Deputy Commissioner/District Collector/ District Magistrate, District Udham Singh Nagar, Uttarakhand for necessary action.
3. Guard File 2018-19.

Regional Director





**BHARAT OIL & WASTE MANAGEMENT LTD.**  
**(BOWML)**

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

**MEMBERSHIP CERTIFICATE**

M / s. Western Consolidated Pvt. Ltd.

Plant at : Plot No. A-194 d , 194 e, 194 f, Phase-I, ESIP Sitarganj - 262405, Distt - U S Nagar,  
Uttarakhand

is a registered member of our facility

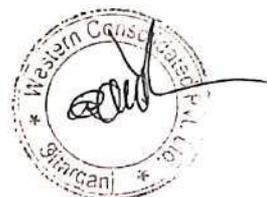
Khasra# 69/1, Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, Uttarakhand

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/R/1196/12

Expiry Date : October 24, 2020

One may verify 'active' membership by calling  
Bharat Oil & Waste Management Ltd. at  
011-4100 0710, 2981 6466 or Email : sales@bharatoil.com



For Bharat Oil & Waste Management Ltd.

S. Manjani.  
Director



\*Membership is subject to the terms & conditions of Agreement & may be terminated by BOWML, upon non-payment of dues / payment.

Uttarakhand CLKAB  
E-Stamp Vendor  
U.S. Nagar  
Dehradun

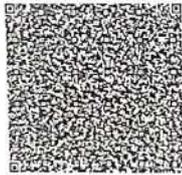


सत्यमेव जयते

INDIA NON JUDICIAL  
Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK67658883498050Q  
Certificate Issued Date : 25-May-2018 04:27 PM  
Account Reference : NONACC (SV)/ uk1220104/ SITARGANJ/ UK-UN  
Unique Doc. Reference : SUBIN-UKUK122010436427923459380Q  
Purchased by : BHARAT OIL AND WASTE MANAGEMENT LTD  
Description of Document : Article Miscellaneous  
Property Description : NA  
Consideration Price (Rs.) : 0  
(Zero)  
First Party : WESTERN COSOLIDATED PVT LTD  
Second Party : BHARAT OIL AND WASTE MANAGEMENT LTD  
Stamp Duty Paid By : BHARAT OIL AND WASTE MANAGEMENT LTD  
Stamp Duty Amount(Rs.) : 100  
(One Hundred only)



.....Please write or type below this line.....

AGREEMENT RENEWAL

THIS AGREEMENT made on this 25<sup>th</sup> day of May 2018 between Western Consolidated Pvt. Ltd, a Company incorporated under Companies Act 1956 having its registered Office located at 19 Ganesh Chandra Avenue Kolkata -700013. and its Plant located at Plot No. A - 194 d , 194e , 194f Phase -I, ESIP Sitarganj 262405 , Dist. U.S.Nagar , Uttrakhand., India (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

For Bharat Oil & Waste Management Ltd.

*Ram Singh*  
Authorized Signatory

For Western Consolidated Pvt. Ltd.

*[Signature]*  
Authorized Signatory

Page 1

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shclstamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority



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M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 1956, having its registered office at B-5, GF, East of Kailash, New Delhi - 110065 and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDf at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be ( hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

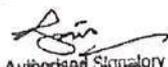
WHEREAS First Part is engaged in manufacturing of Manufacturing of Silent Diesel Generating Sets & Electrical Control Panels and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Plot No. A - 194 d ,194e ,194f Phase -I, ESIP Sitarganj 262405 , Dist. U.S.Nagar , Uttrakhand India is enclosed herewith marked as Annexure.

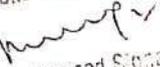
AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above named facility/facilities.

For Bharat Oil & Waste Management Ltd.

  
Authorized Signatory

For Western Consolidated Pvt. Ltd.

  
Authorized Signatory

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Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART *must provide* comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.

For Bharat Oil & Waste Management Ltd.

  
Authorized Signatory

For Western Consolidated P.L. Ltd.

  
Authorized Signatory

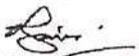
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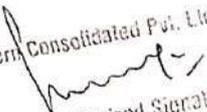


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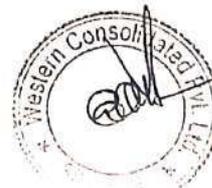
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of fifteen (15) MT.
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

For Bharat Oil & Waste Management Ltd.

  
Authorized Signatory

For Western Consolidated Pvt. Ltd.  
  
Authorized Signatory

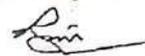
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IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

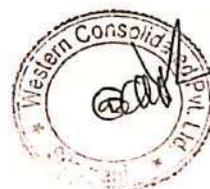
19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

For Eherat Oil & Waste Management Ltd.

  
Authorized Signatory

For Western Consolidated Pvt. Ltd.  
  
Authorized Signatory

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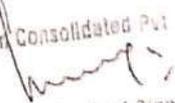
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28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No W-20/2017/1072 Dated 10/10/2017 valid till 31/3/2018 (copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. 37496/1196 Dated 01/04/2017 valid till 31/3/2018 (copy attached). The actual operation of collection/Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

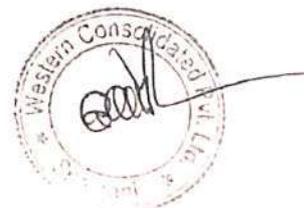
For Bharat Oil & Waste Management Ltd.

  
Authorized Signatory

For Western Consolidated Pvt. Ltd.

  
Authorized Signatory

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15/11/16

This Agreement is signed on this 25<sup>th</sup> Day of May 2018 at New Delhi.

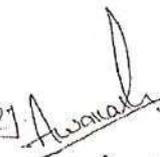
For Western Consolidated Pvt. Ltd  
For Western Consolidated Pvt. Ltd

  
Authorized Signatory

By its authorized Signatory  
Name & Designation

Witnesses:

1. Name & Designation)

  
Awakash Chaudhary

2. Name & Designation

  
Basant Jishi

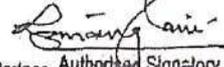
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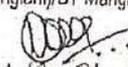
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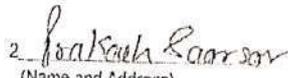
Phone 9720105273

Email [sunil@westernconsolidated.com](mailto:sunil@westernconsolidated.com)

For Bharat Oil & Waste Management Ltd/  
Bharat Oil Company (I) Regd.  
For Bharat Oil & Waste Management Ltd.

  
Director /Partner Authorized Signatory  
(Naresh Manglani)/BT Manglani

  
1. Sonji J. Bhatnagar  
(Name and Address)

  
2. Parvath Rao  
(Name and Address)



**ANNEXURE-A**

**Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between Western Consolidated Pvt. Ltd and Bharat Oil & Waste Management Ltd on date 25<sup>th</sup> Day of May 2018.

**Category - A:** shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1.	Used Oil		Rs.600/- (Six hundred) per drum of 220 liters
2.	HW Empty Barrels 220 liters		Rs.90/- (Ninety) per drum
3.	Waste Battery without water & sludge		Rs.16/- (sixteen) per kg

- a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity.
- b) Quoted rates are inclusive of all taxes, duties, with container.

01. **USER CHARGES: FIRST PART** will have to pay the following charges for the Waste Management Services provided by SECOND PART:

**Category -B:** shall be paid by FIRST PART:

A minimum billing of Rs.4000/- (Rupees Four thousand) Plus GST will be applicable for a load up to 160kg at a time and for load above 160kg, rates quoted below will be applicable and to be paid by Western Consolidated Pvt. Ltd.

Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes and transportation cost is to be paid by the FIRST PART until termination of the agreement.

**Collection, Treatment, Storage and Disposal Charges**

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Paint/Grinding/ETP/Phosphate Sludge		Rs.24/- (Twenty four) per kg
2	Waste Oil mix with water/Oily Sludge		Rs.24/- (Twenty four) per kg
	Paint Sludge, Waste Oil Soaked Cloth, Cotton Waste, Used Hand Gloves,		Rs.24/- (Twenty four) per kg
3	Coolant, Waste Chemicals etc		
4	E-Waste		Rs.24/- (Twenty four) per kg
5	Used Air/Oil Filters		Rs.38/- (Thirty eight) each
6	Used Oil less than 200 liters qty		Free of Cost
7	Empty small Containers		Rs.24/- (Twenty four) each

*Western Consolidated*  
Auth.

For Bharat Oil & Waste Management Ltd.

*[Signature]*  
Authorised Signatory  
Page 9



02 TERMS & CONDITIONS:

a) Additional MoEF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoEF, Government of India and is applicable to all landfill waste (SLF).

b) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

c) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.

d) FIRST PART shall deliver their waste at our plant Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand) at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quoted below. Loading is in scope of FIRST PART.

e) Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's, Mauza Mukimpur, Roorkee TSDF: Round-Trip (Shared/Pooled basis), per trip charges will be a minimum of Rs.5800/- (Rupees Five thousand eight hundred) only for up to 2 (two) MT waste, plus loading & detention charges (if any) plus applicable GST/taxes. Thereafter, for each additional MT the transport charges will be Rs.1000/- (Rupees one thousand) per MT only plus loading & detention charges (if any) plus applicable GST/taxes

f) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure

g) The above transportation cost is for material of upto 1.1 MT/m<sup>3</sup> density. If density is lower than 1.1 MT/m<sup>3</sup>, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume

h) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules

i) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs 5000/- (Rupees five thousand) only per day if the vehicle is held overnight.

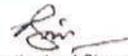
j) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

k) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

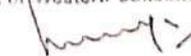
l) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART's Invoice by cheque/Demand Draft/ NEFT. If FIRST PART fails to pay in settlement of the Invoice within 15 days, FIRST PART shall be liable to pay interest @ 18% per annum.

m) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

For Bharat Oil & Waste Management Ltd.

  
Authorized Signatory

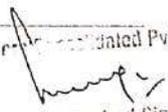
For Western Consolidated Pvt. Ltd.

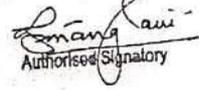
  
Authorized Signatory

Page 9



- n) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- o) There shall be no goods other than mentioned in this Annexure. If FIRST PART sends goods which are not as agreed upon or unlawful, controlled substance, Inflammable or can't be disposed by SECOND PART, then the same shall be returned to FIRST PART. SECOND PART will not invoice the disposal charge, but full transport, handling fee will be invoiced and payable by FIRST PART in such case.

For \_\_\_\_\_  
For Western Consolidated Pvt. Ltd.  
  
Authorized Signatory  
(First Part)

For Bharat Oil & Waste Management Ltd/  
Bharat Oil Company (I) Regd.  
For Bharat Oil & Waste Management Ltd.  
  
Authorized Signatory  
(Second Part)

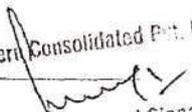


ANNEXURE-B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 25<sup>th</sup> Day of May 2018.

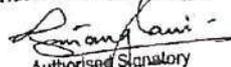
Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.10,500/- (Rupees Ten thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax (extra). FIRST PART can / may use a Government Recognized or MoEF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted with in the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

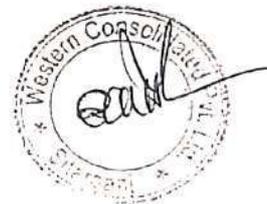
For Western Consolidated Pvt. Ltd.  
  
Authorized Signatory

(First Part)

For Bharat Oil & Waste Management Ltd &  
For Bharat Oil & Waste Management Ltd  
For Bharat Oil & Waste Management Regd.

  
Authorized Signatory

(Second Part)



# ENVIRONMENTAL STATEMENT REPORT

For Year 2018-19

Western Consolidated Pvt. Ltd.,  
Plot No. - 194 D, 194E, & 194F, Phase 1,  
ELDECO Sidcul, Sitarganj,  
Distt.- U.S. Nagar (Uttarakhand)

Submitted to :

**Uttarakhand Environment Protection and  
Pollution Control Board  
(UEPPCB)**



**FORM- V**  
**ENVIRONMENTAL STATEMENT REPORT**  
**For Year 2018-19**

**M/S Western Consolidated Pvt. Ltd.**  
**PART- A**

- (i) Name and address of the owner/ Occupier of the Industry, operation or process : M/s Western Consolidated Pvt. Ltd  
Plot No.- 194 D,194E & 194F,  
Phase - I, ELDECO Sidcul  
Sitarganj, Distt.- U.S. Nagar,  
Uttarakhand
- (ii) Date of the last environmental Audit report submitted : 25 September 2018
- (iii) Production Capacity : D.G. Sets, Acoustic Enclosures, Control Panels, Base Frame etc. - 500 Nos. / Month
- (iv) Year of Establishment : 2011
- (v) Last Environment Statement Submitted: 2017-18

**PART- B**  
**WATER AND RAW MATERIAL CONSUMPTION**

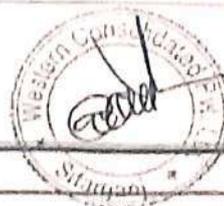
Water consumption m<sup>3</sup> /d : 7.0 K.L /Day

Cooling Spraying : N/A

Domestic : 2.0 K.L /Day

Process : 5.0 K.L /Day

Name of Products	Water consumption per unit of Products	
	During the previous Financial Year	During the Current Financial Year
D.G. Sets, Acoustic Enclosures, Control Panels, Base Frame etc. 300 Nos. / Month	Water used for Domestic 2.5 KL/Day & Manufacturing Process 5 KL/Day	Water used for Domestic 2.0 KL/Day & Manufacturing Process 5 KL/Day



(vi) Raw Material Consumption

Name of raw material consume	Name of products	Consumption of raw material
1. Accessories	D.G. Sets, Acoustic	1. As per Requirement
2. Alternators	Enclosures, Control Panels,	2. 250 Nos. / Month
3. CRCA / HR Sheets	Base Frame etc. - 250 Nos. /	3. 150 MT / Month
4. Diesel Engine	Month	4. 250 Nos. / Month
5. Electrical Panels		5. 250 Nos. / Month
6. Powder Coating / Painting Material		6. 0.91 MT / Month
7. Pretreatment Chemicals		7. 0.20 MT / Month

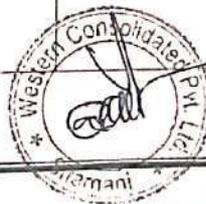
PART- C

Pollution discharges to environment/ unit of output.  
(Parameter as specified in the consent issued)

(i) Pollution	Quality of Pollutants Discharged (Mass/day)	Concentration of Pollutants discharges (mass/volume)	Percentage of variation from prescribed standards
a) Water	As per PCB Norms		
b) Air	As per PCB Norms		

PART- D  
(HAZARDOUS WASTES)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From process		
1. Used Oil From D.G.Sets	0.010 MT (Stored)	0.010 MT (Stored)
2. ETP / Phosphate Sludge	5380 Kg	1100 Kg
3. Cotton Waste	108 KG	60 KG
4. Powder Waste	Nil	Nil
5. Discarded Containers & Barrels	0.5 MT (Stored)	0.5 MT (Stored)
(b) From pollution Control Facilities	NIL	NIL



## PART- E SOLID WASTES

TOTAL QUANTITY (Kg)		
	During the Previous Financial Year	During the Current Financial Year
(a) From Pollution Control Equipment	NIL	NIL
(b) From Process	MS Scrape	MS Scrape

## PART- F

Please specify the characterizations (in terms of composition of quantum) of Hazardous as well solid water and indicate disposal practice adopted for both these categories of wastes.

M.S. Scrap during Process, Machining Waste during machining is generated and non Hazardous in Nature is stored at scrap yard and sold to our registered scrap vendors.

- Used Oil is generated from the industry in a tune of 0.600 MT/Year & ETP Sludge 2.40 MT/Year, Discarded Containers & Barrels 3.00 MT / Year & Cotton Waste 0.120 MT/Year (Maximum), which is hazardous in nature. This used oil is being collected in non-leaking barrels and stored properly in a shed. Which will be disposed to the authorized party for further recycling or incineration?

## PART- G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

- Domestic effluent is generated in a tune of 1.0 KL/Day and Industrial Effluent is generated in a tune of 4.0 KL/Day, which is disposed through ETP.
- To control the Air Pollution from D.G.Set emission suitable height of stack is provided with D.G.Set.
- To control the noise pollution from the D.G.Set, proper acoustic is provided.



## PART- H

Additional measures/ investment proposal for environmental protection including abatement of pollution, prevention of pollution.

- Good housekeeping is maintained in and around the factory premises.
- Green Belt development within & outside of factory premises.

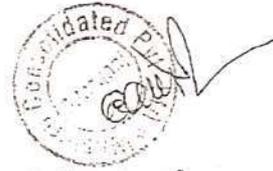
## PART- I

Any other particulates in respect of environmental protection and abatement of pollution.

Prepared By

Dated: 25.09.2019

For



(Authorized signatory)  
Western Consolidated Pvt. Ltd.  
Plot No. - 194 D, 194E, & 194F,  
ELDECO, Sidcul  
Sitarganj, Distt.- U. S. Nagar.





20/21

**CENTRAL POLLUTION CONTROL BOARD**  
**REGIONAL DIRECTORATE, LUCKNOW**

**Visit Report: M/s Parle Agro Pvt. Ltd., SIDCUL, Sitarganj (UK)**

M/s Parle Agro Pvt. Ltd. is located at Plot No. 153 to 157 & 166 to 168, Sector-3 IIE, SIDCUL, Sitarganj in U.S. Nagar District of Uttarakhand State. The unit is engaged in production of fruit juice based ready to serve beverages. The unit was visited on 28.01.2020 in reference to the Hon'ble NGT order dated 03.12.2019 in the matter of O.A. No 123/2018, by joint team of officials from Regional Directorate, CPCB, Lucknow and Regional Office UEPPCB, Kashipur.

Salient observations made during the visit are as follows:

**Observation:**

- 01 M/s Parle Agro Pvt. Ltd is engaged in production of fruit juice based ready to serve beverages and PET preforms. The consented production capacity of the unit is 25,558 KL/month fruit juice based ready to serve beverages & 1890 MT/month PET Preforms.
- 02 The Consolidated Consents to operate under Water Act, 1974 & Air Act, 1981 and Authorization under Hazardous & Other Waste (M & TM) Rules, 2016 issued by Uttarakhand Environment Protection & Pollution Control Board (UEPPCB) is valid up to 31.03.2020.
- 03 The NOC obtained from CGWA for the extraction of 400 KLD ground water was valid from 22.03.2017 up to 21.03.2019. Though the unit has applied for its renewal on 20.03.2019, the NOC is yet to be granted by CGWA.
- 04 On the day of visit, the manufacturing activities of unit and ETP were found operational. The detailed information collected in the prescribed format is attached at Annexure.
- 05 The unit has installed electromagnetic flow meters for measurement of water consumption & wastewater generation. The data on daily basis is maintained by the unit.

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*[Signature]*

06 As per the log book data around 347 KLD ground water was extracted during January, 2020. Whereas, as per Environmental Statement submitted on 29.09.2019 the ground water extraction was reported as 420 KLD which is violation of limit of 400 KLD prescribed in the NOC issued by CGWA.

Similarly, during 22.03.2019 to 28.01.2020, the unit has extracted 1,50,377 KL at the rate of 501.25 KL/day, which 101.25 KL/day higher than the quantity permitted in NOC issued by CGWA.

07 The unit has provided ETP comprising of Collection tank, oil & grease trap, primary settling tank, aeration tank, secondary settling tank followed by filtration units. In addition, the unit has also provided compact STP comprising of settling tank and filtration unit.

08 The treated effluent from STP is taken to ETP and then the treated wastewater is finally discharged into the CETP conveyance system for further treatment at CETP.

09 As per the log book data, around 2,845 KL treated wastewater was sent to CETP whereas around 1,711 KL wastewater was used for gardening.

Thus, total wastewater generation was 4,556 KL (147 KLD), which is well within the quantity (720 KLD) prescribed in the CCA issued by UEPPCB.

10 The sample of ETP outlet and STP outlet was collected during the visit. The analysis results are as tabulated

Sr. No.	Parameters	Unit	PETP Inlet	PETP Outlet	Standard prescribed for CETP Inlet
			RDP - 429	RDP - 430	
1	pH	---	6.95	7.53	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	104	3.02	1500
3	Total Dissolved Solids (TDS)	mg/L	476	1059	2100
4	Fluoride (as F)	mg/L	---	BDL	15.0
5	Ammonical Nitrogen (as N)	mg/L	---	1.18	50.0
6	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	mg/L	---	3.51	5.0
7	Boron (as B)	mg/L	---	BDL	2.0
8	Oil & Grease	mg/L	---	BDL	20
9	BOD	mg/L	---	7.99	550
10	COD	mg/L	656	34.4	1100
11	Hexavalent Chromium (as Cr <sup>+6</sup> )	mg/L	---	BDL	2.0
12	Total Chromium (as Cr)	mg/L	---	BDL	2.0
13	Copper (as Cu)	mg/L	---	BDL	3.0
14	Lead (as Pb)	mg/L	---	BDL	1.0
15	Nickel (as Ni)	mg/L	---	0.32	3.0

*Amal*

*[Signature]*

*[Signature]*

Sr. No.	Parameters	Unit	PETP Inlet	PETP Outlet	Standard prescribed for CETP Inlet
			RDP - 429	RDP - 430	
16	Zinc (as Zn)	mg/L	---	0.34	15.0
17	Arsenic (as As)	mg/L	---	BDL	0.2
18	Mercury (as Hg)	mg/L	---	BDL	0.01
19	Cadmium (as Cd)	mg/L	---	BDL	1.0

11 The analysis results indicate that the PETP is complying with the standards prescribed for CETP inlet.

12 Around 94.75 % COD & 97.09 % TSS removal is found through the PETP system, which indicates that the system is working properly.

13 The unit has provided 02 boilers of 4,000 Kg/hr. capacity each for power back up. Rice husk briquets is used as fuel. Cyclonic dust collector & bag filters are attached as Air Pollution Control Devices. The emission from both the boilers is attached to common stack of 30 m height.

14 Due to intermediate rain in the area during January 28 - 29, 2020, the source emission could not be monitored.

15 The unit has also provided 06 DG sets; four of 1010 KVA capacity each and remaining two of 750 KVA & 200 KVA capacity respectively.

16 As per CCA, five types of hazardous wastes are generated in the process. The unit has made agreement with M/s Bharat Oil and Waste Management Ltd. (BOWML), for disposal of hazardous waste and records are maintained in Form 10.

17 The unit has installed HW display board of 6' X 4' size near the main entrance gate. The information related to hazardous waste, air pollution and water pollution were found updated on the day of inspection.

#### 18 Calculations of Environmental Compensation

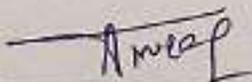
The environmental compensations are calculated based on the methodology developed by CPCB as per the directives of Hon'ble NGT in the matter of OA No. 593 of 2017 and OA No. 327 of 2018.

As per methodology the environmental compensation was separately calculated for non-compliance w.r.t. industrial pollution and ground water extraction.

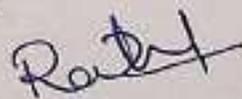
#### A. Environmental Compensation on Industrial Pollution:

Calculation of Environmental Compensation is as demonstrated below

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 50 \times 419 \times 250 \times 1.5 \times 1.0
 \end{aligned}$$







= 78,56,250/-

Where;

PI = Pollution Index of industrial sector  
(taken as '50' considering 'Orange Category')

N= Number of days of violation took place

Compliance status of previous inspections

17.05.2018	Complying
05.12.2018	Non-Complying
28.01.2020	Complying

Therefore, number of violating days = 419 days (during 05.12.2018 – 28.01.2020)

R = A factor in Rupees (taken as '250')

S = Factor for scale of operation  
( '1.5' considering scale of operation being 'Large' )

LF = Location factor ( '1.0' considering population of area being < 1 million )

**B. Environmental extraction of the Ground water without NOC from CGWA:**

As per the environmental statement, the unit has extracted 20 KL/day extra ground water during the FY 2018-19. Similarly, the NOC issued by CGWA was expired on 21.03.2019 and the unit is extracting the ground water without valid NOC since the date.

Hence, two different  $EC_{GW}$  will be applicable as given below

i)  $EC_{GW}$  for extraction of excess ground water during 2018-19

$EC_{GW}$  = Water Consumption Per day x Nos of days x Environmental Compensation Rate for illegal extraction of ground water ( $ECR_{GW}$ )

Area category	Safe/Non notified area
Use	Industrial
Extra Ground water extracted per day	20 m <sup>3</sup> /day
$ECR_{GW}$ for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	Rs. 20 per m <sup>3</sup>
EC to be levied	Rs. 400/- per day
Violating period	01 year (365 days)
$EC_{GW}$ excess extraction of the ground water	Rs. 1,46,000/-

Rs. 1,46,000/- may be recovered from unit as a interim compensation, and additional compensation may levied based on actual excess quantity extracted by the unit.

ii)  $EC_{GW}$  for extraction of ground water without NOC since 22.03.2019 till date

$EC_{GW}$  = Water Consumption Per day x Nos of days x Environmental Compensation Rate for illegal extraction of ground water ( $ECR_{GW}$ )

Area category	Safe/Non notified area
Use	Industrial

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*[Signature]*

Ground water extracted per day	400 m <sup>3</sup> /day
ECR <sub>GW</sub> for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	Rs 30/- per m <sup>3</sup>
CGWA NOC expired since	22.03.2019
Total ground water extracted during 22.03.2019 to 28.01.2020 (based on water meter readings)	1,50,377 m <sup>3</sup>
Total ECR <sub>GW</sub> for illegal extraction of the ground water	Rs. 45,11,310/-

Thus, calculated environmental compensation for non-compliance w.r.t. 1,50,377 m<sup>3</sup> ground water extraction without NOC during 22.03.2019 to 28.01.2020 is Rs. 45,11,310/-

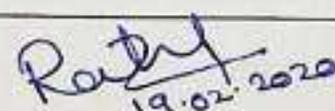
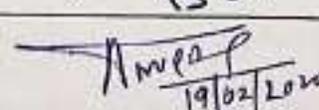
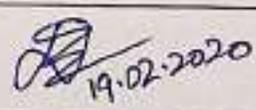
Total environmental compensation for non-compliance of ground water extraction is Rs. 46,57,310/- (Rs. 45,11,310/- + Rs. 1,46,000/-)

#### Recommendations:

The environmental compensation as given may be recovered from industrial unit

- Rs. 78,56,250/- for non-compliance w.r.t. industrial pollution during 05.12.2018 – 28.01.2020.
- Rs. 46,57,310/- for non-compliance of ground water extraction.

In-addition, Rs. 30/- per m<sup>3</sup> groundwater extracted may be charged till obtaining valid NOC from CGWA and Rs. 30/- per m<sup>3</sup> may be charged for the quantity extracted more than permitted 400 m<sup>3</sup>/day till 21.03.2019.

<b>Inspecting Officer</b>	
Rajendra D Patil, Scientist D Regional Directorate, CPCB, Lucknow	 13.02.2020
Anurag Negi, Regional Officer RO, UEPPCB, Kashipur	 19/02/2020
<b>Monitoring Team</b>	
Dharmnath Prajapati, RA Regional Directorate, CPCB, Lucknow	 19.02.2020
<b>Date of inspection</b>	January, 28, 2020



DETAILS OF ANNEXURES

Annexure No	Details of Annexure	No of pages
I.	Information in prescribed format	02
II.	CPCB Analysis Report	02
III.	Copy of consolidated Consents and Authorizations	05
IV.	Application for renew of NOC from CGWA	15
V.	Details of ETP Provided by unit	12
VI.	Copy of Logbook for water consumption and wastewater discharge	33
VII.	TSDF membership and copy of Form 10	17
VIII.	Copy of Environmental Statement as Form - V	03

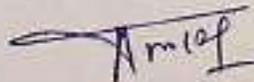
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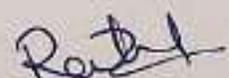
*[Signature]*

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M/s Parle Agro Pvt. Ltd., SIDCUL, Sitarganj (UK)

01	Name & Address of the Industry	M/s Parle Agro Pvt. Ltd. Plot No. 153-157, 166-168 Sector - 3, Phase-II, IIE, SIDCUL Sitarganj, Dist.- Udham Singh Nagar, Uttrakhand																		
02	Coordinates of the Unit (latitude and Longitude)	29° 02' 39.33"N 79° 40' 39.44"E																		
03	Type of Industry Sector	Orange (Agro Industry)																		
04	Scale of Operation	Large																		
05	Operational Status	Operational.																		
06	Name of main raw materials	<table border="1"> <thead> <tr> <th>Raw Material</th> <th>Quantity (MT/Month)</th> </tr> </thead> <tbody> <tr> <td>Apple Juice</td> <td>335.50</td> </tr> <tr> <td>Carbon Dioxide</td> <td>213.44</td> </tr> <tr> <td>Citric Acid</td> <td>24.71</td> </tr> <tr> <td>Fruit Pulp</td> <td>905.44</td> </tr> <tr> <td>Malic Acid</td> <td>29.28</td> </tr> <tr> <td>Non-Alcoholic Beverage Based</td> <td>1,583.00</td> </tr> <tr> <td>Sugar</td> <td>3,199.53</td> </tr> <tr> <td>PET Polyester Chips</td> <td>1,890.00</td> </tr> </tbody> </table>	Raw Material	Quantity (MT/Month)	Apple Juice	335.50	Carbon Dioxide	213.44	Citric Acid	24.71	Fruit Pulp	905.44	Malic Acid	29.28	Non-Alcoholic Beverage Based	1,583.00	Sugar	3,199.53	PET Polyester Chips	1,890.00
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Sugar	3,199.53																			
PET Polyester Chips	1,890.00																			
07	Status of Consent under Water & Air Acts and Authorization under HWM Rule	The Consolidated Consents & Authorization issued by UEPPCB is Valid up to- 31.03.2020																		
08	Consented Production Capacity	As per Consent ❖ Fruit Juice Based ready to serve beverages 25,558KL/month ❖ PET Preform 1890 MT/month																		
09	Source of Water Supply	Tube Wells 05 in Nos. (as per old NOC issued by CGWA)																		
10	NOC from CGWA for extraction of Ground Water	NOC from CGWA was valid up to 21.03.2019. The unit has applied for renewal on 20.03.2019.																		





11	Daily consumption of fresh water (KLD)	Around 420 KLD (as per Environmental Statement) Around 347 KLD (as per logbook data of January 2020)
12	Waste Water Generation (KLD)	Average effluent generation for the month of January 2020 is 147 KLD.
13	Unit Details of ETP	The unit has provided ETP comprising of Collection tank, oil & grease tank, primary settling tank, aeration tank, secondary settling tank followed by filtration units. The unit has also provided compact STP comprising of settling tank and filtration unit.
14	Designed Treatment Capacity of ETP (KLD)	780 KLD
15	Operational Status of ETP	The ETP and STP were found operational during inspection.
16	Flow meter(s) at inlet & outlet of ETP	The unit has provided electromagnetic flow meters at ETP inlet & outlet and at STP outlet.
17	Mode of treated effluent disposal	Partly used in gardening & remaining send to CETP
18	Any bypass observed	No

19 Details of HW Generation & its disposal: the details of HW sent to TSDF during 2019-20 is as given

DATE	SPENT CARBON	ETP SLUDGE	USED OIL	BOILER ASH	EMPTY CAN
10.04.2019	-	-	988 Ltr	-	-
24.01.2020	10,245 Kg	-	-	-	-
24.09.2019	9,870 Kg	-	685 Ltr.	-	6.46 Kg
25.12.2019	1,675 Kg	1,770 Kg	220 Ltr.	1,275 Kg	-
05.07.2019	250 Kg	185 Kg	-	-	-
14.09.2019	2,355 Kg	2,545 Kg	-	3,555 Kg	-
<b>TOTAL</b>	<b>24,395 Kg</b>	<b>4,500 Kg</b>	<b>1,893 Ltr</b>	<b>4,830 Kg</b>	<b>6.46 Kg</b>

*Amurap*

*SA*

*Rath*

20	Source of Air Pollution				
	System	Type of Fuel	Fuel Quantity	APCDs attached	Stack Ht (m)
	Boiler (4000 KG) x 02	Solid Fuel	1200 Kg/Hr	Cyclonic Dust Collection & Bag Filter	30
	Boiler (10 TPH) x 01	Solid Fuel	2500 Kg/Hr	Cyclonic Dust Collection & Bag Filter Natural Draft	30
	DG Set (1010 KVA) x 04	Diesel	HSD - 4000 Kg/Hr.	Acoustic Enclosure	6.5
	DG Set (750KVA) x 01	Diesel	HSD - 180 Ltr.		5.5
DG Set (1250 KVA) x 01	Diesel	HSD - 225 Ltr.	2.5		
21	Date of Inspection		28-01-2020		

*Anees*

*SB*

*Rauf*

WASTEWATER TEST REPORT

S.No W/2020/31

Date of test report: 11/02/2020	Date/period of testing: 31/01-11/02/2020
1 परियोजना /Project/Test Programme	NGT
2 नमूने का स्रोत /सूज़ल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	Sitarganj
3 नमूने का प्रकार /ग़ैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4 नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Sci. D/Sh. Dharmnath, RA
5 नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020
6 प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020
7 नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/OR/5.7/1 Issue No. 01
8 विश्लेषण हेतु आवेदनकर्ता/Analysis indent by	Sh. R.D. Patil, Sci. D

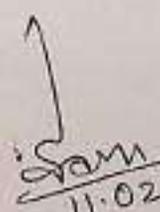
क्रम नं. S.No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.					
			RDP-425	RDP-426	RDP-427	RDP-428	RDP-429	RDP-430
1.	पी एच/pH		7.64 (17.0°C)	7.01 (20.0°C)	4.08 (19.6°C)	7.89 (19.6°C)	6.95 (19.6°C)	7.53 (17.2°C)
2.	एन.एस/SS	मि.ग्र./लिट. mg/L	238	BDL	617	134	104	3.02
3.	टी.डी.एस./TDS	मि.ग्र./लिट. mg/L	1083	871	4260	2229	476	1059
4.	फ्लोराइड/Fluoride as F	मि.ग्र./लिट. mg/L	---	1.46	---	BDL	---	BDL
5.	अमोनिकल नाइट्रोजन/ Ammonical Nitrogen (NH <sub>3</sub> -N)	मि.ग्र./लिट. mg/L	---	BDL	---	41.3	---	1.18
6.	फिनोल/Phenols as C <sub>6</sub> H <sub>5</sub> OH	मि.ग्र./लिट. mg/L	---	1.53	---	2.69	---	3.51
7.	बोरॉन/Boron	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL
8.	ऑयल व ग्रीस/Oil & Grease	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL
9.	सी.ओ.डी. /COD	मि.ग्र./लिट. mg/L	50.2	5.3	8382	381	656	34.4
10.	बी.ओ.डी. /BOD	मि.ग्र./लिट. mg/L	---	BDL	---	110	---	7.99
11.	क्रोमियम हेक्सा./Chromium-VI	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL
12.	कैडमियम/Cd	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL
13.	क्रोमियम/Cr	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL
14.	कॉपर/Cu	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL
15.	निकल/Ni	मि.ग्र./लिट. mg/L	---	0.79	---	0.95	---	0.32
16.	प्लेड/Pb	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL
17.	ज़िंक/Zn	मि.ग्र./लिट. mg/L	---	0.27	---	0.24	---	0.34
18.	आर्सेनिक/As	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL
19.	मरकरी/Hg	मि.ग्र./लिट. mg/L	---	BDL	---	BDL	---	BDL

किन्हीं/एक विधि हेतु सूच्य./Test methods followed are appended overleaf

CODE	Description
RDP-425	PETP Inlet
RDP-426	PETP Outlet
RDP-427	PETP Inlet
RDP-428	PETP Outlet
RDP-429	PETP Inlet
RDP-430	PETP Outlet

End of Test Report

  
 (Manju Srivastava)

  
 11.02.2020  
 वी० के० सहा  
 वैज्ञानिक 'घ'

आख्या बनाने वाले के हस्ताक्षर/ Prepared by (Name & Sign)

अधिकृत हस्ताक्षर/ Authorized Signatory

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

Parameters	Test Method	Detection Range
pH	APHA 4500 H <sup>+</sup> -B, 23 <sup>rd</sup> Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 10,000 mg/L
Total Dissolved Solids	APHA 2540 C, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L- 100 g/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 <sup>rd</sup> Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 <sup>rd</sup> Ed. 2017 4500 OC, 23 <sup>rd</sup> Ed. 2017 IS-3025 part 44: 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Ammonical Nitrogen	APHA 4500-NH <sub>3</sub> -F, 23 <sup>rd</sup> Ed. 2017 (Phenate Method)	0.5mg/L- 200 mg/L
Oil and grease	APHA 5520-B, 23 <sup>rd</sup> Ed. 2017	5 - 1000 mg/L
Boron	APHA 4500-B C, 23 <sup>rd</sup> Ed. 2017	0.5mg/L- 10 mg/L
Phenol	APHA 5530-B, 23 <sup>rd</sup> Ed. 2017	0.1mg/L -5.0 mg/L
Fluoride	APHA 4500-F C, 23 <sup>rd</sup> Ed. 2017 (Ion Selective Electrode Method)	0.5 - 50 mg/L
Chromium - VI	APHA 3500-Cr B, 23 <sup>rd</sup> Ed. 2017	0.1 - 20 mg/L
Copper (Cu)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.5 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 100 mg/L
Mercury (Hg)	APHA 3112-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L
Arsenic (As)	APHA 3114-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L

1. APHA - American Public Health Association
2. IS - Indian Standard



**HEAD OFFICE**  
**Uttarakhand Environment Protection and Pollution Control Board**  
**"Gauri Devi Prayavaran Bhawan"**  
**46B, I.T. Park, Sahastradhara Road, Dehra Dun**

ANNEXURE III  
**UEPPCB**

UEPPCB/HO/Con/P-180/2019/1620

Date: 4.1.2020  
REGD. POST

To,  
**M/s Parle Agro Pvt Ltd.,**  
**Plot No : 153 to 157 and 166 to 168,**  
**Sector-3, IIE, Sidcul,**  
**Sitarganj, Distt-U.S.Nagar.**

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 10581	Inward ID - 242865
CCA (Renewal)	
Consent No. 40274/	Date : 24-09-2019

CCA is hereby granted to M/s Parle Agro Pvt Ltd located at Plot No : 153 to 157 and 166 to 168, Sector-3, IIE, Sidcul, Sitarganj, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from up to 31.03.2020 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 168.70Cr :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Fruit Juice Based Ready to Serve Beverages	3716667LTS	Fruit Juice Based Ready to Serve Beverages	25558000Litr/Month after expansion
2	Pet Preforms	604.156MT	Pet Preforms	1890.0 MT/ Month after expansion

2. Specific Conditions under Water Act:-

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA	Present CCA (Fresh)
Trade Effluent	700 (through CETP)	700 (through CETP)
Sewage	20 (through CETP)	20 (through CETP)

- (ii) **Trade Effluent Treatment and Disposal:** Effluent generated from manufacturing process (700KLD) shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.
- (iii) In case of non-operation/non-conforming of CETP, the unit shall make and arrangement of own ETP of appropriate capacity to treat waste water generated from process; otherwise unit shall stop manufacturing operation. In case of operation of own ETP, ETP shall meet following standards as prescribed under Environment (Protection) Rules, 1986 as applicable and amended time to time.

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (ii) **Sewage Treatment and Disposal:** Sewage and other domestic wastewater (20KLD) generated from Unit shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.
- (iii) In case of non-operation/non-conforming of CETP, the unit shall make an arrangement of own STP of appropriate capacity; otherwise unit shall stop manufacturing operation. In case of operation of own STP, STP outlet shall meet following standards as prescribed under Environment (Protection) Rules, 1986 as applicable and amended time-to-time.

S.No.	Parameters	Present Standard for STPs	Standard for STPs to be achieved within five years. (From October 2017)
1.	pH	5.5 to 9.0	6.5 to 9.0
2.	BOD (mg/L)	Not more than 30	<30
3.	TSS (mg/L)	Not more than 100	<100
4.	Fecal Coliform (MPN/100ml)	-	<1000

### 3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (4000KG) x 2Nos	30	Solid Fuel	1200Kg/Hr	Cyclonic Dust Collection & Bag Filter	PM-800mg/Nm <sup>3</sup>
2	DG Set (1010KVA) x 4Nos	6.5	Diesel	4000Kg/Hr	Acoustic Enclosure	-
3	DG Set (750KVA) x 1Nos	5.5	Diesel	180Ltr	Acoustic Enclosure	-
4	DG Set (1250KVA) x 1Nos	2.5	Diesel	225Ltr	Acoustic Enclosure	-
5	Boiler (10TPH) x 1Nos	30	Solid Fuel	2500Kg/Hr	Cyclonic Dust Collection & Bag Filter Natural Draft	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

#### 4. Conditions under Hazardous & Other Wastes Rules-2016:-

- (i) Number of authorization and date of issue : \_\_\_\_\_
- (ii) The Factory Manager of M/s Parle Agro Pvt Ltd, Sitarganj, U.S.Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

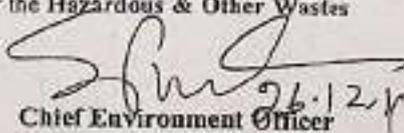
S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 20	2.5MT	Incinerable.
2	Schedule I - 33.1	0.20	Reprocessible.
3	Schedule I - 5.1	10.0	As per Rules
4	Schedule I - 36.2	188.0	As per Rules
5	Schedule I - 25.3	93.0	As per Rules

- (iv) The authorization shall be in force for a period up to 31.03.2020.
- (v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of authorization:-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for Sugar syrup solution preparation, Pasteurization, Pet Filling, Tetra Filling and Injection Moulding processes only.
  6. Compulsory documents to be submitted by the Industry/Unit:-
    - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous & Other Wastes Rules, 2016 and Third Party Audit Report.
    - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
    - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous & Other Wastes Rules, 2016 shall be submitted to the Board.

  
Chief Environment Officer

Rules & Other Wastes Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

- 10. The Validity of CCA in subject to the order of the Hon'ble High Court Nainital in the matter of Writ Petition (PIL.) No. 50/2017.

*[Signature]*  
 Member Secretary

Copy to: - Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur for information and compliance of the same.

Chief Environment Officer

**Annexure**

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be verified.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous & Other Waste Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The Unit shall not extract ground water more than permissible limit (400KLD) accorded by the Central Ground Water Board vide letter dated 23.03.2017 and shall strictly comply with the conditions stipulated by the Central Ground water Board.
14. The Unit shall strictly comply with the provisions of Water, Air & E(P) Acts and Rules/Notifications made thereunder.

**General Conditions:-**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

MEMBER SECRETARY

File No:- 21-4/231/UT/IND/2016-669

NOC No:- CGWA/NOC/IND/ORIG/2017/2500

Date :- 22/03/2017

24 MAR 2017

To,  
M/s Parle Agro Pvt. Ltd.,  
Off Western Express Highway, Sahar Chakala Road,  
Parswada, Andheri (East),  
Mumbai, Maharashtra - 400099

Sub:- NOC for ground water withdrawal to M/s Parle Agro Pvt. Ltd., in respect of their Beverages manufacturing unit located at Plot No 153 to 157 and 166 to 168, Sector 03, IIE, Phase II SIDCUL, Block Sitarganj, District Udham Singh Nagar, Uttarakhand - reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun vide their recommendations dated 01/02/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Parle Agro Pvt. Ltd., in respect of their Beverages manufacturing unit located at Plot No 153 to 157 and 166 to 168, Sector 03, IIE, Phase II SIDCUL, Block Sitarganj, District Udham Singh Nagar, Uttarakhand. The NOC is, however subject to the following conditions:-

1. The firm may abstract 400 cu.m/day (and not exceeding 80,000 cu.m/year) of ground water through proposed five (5) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre-monsoon and post-monsoon periods.
3. M/s Parle Agro Pvt. Ltd., shall, in consultation with the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun implement ground water recharge measures atleast to the tune of 40,000 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066  
Tel: 011-26175362, 26175373, 26175379 • Fax: 011-26175369  
Website: www.cgwa.nor.gov.in

संरक्षित जल - सुरक्षित जीवन

CONSERVE WATER - SAVE LIFE

Except in the letter, firm shall also undertake periodic maintenance of recharge structures at its own cost, firm to take up area specific plantation to enhance the recharge measures.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun for verification and under intimation to this office.

5. The firm at its own cost shall install two (2) piezometers fitted with automatic water level recorder having telemetry system at suitable location and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Uttarakhand Region, Dehradun.

6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Uttarakhand Region, Dehradun on regular basis at least once a week.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. This NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 22/03/2017 till 21/03/2019.

Member Secretary

Copy to:

1. The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, 29/20 Nemi Road, Dehradun-246001, Uttarakhand with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Udam Singh Nagar, Uttarakhand.

2. The District Magistrate, District Udam Singh Nagar, Uttarakhand for necessary action.

3. The Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun This has reference to your recommendation dated 01/02/2017.

4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.

5. Guard File 2016-17.

Member Secretary

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
 (Application For Renewal of NOC)**

Application Number : 21-4/231/UT/IND/2016

Applied For Renewal : 1st

**1. General Information:**

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Beverages
(i) Name of Industry:	PARLE AGRO PVT. LTD.
<b>(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)</b>	
Address Line 1 :	PLOT NO 153 TO 157 AND 166 TO 168
Address Line 2 :	SECTOR 03, IIE, PHASE II SIDCUL,
Address Line 3 :	SITARGANJ
State:	UTTARAKHAND
District:	UDAM SINGH NAGAR
Sub-District:	SITARGANJ
Village/Town:	Sitarganj (MB)
Area Type :	Non-Notified
Area Type Category :	Safe
<b>(iii) Communication Address</b>	
Address Line 1:	PLOT NO 153,157, 166, 167 SECTOR -3 ,
Address Line 2:	SIDCUL PHASE -II SITARGANJ
Address Line 3:	UDHAM SINGH NAGAR
State:	UTTARAKHAND
District:	UDAM SINGH NAGAR
Sub-District:	SITARGANJ
Pincode:	262405
Phone Number with Area Code:	91 7055204835
Mobile Number:	91-9927266888
Fax Number:	
E-Mail:	compliance@parleagro.com
<b>(v) Details of Existing NOC issued by CGWA (enclose copy)</b>	
NOC Letter No:	CGWA/NOC/IND/ORIG/2017/2500
Date of Issuance:	22/03/2017
Validity (Start):	22/03/2017
Validity (End):	21/03/2019
Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):	NA
<b>(vi) Purpose of Renewal Application:</b>	Existing with Additional Ground Water Requirement

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting Ground Water (Application For Renewal of NOC)**

Application Number : 21-4/231/UT/IND/2016

Applied For Renewal : 1st

**2. Details of Water Requirement (Fresh and Recycled Water Usage):**

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day)

	Existing	Additional	Total
<b>Water Requirement Details (Fresh Water) (m<sup>3</sup>/day)</b>			
(a) Ground Water Requirement (m <sup>3</sup> /day):	400.00	800.00	1200.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m <sup>3</sup> /day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m <sup>3</sup> /day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m <sup>3</sup> /day):	400.00	800.00	1200.00
(d) Recycled Water Usage (m <sup>3</sup> /day):	0.00	0.00	0.00
Total Water Requirement : (a+b+c+d)(m <sup>3</sup> /day)	400.00	800.00	1200.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m <sup>3</sup> /day)	Additional Requirement (m <sup>3</sup> /day)	Total Requirement (m <sup>3</sup> /day)	No. of Operational Days in a Year	Annual Requirement (m <sup>3</sup> /year)
Industrial Activity	385.00	795.00	1180.00	250	295000.00
Residential / Domestic	15.00	5.00	20.00	250	5000.00
Greenbelt Development /Environment Maintenance	0.00	0.00	0.00	0	0.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	400.00	800.00	1200.00		300000.00

(iii) Details of Water Availability from ETP / STP for Recycle / Resuse usage:

	Existing		Additional		Total	
	(m <sup>3</sup> /day)	No. Of Days	(m <sup>3</sup> /year)	(m <sup>3</sup> /day)	No. Of Days	(m <sup>3</sup> /year)
Effluent / Sewerage generated and treated in ETP / STP:	210.00	200	42000.00	345.00	250	86250.00
Availability treated Effluent / Sewerage for usage:	90.00	200	18000.00	50.00	250	12500.00
Effluent / Sewerage discharge after treatment:	120.00	200	24000.00	89.00	250	22250.00

(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/231/UT/IND/2016

Applied For Renewal : 1st

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures:

2

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m <sup>3</sup> /Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2019	75.00 / 200	45.00	22.00	8 / 250	Submersible Pump	7.50	No	No / -
2	Borewell / 2019	75.00 / 200	45.00	22.00	8 / 250	Submersible Pump	7.50	Yes	Yes / -

4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	We have done the Plantation across our plants Boundary Wall along with the Garden area.
2	Domestic Water School Sanitation	Not Applicable	
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Every year pre-monsoon and post-monsoon ground water quality is being checked with external NABL certified laboratory.
4	Maintenance of recharge structures	Yes	Every year pre-monsoon and post monsoon maintenance is being carried out with predefined checklist.
5	Number of Pizometers as per NOC and Water Level Record	Yes	We have 2 Pizometers and we are maintaining all the records as per requirements of CGWA.
6	Number of Tubewells Borewales as per NOC	Yes	As of now we have 5 Bore wells and we are going to Propose 2 more bore well
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	Yes. Pizometers installed are having AWLR with telemetry system.
8	Quantum of Groundwater as per NOC	Yes	As of now the quantum of the ground water is 400 M <sup>3</sup> /Day. Due to expansion we propose 800 M <sup>3</sup> /day. After expansion, the total quantum of water requirement will be 1200 M <sup>3</sup> /Day.
9	Recharge through ponds	Not Applicable	

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/231/UT/IND/2016

Applied For Renewal : 1st

10	Recycle and reuse of water	Yes	We are using tertiary treated water for utilities i. e. cooling towers and boiler. Also treated effluent being used for gardening.
11	RWH and AR structures implemented	Yes	RWH structures are implemented as per the proposal submitted to CGWB/CGWA.
12	Submission of Compliance report to the Region	Yes	Compliance reports are submitted as per terms and conditions of CGWA NOC.
13	Water conservation measures	Yes	Agreed. We do endeavour to reduce the waste water generation at the source. Water usage ratio is one of the organisational KPI monitored religiously and improvements are made in teh processes to improv
14	Water Security Plan of villages	Not Applicable	
15	Well monitored around the plant premises	Yes	Agreed
16	Wells fitted with water meter and its Record	Yes	Agreed

**(b). Compliance to the Condition prescribed in the NOC - Other**

SNo.	Conditions given in NOC	Status of Compliance
5.	Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (\$)	
	We have uploaded the Groundwater Availability (Geophysical report) report dated Feb 2019 for additional quantity.	
6.	Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)	
	We are going to make the Rainwater Harvesting And Artificial Recharge Pits within nearby school /institutions. Artificial recharge report uploaded.	

**INDUSTRIAL USE- Self Declaration**

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.  
It is to Certify that the Details and Information furnished above are true to the best of my Knowledge and Belief and I am aware that if any part of the Data/Information submitted is found to be false or misleading at any stage the application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Uttarakhand Region, 419-A, Kanwali Road, Baluwala, Near Urja Bhanwan, Dehradun, DEHRADUN, UTTARAKHAND, 248006

3. Incomplete Application will be Summarily Rejected.

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**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/231/UT/IND/2016

Applied For Renewal : 1st

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref  
Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

S.No	Attachment Name	File Name
1	Existing NOC	CGWA123.pdf

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Existing NOC	CGWA123.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

S.No	Attachment Name	File Name
1	SCHOOL REPORT_GEO LAYOUT-4_4	Merging Result (16).pdf
2	SCHOOL REPORT_FEO LAYOUT-6_7	Merging Result (17).pdf
3	SCHOOL REPORT_GEO LAYOUT-10_11	Merging Result (19).pdf
4	SCHOOL REPORT_GEO LAYOUT-1_2	Merging Result (20).pdf
5	SCHOOL REPORT_GEO LAYOUT-7_8	Merging Result (21).pdf

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

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**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/231/UT/IND/2016

Applied For Renewal : 1st

S.No	Attachment Name	File Name
1	PROPOSAL ON ARTIFICIAL RECHARGE	PROPOSAL ON ARTIFICIAL RECHARGING OF GROUND WATER UNDER RAIN WATER HARVESTING PROJECT.pdf
2	SCHOOL REPORT_GEO LAYOUT_3	Merging Result (22).pdf

8). Authorization :

S.No	Attachment Name	File Name
1	Authorization	Authorisation.pdf

9). Extra Attachment :

No Attachment Found!

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	Plantation Area_Boundary wall	boundarywall gardon area.jpg
		2	Boundary wall garden_2	boundary wall gardon area 2.jpg
		3	Boundary wall garden_3	Boundary wall gardon area 3.jpg
2	Domestic Water School Sanitation	No Attachment Found!		
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Pre Mansoon Report	RW Borewell_ 27062018.pdf
		2	Post Mansoon Report	RW Borewell_ 06122018.pdf
4	Maintenance of recharge structures	1	Pre Mansoon Maint Report	Pre Mansoon RWH Cleaning.pdf
		2	Post Mansoon Main Report	Post Mansoon RWH Cleaning.pdf
5	Number of Piezometers as per NOC and Water Level Record	1	PIEZOMETER NO. 1	Piezometer 1.jpg
		2	PIEZOMETER No. 2	Piezometer 2.jpg
6	Number of Tubewells Borewales as per NOC	1	05_Water Meter Pic	Annexure F- Water meters of tube wells.jpg
7	Piezometer fitted with AWLRs with telemetry as per NOC	1	PIEZOMETER _ 1	Piezo_1.jpg
		2	PIEZOMETER _ 2	PIEZO_2.jpg
8	Quantum of Groundwater as per NOC	1	Water meter Reading-1_2018	water extract_2018.pdf
9	Recharge through ponds	No Attachment Found!		
10	Recycle and reuse of water	1	Recycle and Reuse_2018	water extract_2018.pdf
11	RWH and AR structures implemented	1	13_ RWH Pic	All_13 RWH PIC.pdf
12	Submission of Compliance report to the Region	1	Compliance Report_may2018	Compliance Report_052018.pdf

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**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/231/UT/IND/2016

Applied For Renewal : 1st

13	Water conservation measures	No Attachment Found!		
14	Water Security Plan of villages	No Attachment Found!		
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	1	Water Meter Reading_2018	Borewell Data_2018- I.pdf
		2	Water Meter Reading_II_2018	Borewell Data_2018- II.pdf

**11). Compliance to the Condition prescribed in the NOC - Other**

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : parleagro

Submitted By User : parleagro

Submission Date : 20/03/2019

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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Parle Agro

Ref- PAPT/ Expansion /CGWA/001  
Date: 21<sup>st</sup> January, 2019  
To,  
The Regional Director,  
CGWB, 419 A, Kanwall Road  
Baluwala , Near Urja Bhawan, Dehradun  
Uttarakhand 248001

Dear Sir,

Ref: NOC No. CGWA /NOC/IND/ORIG/2017/2500 dated  
on 24th March 2017 valid up to 21st March 2019

Sub: Application to grant NOC for additional  
requirement due to expansion of the Unit.

We, Parle Agro Pvt. Ltd. having our manufacturing unit  
situated at Plot No 153 -157 & 166 -168, Sector 03, IIT  
Sidcul Sitarganj, Phase II, and District Udham Singh  
Nagar have been granted NOC No. CGWA  
/NOC/IND/ORIG/2017/2500 dated on 24 MAR., 2017  
for Ground Water Withdrawal of 400 cu. m/day for  
manufacturing of Fruit Juice Based Ready to Drink  
Beverages at our said existing Manufacturing Unit. The  
said NOC is valid up to 21<sup>st</sup> March 2019.

This is to inform that we would be undertaking expansion  
activity in the said unit. Due to the said expansion  
additional water requirement would be 800 cu. m/day



21/1/2019  
Regional Director  
CGWB  
Safety of Water Resources  
Ministry of Water Resources  
Govt. of India  
419-A, Kanwall Road  
Dehradun - 248001

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/231/UT/IND/2016

Applied For Renewal : 1st

13	Water conservation measures	No Attachment Found!		
14	Water Security Plan of villages	No Attachment Found!		
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	1	Water Meter Reading_2018	Borewell Data_2018- I.pdf
		2	Water Meter Reading_II_2018	Borewell Data_2018- II.pdf

11). Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : parleagro

Submitted By User : parleagro

Submission Date : 20/03/2019

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

---

Accordingly, the total ground water requirement after expansion will be 1200 cu.m./day.

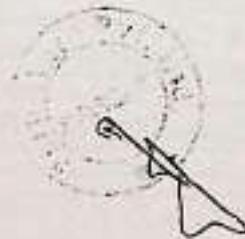
For the said purpose, we enclose herewith application in a prescribed format along with required documents to grant NOC for the total 1200 cu.m per day

Kindly take the enclosed application on record. We request you to grant NOC as required.

Thanking you,  
For Parle Agro Pvt. Ltd.

~~Manish Jain~~  
Plant Manager

- Enclosures: 1. Application Form.  
2. Copy of Hydro geological report.  
3. Copy of RWH Proposal Letter annexure -1  
4. Water Meter Data.  
5. Water Level Data / Piezo Meter Monitoring Data.  
6. Water Quality Monitoring Report.  
7. Recycle -Reuse Detail  
8. Copy of Receiving Letter sends to School/ Colleges  
9. Demand Draft of Rs. 500/- Dated 19.01.2019 in Favor of PA CGWB Paybill at Dehradun.  
10. Valid Copy of CGWA NOC.



**CENTRAL GROUND WATER AUTHORITY**  
 (Constituted under section 5 (a) of the Environment (Protection) Act, 1986)

**APPLICATION FOR RENEWAL OF NOC ISSUED TO EXISTING INDUSTRIAL/ INFRASTRUCTURE PROJECTS ABSTRACTING GROUND WATER FOR EXISTING USAGE / WITH ADDITIONAL REQUIREMENT DUE TO EXPANSION**  
 (Refer Annexure for filling up form - explanation of terms / details etc.)

1. (i) **General Information**  
 Name of the Industry / Infrastructure: Paile Agro Pvt Ltd  
 (Unit Name) \_\_\_\_\_  
 / Group Name, if any \_\_\_\_\_
- (ii) **Details of Project :**  
 Main Type of Industry / Infrastructure: RMGG (Leavenage)
- (iii) **Details of Industry Product / Process (For Industry only - Refer annexure for details)**  
Crude Juice Ready to serve Beverage & Soft Pastry  
**Location details of the project: (Attach site plan and location map)**  
 1. Village / Town Name: Siraganj, Pincode: 262405  
 2. Block / Taluka Name: \_\_\_\_\_  
 3. Tehsil / Taluka Name: \_\_\_\_\_  
 4. District Name: Uttam Singh Nagar  
 5. State / UT Name: Uttarakhand  
 (Attach Site Plan / Map - Drawing / Map showing location with reference to major landmark / Village / Town of the area) (A4 / A3 size paper only).  
 (Tick Mark if attached)
- (iv) **Name :** Urban Development Authority / Statutory Notified Industrial Area / SEZ / Municipal Corporation / Gram-Nagar Panchayat  
Notified Industrial Area
- (v) **Communication Details**  
 (a) Complete Postal Address with Pincode :  
PAILE AGRO PVT. LTD.  
Plot No- 153-153-216  
Sector- 11B - Siraganj Phase II U.S Nagar Uttarakhand  
 (b) Phone No (landline) 0512-204624, 25, 2627  
 (c) Fax No. \_\_\_\_\_  
 (d) Mobile No. \_\_\_\_\_  
 (e) Email \_\_\_\_\_
- (vi) **Details of Existing NOC issued by CGWA (enclose copy):**  
 (a) NOC Letter No. CGWA/NOC/IND/CRGG/2017/2500  
 (b) Date of issuance 21/3/2017  
 (c) Validity till (Date / period, if any mentioned) 21/3/2019  
 (d) Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit) \_\_\_\_\_



(VII) Purpose of Renewal Application:  
 a) Whether renewal NOC application for existing groundwater use only: Yes / NO  
 If NO

b) Renewal NOC application for renewal of existing use and permission for additional requirement due to expansion of industry project / increased demand of water requirement in infrastructure project: Yes / Not Applicable.

2. Breakup of Water Requirement / Recycled Water Usage : (Including Existing + Additional, If any)

- (i) Total water requirement as on date - Summarized (above): 1200 m<sup>3</sup>/day
- a) Ground Water requirement: 1200 m<sup>3</sup>/day
  - b) Surface Water requirement: ..... m<sup>3</sup>/day
  - c) Proposed/Existing water supply from any agency: ..... m<sup>3</sup>/day
  - d) Recycled Water Available for use: 140 m<sup>3</sup>/day

Break up of Ground Water Requirement (a) requested in renewal application:

Existing NOC Permission	Additional Requirement, if any	Total Requirement
432 m <sup>3</sup> /Day	368 m <sup>3</sup> /Day	1200 m <sup>3</sup> /Day
236000 m <sup>3</sup> /Year	236800 m <sup>3</sup> /Year	472800 m <sup>3</sup> /Year

(ii) Breakup of Total Water Requirement (above, above) and Usage  
 (Please enclose flow chart of water showing requirement at each stage of industry / infrastructure usage listed in table below)

Activity	Existing Use (m <sup>3</sup> /day)	Proposed requirement (m <sup>3</sup> /day)	Total Use + Requirement (m <sup>3</sup> /day)	No. of operational days in a year	Annual requirement (m <sup>3</sup> /year)
Industrial Activity/ Commercial Use*	385	795	1180	250	295000
Domestic/ Residential Use*	15	05	20	250	5000
Greenbelt development/ Environment maintenance	ETP Treated Water used Green belt Development Environmental Maintenance and other uses.				
Other use / Fishing Rec.*	-	-	-	-	-
<b>Grand Total</b>	<b>400</b>	<b>800</b>	<b>1200</b>	<b>-</b>	<b>300000</b>

\* Infrastructure Project.

(iii) Details of water availability from ETP / STP for Recycle / Reuse usage:

	Existing	Proposed	Total
a) Effluent / Sewerage generated and treated in ETP / STP :	212 m <sup>3</sup> /day 470000 m <sup>3</sup> /year	139 m <sup>3</sup> /day 302000 m <sup>3</sup> /year	351 m <sup>3</sup> /day 772000 m <sup>3</sup> /year
b) Available treated Effluent / Sewerage for usage :	50 m <sup>3</sup> /day 10000 m <sup>3</sup> /year	150 m <sup>3</sup> /day 30000 m <sup>3</sup> /year	200 m <sup>3</sup> /day 40000 m <sup>3</sup> /year
c) Effluent / Sewerage discharge after treatment	162 m <sup>3</sup> /day 360000 m <sup>3</sup> /year	-67 m <sup>3</sup> /day -140000 m <sup>3</sup> /year	95 m <sup>3</sup> /day 220000 m <sup>3</sup> /year

Available treated effluent usage : Total quantity same as 2 i (d) and 2 iii (b) above)

Reuse / Recycle Usage Activity	Existing Use (m <sup>3</sup> /day)	Proposed availability (m <sup>3</sup> /day)	Total Use + Availability (m <sup>3</sup> /day)
Industrial Activity/ Commercial Use*	60	50	110
Domestic/ Residential Use*	-	-	-
Greenbelt development/ Environment maintenance	30	20	50
Other use / Fishing Rec.*	-	-	-
<b>Total</b>	<b>90</b>	<b>70</b>	<b>160</b>

\* Infrastructure Project



3. Details of groundwater abstraction structures:

Particulars	Existing structure	Proposed structure (only in case of Expansion)
Number of structure	05	05
Type of structure (dug well, tube well, bore well, dug cum bore well)	Bore well	Bore well
Year of construction	28 March-2018	
Depth (meter below ground level)	45	45
Diameter (mm)	75/200	75/250
Depth to water level (meters below ground level)	45	45
Discharge (m <sup>3</sup> /hour)	9	9
Operational hours/day	8/200	8/250
Operational days/year	200	250
Mode of lift and Horse Power of pump	Submersible Pump	
Whether fitted with meter or not	Yes	

4. Compliance to the conditions prescribed in the NOC

S. No.	Condition given in NOC	Means of compliance	Remarks
1	Water meter data - Check for groundwater abstraction	Attached	
2	Implementation of Rainwater Harvesting Proposal: Report and Photographs	Attached	
3	Water level / Piezometer monitoring Data	Attached	
4	Water Quality Monitoring Data	Attached	
5	Recycle - flow details	Attached	
6	*		
7	*		
8	*		

\* (any other specific conditions mentioned in NOC Letter)

# (Please attach consolidated report along with colored photographs of conditions of NOC in 2 set)

5. Groundwater availability report (Please enclose a comprehensive report/note on groundwater condition/groundwater quality in and around 5 km of the areas) (Applicable only in the expansion programme of the project.)
5. Details of rainwater harvesting and artificial recharge measures for groundwater recharge in the area.
6. Copy of valid referral letter / Consent to operate as on date for Existing project / Pummelon Project from Central Pollution Control Board / State Pollution Control Board/Bureau of Indian Standards/Ministry of Environment and Forests/ State Level Environment Impact Assessment Authority / Urbana Development Authority / Municipal Corp etc., or any State / Central Government Statutory Body may be provided.

**Undertaking**

It is to certify that the details and information furnished above are true to the best of my knowledge and belief and I am sure that if any part of the data/information submitted is found to be false or misleading at any stage the application will be rejected out rightly.

For Parle Agro Pvt. Ltd.  
Name & Signature of the applicant  
(With official stamp)  
Parle Agro Manager

Date:

Place:

In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

- Incomplete/partially filled applications would be rejected summarily.
- Application Proforma is subject to modification from time to time.
- Renewal of NOC shall be done for the same quantity /ground water abstraction structure.
- Application fee of Rs. 500/- is to be submitted in the form of demand draft Drawn on Name : PAO, CGWB, giving other details: DD NO. 500/2019 Date 19/11/19 Bank Name I.T.I. Parle
- Application along with attested copy of all mandatory documents / reports etc., should be submitted in 2 set, to the Regional Director, Central Ground Water Board of concerned State.



## PARLE AGRO PVT. LTD

### DETAIL OF RAW MATERIAL AND PRODUCTION

S. N.	Products	Quantity /Month
1	Fruit Juice ready to serve Beverages.	25558000 Liters
2	Pet Performs	1890 MT
S. No.	Raw material	Quantity /Month)
1	Apple juice	335.5 MT
2	Carbon Dioxide'	213.44MT
3	Citric Acid	24.71MT
4	Fruit Pulp	905.44 MT
5	Malic Acid	29.28 MT
6	Non Alcoholic Beverage Based	1583 MT
7	Sugar	3199.53 MT
8	Pet Polyester Chips	1890 MT



# PAPL, SIDCUL, SITARGANJ

## BRIEF DESCRIPTION OF PROPOSED EFFLUENT TREATMENT PLANT DESIGN

### 1. PREAMBLE

The Treatment Plant has been proposed to meet the norms laid down by state Pollution Control Board for discharge of Industrial Effluent generated in the factory premises.

The inlet & outlet parameters considered for design of effluent treatment plant are as follows:

S. N.	Parameter	Unit	Inlet	Outlet
1	Flow	CUMD	700	690
1A	Flow Consideration (Design)	CUMH	35	35
2	Temperature	°C	Ambient	Ambient
3	pH		5.5 to 8.5	As per PCB norms
4	O&G	Mg/Liter	30 - 50	
5	COD	Mg/Liter	2800 to 3000	
6	BOD	Mg/Liter	800 to 1000	
7	TSS	Mg/Liter	500 to 700	
8	TDS	Mg/Liter	1000 to 1200	

### 2. INTRODUCTION:

The proposed unit is engaged in the manufacturing of Fruit juice based drinks. Effluent will mainly be generated during Washing of mixers, equipments and Floor Washing. The effluent would contain fruit Pulp, Fruit Juice concentrate, Sugar, traces of chemicals like caustic & acid etc. & no toxic content.

### 3. PROPOSED SCHEME FOR EFFLUENT TREATMENT PLANT:

- The trade effluent generated would pass through set of Coarse and Fine Screens to prevent entry of any objectionable foreign material like PET bottles, Straws, polythene papers etc. which can hamper smooth running of the system.
- After Screening the effluent would flow to Oil & Grease Trap, where thin layer of floating Oil will be formed due to 'T' arrangement provided in the Oil and Grease Trap for preventing free floating Oil from entering the next chamber. The Floating Oil will be skimmed by belt type oil Skimmer from the top of water level and collected in containers for disposal.

## PAPL, SIDCUL, SITARGANJ

### BRIEF DESCRIPTION OF PROPOSED EFFLUENT TREATMENT PLANT DESIGN

- The effluent would then flow to Equalization Tank where chemicals would be added for Neutralization and the stirring would be done with the help of Coarse Diffusers and Twin Lobe Blower, which will give homogenization effect and prevent sedimentation at the bottom of the tank. Two numbers of equalization tanks are provided to ensure proper batching of the effluent for further continuous treatment.
- Intermediate shock load tank too will be provided at ETP so that the strong streams generated due to manufacturing process problems will be collected there and in controlled manner will be released into the ETP. This will help in avoiding shock load to ETP.
- The completely homogenized effluent would be fed to the Primary Clarifier through Flocculation Tank for removal of TSS.
- The sludge settled in the primary clarifier will be pumped to Sludge drying bed / Filter Press.
- Primary clarified effluent would flow by gravity to Moving Bed Bio Reactors (MBBR) & aeration tank in stages to remove remaining BOD/COD.
- The respiration air to the bacteria would be provided through Microporous Non – Clog Diffusers and Twin Lobe Blower.
- A part of Bio – Sludge would be recycled back to MBBR Tank for multiplication of Bacteria while excess Bio – Sludge would be pumped to Sludge drying bed / Filter Press.
- The secondary clarified effluent before final discharge would pass through Dual Media Filter for reduction in Suspended Particles, Color, and odor if any.
- The tertiary treated effluent will be reused for utility purpose.
- The rest of the treated effluent will be used for gardening within the premises / Send to CETP.

# PAPL, SIDCUL, SITARGANJ

## BRIEF DESCRIPTION OF PROPOSED EFFLUENT TREATMENT PLANT DESIGN

### 4. PROPOSED SIZES OF MAIN UNITS IN THE EFFLUENT TREATMENT PLANT:

#### a. BAR SCREEN CHAMBER:

Size	=	2.0 M x 1.2 M x 1 M (d) + Free Board (FB)
No. of Screens	=	Two (Coarse and Fine Screens)
MOC of Chamber	=	RCC
No. off	=	1

The Coarse Bar Screen will be in Epoxy Coated MS and Fine Screen will be SS JALLI fitted in Epoxy Coated MS frame.

#### b. OIL & GREASE TRAP:

Size	=	6 M x 2.5 M x 2.2 M (d)
Liquid Volume	=	30 M <sup>3</sup>
MOC	=	RCC
No. off	=	1

This Chamber will be provided with Tee arrangement for preventing entry of Free Floating Oil to equalization tank and fitted with Praneet Belt Oil Skimmer as per details enclosed.

#### c. EQUALIZATION TANK:

Effective Size	=	10M x 10 M x 4.2M(d)
Effective Liquid Volume	=	400 M <sup>3</sup>
MOC	=	RCC
No. off	=	1
HRT	=	12hrs
Stirring & Aeration	=	By combination of Submersible Aerator & Coarse Air Diffusion for energy efficient Operation.

#### d. EMERGENCY HOLDING TANK:

For High BOD/COD load of discarded product batch, separate Holding Tank with Diffused Aeration is required. It would be fed to Equalization Tank at a small flow rate. A20m<sup>3</sup> tank can be used for this purpose.

Tank Size	=	2.2m X 2.2m X 4.2m
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# PAPL, SIDCUL, SITARGANJ

## BRIEF DESCRIPTION OF PROPOSED EFFLUENT TREATMENT PLANT DESIGN

The Stirring would be provided through Twin Lobe Blower and Coarse Diffusers. One blower of 15 HP required for agitation and aeration of both Equalization and Emergency Holding Tank.

### e. PRIMARY CLARIFLOCCULATOR:

Since effluent contains high-suspended solids, it needs to be removed in Primary Clarifier. Effluent would be fed at a Controlled Rate into Flocculation Tank. Primary Coagulants and Polymer would be added by dosing pumps.

Flocculation Tanks	=	3m <sup>3</sup> each
No. Off	=	2
Slow Speed Stirrer	=	1.5 HP each
MOC of Tank	=	RCC
Type of Clarifier	=	Tube Settler
Flow Capacity	=	35m <sup>3</sup> /hr
MOC of Tank	=	RCC
Internals	=	PVC Extruded profiles
Expected BOD/COD Reduction	=	20%
Outlet BOD	=	800 mg/l
Outlet COD	=	2400 mg/l
Effective Size of Clarifier	=	6m X 3m X 4m
Effective Volume	=	52 m <sup>3</sup>
Hydraulic Retention Time	=	1.5 Hours

2 Sets of Chemical Preparation & Dosing Tanks with Slow Speed Stirrers & Dosing Pumps

### f. FAB AERATION TANK I & II:

Flow	=	785 m <sup>3</sup> /day
BOD Load(Peak)(800 ppm)	=	628kgs/day
COD Load(Peak)(2400 ppm)	=	1884kg/day
BOD/COD Removal	=	80%
COD Removed	=	1500 Kgs/day
FAB Media COD Removal rate	=	20kg/m <sup>3</sup>
FAB Media Required	=	1500/20 = 75 m <sup>3</sup>
Outlet BOD	<	160mg/l
Outlet COD	<	480mg/l

# PAPL, SIDCUL, SITARGANJ

## BRIEF DESCRIPTION OF PROPOSED EFFLUENT TREATMENT PLANT DESIGN

Blower Requirement:- FAB shall require air flow of 600nm<sup>3</sup>/hr @ 5000 mmwg pressure  
20 HP(2W+1S) Common for FAB & Aeration Tanks

Tank Volume required = 210m<sup>3</sup> X 2 Nos. = 420 m<sup>3</sup>

Size Provided = 7.3m X 7.3m X 4.2m Each

No. Off = 2 Nos.

Total Volume provided = 420 m<sup>3</sup>

### g. AERATION TANK:

To polish off remaining BOD/COD.

Inlet BOD = 126 mg/l

Aeration Tank Volume required = 198 m<sup>3</sup>

Aeration Tank Volume Provided = 210 m<sup>3</sup>

Size = 7.3m x 7.3m X 4.2m

No of Diffusers for Aeration Tank = 240nos

### h. SECONDARY CLARIFIER:

Flow with Recycled Sludge = 45m<sup>3</sup>

Type = Pranaet Tube Settler Clarifier

Capacity = 45M<sup>3</sup>/hr

Effective Size = 6m X 3m X 4m

Hydraulic Retention Time = One Hour

MOC = RCC and internals in

MS Epoxy Coated and PVC

No. off = 1

### I. SLUDGE DEWATERING SYSTEM:

Sludge Quantity:

(a) Excess Sludge from ETP = 0.4 T/day

(b) Spent Carbon from process = 1.6 T/day

Total = 2.0 T/day

PP Recessed Sludge Filter Press of 915mm X 915mm X 36Plates can process 910 kg sludge/day and will be all weather operation, much dry sludge and easy for disposal.

Sludge Sump Volume & Size = 5m<sup>3</sup> (1.75m X 1.75m X 1.75m)

Stirrer = 3 HP

Screw Feed Pump = 2 m<sup>3</sup>/hr, 4 kg/cm<sup>2</sup>

## PAPL, SIDCUL, SITARGANJ

### BRIEF DESCRIPTION OF PROPOSED EFFLUENT TREATMENT PLANT DESIGN

**j. CLEAR WATER SUMP AND CHLORINATION TANK BEFORE DMF:**

After Secondary Clarifier, water would flow into a Sump before pumping to Dual Media Filter.

Capacity	=	35 m <sup>3</sup>
HRT	=	1 Hour
MOC	=	RCC
Size	=	3m X 3m X 4m

**k. FEED PUMPS:**

From Eq. Tank to Primary Clarifier

Capacity	=	35 M <sup>3</sup> / hr @ 10 M head
Type	=	Self Priming Non – Clog Centrifugal
No. off	=	1 + 1
MOC	=	C.I.

From Emergency Tank

To Eq. Tank	=	2 m <sup>3</sup> /hr @ 10m Head, CI, One No.
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**l. SLUDGE REMOVAL PUMP FOR PRIMARY AND SECONDARY CLARIFIERS:**

Capacity	=	10M <sup>3</sup> / hr @ 10 M head
Type	=	Non – Clog Centrifugal
No. off	=	Two + Two
MOC	=	C.I.

**m. CHEMICAL DOSING PUMP:**

Capacity	=	0 – 200 lph
No. off	=	Four

**n. CHEMICAL TANKS WITH SLOW SPEED STIRRERS:**

Capacity	=	2000 Ltrs
No.off	=	Five
MOC	=	HDPE

**o. DUAL MEDIA FILTER:**

Capacity	=	35m <sup>3</sup> /hr
Size	=	2.0mDia X 2.0m high
Feed Pump & Back Wash Pump	=	35 m <sup>3</sup> /hr, 25m Head CI Centrifugal
No. Off	=	2 + 1 Nos.

# PAPL, SIDCUL, SITARGANJ

## BRIEF DESCRIPTION OF PROPOSED SEWAGE TREATMENT PLANT DESIGN

### 1. DESIGN CONSIDERATIONS:

The Sewage Treatment Plant has been proposed to meet the norms laid down by state Pollution Control Board applicable for discharge of domestic sewage generated in the factory premises.

The quantitative load for design of STP is calculated by considering the full time employee and sewage generation rate of 50 liters/capita/8 hrs (Ref. www.indiawaterportal.org) working sewage generations per day will be as below

S. N.	PARTICULAR	QTY
1	No of Employees	400
2	Quantity of sewage generation	20 KLD
3	STP design consideration	20 KLD

The qualitative load considered for design of the sewage treatment plant is as given below:

S N	PARAMETER	RAW SEWAGE
1	pH	6.5 to 7.5
2	TSS in Mg/L	200 - 300
3	O&G in Mg/L	25 - 30
4	COD in Mg/L	600 - 800
5	BOD in Mg/L	200 - 300

### 2. PRAPOSED SCHEME FOR SEWAGE TREATMENT PLANT:

- The sewage from the washrooms will be collected in the collection sump.
- Collection sump will be provided with the level sensors. Based on level the sewage transfer pumps will ON/OFF.
- Sewage from the collection sump will be pumped through screen chamber where all the course suspended material will be removed from the sewage.
- The screened sewage will then pass through a Oil & Grease trap, Where oil will be skimmed out from the top layer.
- Then the sewage will be collected in the equalization tank.
- Equalized sewage would then be transferred to Aeration (MBBR) Tank at a controlled rate of 1 M<sup>3</sup> / hr by Feed Pump.

## PAPL, SIDCUL, SITARGANJ

### BRIEF DESCRIPTION OF PROPOSED SEWAGE TREATMENT PLANT DESIGN

- Continuous aeration is provided with the help of Twin Lobe Blower and MICROPOROUS NON CLOG DIFFUSERS at the aeration tank.
- The completely biodegraded sewage will flow to Lamella Clarifier for separation of Bio sludge and treated sewage.
- Treated sewage would be collected in the Treated Water cum Chlorine Contact Tank.
- In order to achieve and maintain the desired level of MLSS, the recovered sludge from Clarifier would be recycled back to Aeration Tank. Excess Bio sludge would be discharged to sludge drying beds.
- The filtrate from sludge drying beds would go back to equalization tank.
- Treated water would pass through DUAL MEDIA FILTER and discharged for gardening / CETP.

#### 3. PROPOSED SIZES OF MAIN UNITS IN THE SEWAGE TREATMENT PLANT:

S N	UNIT	PARTICULARS
1	Sump pump to transfer sewage from Sump to Equalization tank with level sensors	Locations - 2 No of units - 4 (2 W + 2 S) Type - Centrifugal Capacity - 1 kl/hr Make - Kirloskar Wilo make Level Sensor set 2 Nos
2	Bar Screen Chamber	No of units - 1 Size = 1.25M x 1.25M x 1.25M + Free Board = 1.95KL MOC of Chamber - RCC
3	Bar Screens	Both the screens below should fit in the bar screen chamber @30 degree inclination. MS Bars in MS Frame 1.25 m X 1.25 m with 8 mm spacing & SS Jalli in MS Frame 1.25 m X 1.25m with 4-5 mm Perforation

## PAPL, SIDCUL, SITARGANJ

### BRIEF DESCRIPTION OF PROPOSED SEWAGE TREATMENT PLANT DESIGN

4	Oil & Grease Trap:	Number of Unit - 1 Size - 1.25m X 1.25m X 1.25m + free board = 1.95 KL RCC partition with underflow arrangement to trap oil. MOC of Chamber - RCC
5	Oil & grease removal mechanism	Manual Cleaning / pipeline valve arrangement at SWL
6	Equalization tank	Number of units - 2 Size - 1.5 m x 2.0 m x 2.0 m +Free board Capacity - 6.0 KL MOC of Eq. tank - RCC
7	Means of Equalization / Mixing	Air pipe Grid with Diffusers - Tubular type coarse bubble Size of diffusers - 64 mm Dia X 600 mm Long No of diffusers - 3 + 3 nos
8	Piping Network for coarse Bubble Diffusers in equalization tank	Pipe MOC - UPVC Test Pressure - 2.5 Kg/Cm <sup>2</sup>
9	Sewage Transfer Pumps from Equalization tank	No of Units - 1 + 1 Nos. Capacity - 1 m <sup>3</sup> /hr Head - 10m Type - Self Priming, Non-Clog, Centrifugal Make - Kirloskar
10	MBBR REACTOR (MOVING BED BIO REACTOR)	Number of Units - 1 Size - 2.0M x 2.0M x 2.0M + Free Board - 8 KL Tank MOC - MSEP (Minimum Sheet Thickness - 5mm) Media MOC - PP Media Volume of MBBR Media - 1 M <sup>3</sup> which shall provide minimum 400 sq.mtr. Of surface area.

## PAPL, SIDCUL, SITARGANJ

### BRIEF DESCRIPTION OF PROPOSED SEWAGE TREATMENT PLANT DESIGN

11	Twin Lobe blower with pressure gauge (Means of aeration in aerobic reactor)	Number of units - 1W + 1S Type - Twin Lobe Blower HP - 3 Air discharge capacity - 70 NM <sup>3</sup> /hr @ 4000 mm hg Make - AIRVAK /KAY
12	Fine bubble diffusers in MBBR	No. of units - 6 Nos. Type - fine bubbled - tubular Size of diffusers - 64 mm Dia X 600 mm Long
13	Piping Network for fine Bubble Diffusers in MBBR	MOC - UPVC Test Pressure - 2.5 Kg/Cm <sup>2</sup>
14	Lamella Clarifier	No of unit - 1 Capacity - 1.3 KL (Hydraulic Retention time - 30-40 minutes *Nominal Flow Capacity - 2 M <sup>3</sup> /hr) MOC - MSEP (Minimum Sheet Thickness - 5mm)
15	Media in Lamella Clarifier / Tube settler	MOC - extruded PVC sheets of suitable size
16	Sludge Recirculation (From Secondary clarifier to MBBR / Equalization) pump	No of Unit - 1 W + 1 S Type - Self Priming, CI, Centrifugal Pump Capacity - 1 M <sup>3</sup> /hr Head - 10 M Make - Kirloskar
17	Secondary treated water collection tank	No of unit - 1 No Size - 1.5 m * 1.5 m * 1.5 m + free board Capacity - 3.37 KL MOC - MSEP (Minimum Sheet Thickness - 5 mm)
18	Chlorine Dosing tank - Disinfection at Secondary clarifier overflow.	Capacity - 100 lit MOC - HDPE
19	Chlorine dosing system	No of units - 1 + 1 Capacity - 0.6 Lit/hr MOC - PP
20	Pressure filters feed pumps	No. of units - 2 (1W + 1S) Capacity - 1.5 KL/hr Head - 25-30 M Type - Centrifugal Make - Kirloskar

## PAPL, SIDCUL, SITARGANJ

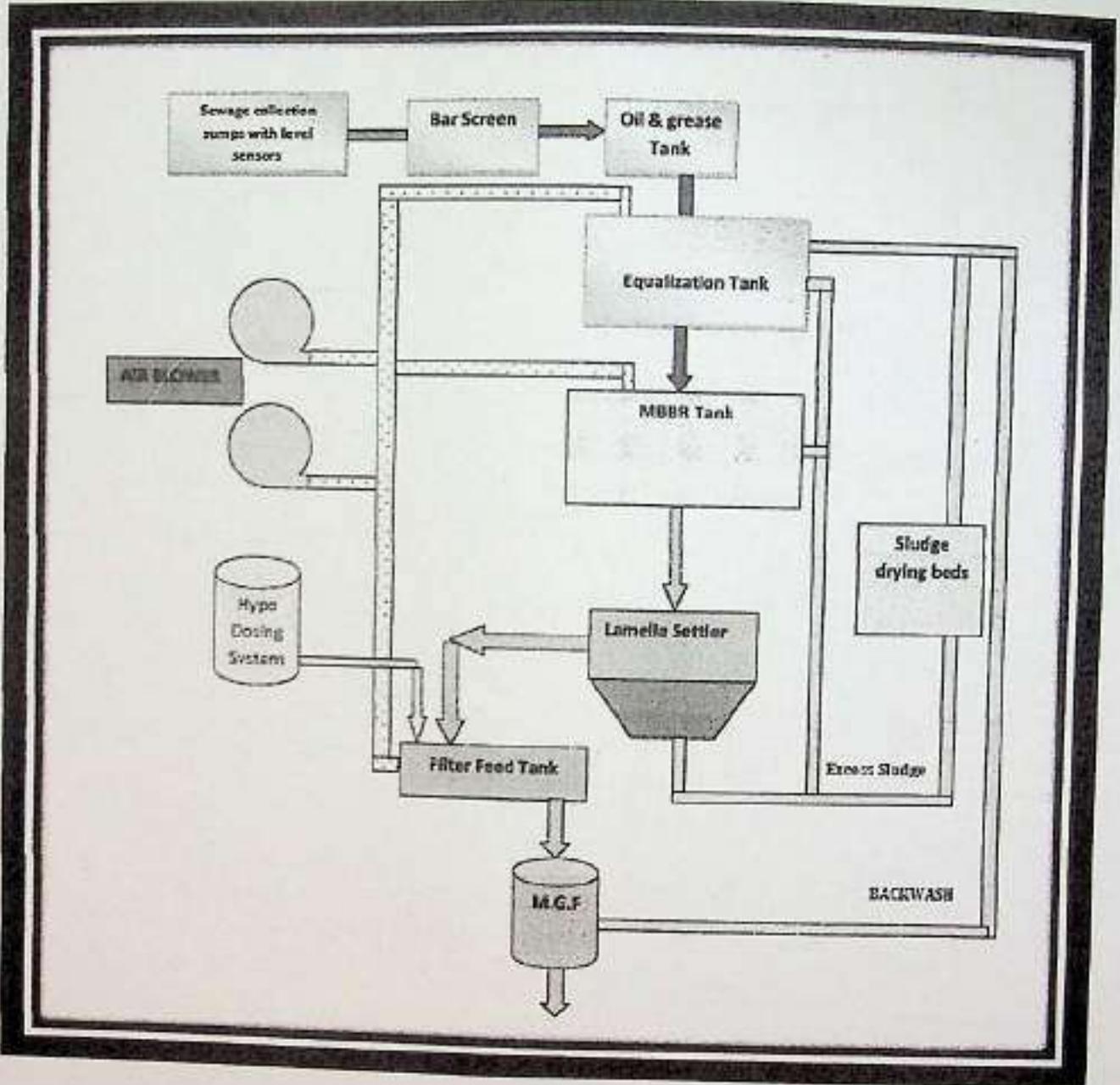
### BRIEF DESCRIPTION OF PROPOSED SEWAGE TREATMENT PLANT DESIGN

21	Multi Grade Filters	Pressure Vessel - 1 no. Dia - 14" (355 mm) Height - 65" (1651 mm) Make - Pentair MOC - FRP Working Pressure 3.5-4.5 kg/cm <sup>2</sup> Accessories - The unit will be complete with Frontal piping, pressure gauge & multi port valve and first lot of media (Pebbles, Gravels, Filter sands).
22	Sludge drying beds	MOC - RCC with layers of filter media
23	Flow Meter	No of units - 1 No Type - Digital Size - suitable for outlet pipe prior MGF Make - Kranti/ASTER

# PAPL, SIDCUL, SITARGANJ

## BRIEF DESCRIPTION OF PROPOSED SEWAGE TREATMENT PLANT DESIGN

### 4. PROPOSED SCHEMATIC OF THE SEWAGE TREATMENT PLANT:





















**PARLE AGRO PVT.LTD.**  
**IIE, Phase II, SIDCUL, Sitarganj**  
**ETP Operation Log Sheet**

**Parlé Agro**

Date: 22-0-20

Time	Slurry pumps				Equalization tank (H. Icons)				pH		Air Blower (Rev/min)		Sewer for chemical tanks				Revolutions				Sewer Pump				Sludge Pump				Diff Feed Pump				Sludge Thickener	Filter press hydraulic	Sample Collected	SV30																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																											
	P1	P2	P3	P4	P5	SM1	SM2	AB	AB1	AB2	AB3	AB4	S1	S2	S3	S4	S5	F1	F2	F3	F4	F5	F6	P7	P8	P9	P10	P11	P12	P13	P14	P15					P16	P17	P18	P19	P20	P21	P22	P23	P24	P25	P26	P27	P28	P29	P30	P31	P32	P33	P34	P35	P36	P37	P38	P39	P40	P41	P42	P43	P44	P45	P46	P47	P48	P49	P50	P51	P52	P53	P54	P55	P56	P57	P58	P59	P60	P61	P62	P63	P64	P65	P66	P67	P68	P69	P70	P71	P72	P73	P74	P75	P76	P77	P78	P79	P80	P81	P82	P83	P84	P85	P86	P87	P88	P89	P90	P91	P92	P93	P94	P95	P96	P97	P98	P99	P100	P101	P102	P103	P104	P105	P106	P107	P108	P109	P110	P111	P112	P113	P114	P115	P116	P117	P118	P119	P120	P121	P122	P123	P124	P125	P126	P127	P128	P129	P130	P131	P132	P133	P134	P135	P136	P137	P138	P139	P140	P141	P142	P143	P144	P145	P146	P147	P148	P149	P150	P151	P152	P153	P154	P155	P156	P157	P158	P159	P160	P161	P162	P163	P164	P165	P166	P167	P168	P169	P170	P171	P172	P173	P174	P175	P176	P177	P178	P179	P180	P181	P182	P183	P184	P185	P186	P187	P188	P189	P190	P191	P192	P193	P194	P195	P196	P197	P198	P199	P200	P201	P202	P203	P204	P205	P206	P207	P208	P209	P210	P211	P212	P213	P214	P215	P216	P217	P218	P219	P220	P221	P222	P223	P224	P225	P226	P227	P228	P229	P230	P231	P232	P233	P234	P235	P236	P237	P238	P239	P240	P241	P242	P243	P244	P245	P246	P247	P248	P249	P250	P251	P252	P253	P254	P255	P256	P257	P258	P259	P260	P261	P262	P263	P264	P265	P266	P267	P268	P269	P270	P271	P272	P273	P274	P275	P276	P277	P278	P279	P280	P281	P282	P283	P284	P285	P286	P287	P288	P289	P290	P291	P292	P293	P294	P295	P296	P297	P298	P299	P300	P301	P302	P303	P304	P305	P306	P307	P308	P309	P310	P311	P312	P313	P314	P315	P316	P317	P318	P319	P320	P321	P322	P323	P324	P325	P326	P327	P328	P329	P330	P331	P332	P333	P334	P335	P336	P337	P338	P339	P340	P341	P342	P343	P344	P345	P346	P347	P348	P349	P350	P351	P352	P353	P354	P355	P356	P357	P358	P359	P360	P361	P362	P363	P364	P365	P366	P367	P368	P369	P370	P371	P372	P373	P374	P375	P376	P377	P378	P379	P380	P381	P382	P383	P384	P385	P386	P387	P388	P389	P390	P391	P392	P393	P394	P395	P396	P397	P398	P399	P400	P401	P402	P403	P404	P405	P406	P407	P408	P409	P410	P411	P412	P413	P414	P415	P416	P417	P418	P419	P420	P421	P422	P423	P424	P425	P426	P427	P428	P429	P430	P431	P432	P433	P434	P435	P436	P437	P438	P439	P440	P441	P442	P443	P444	P445	P446	P447	P448	P449	P450	P451	P452	P453	P454	P455	P456	P457	P458	P459	P460	P461	P462	P463	P464	P465	P466	P467	P468	P469	P470	P471	P472	P473	P474	P475	P476	P477	P478	P479	P480	P481	P482	P483	P484	P485	P486	P487	P488	P489	P490	P491	P492	P493	P494	P495	P496	P497	P498	P499	P500	P501	P502	P503	P504	P505	P506	P507	P508	P509	P510	P511	P512	P513	P514	P515	P516	P517	P518	P519	P520	P521	P522	P523	P524	P525	P526	P527	P528	P529	P530	P531	P532	P533	P534	P535	P536	P537	P538	P539	P540	P541	P542	P543	P544	P545	P546	P547	P548	P549	P550	P551	P552	P553	P554	P555	P556	P557	P558	P559	P560	P561	P562	P563	P564	P565	P566	P567	P568	P569	P570	P571	P572	P573	P574	P575	P576	P577	P578	P579	P580	P581	P582	P583	P584	P585	P586	P587	P588	P589	P590	P591	P592	P593	P594	P595	P596	P597	P598	P599	P600	P601	P602	P603	P604	P605	P606	P607	P608	P609	P610	P611	P612	P613	P614	P615	P616	P617	P618	P619	P620	P621	P622	P623	P624	P625	P626	P627	P628	P629	P630	P631	P632	P633	P634	P635	P636	P637	P638	P639	P640	P641	P642	P643	P644	P645	P646	P647	P648	P649	P650	P651	P652	P653	P654	P655	P656	P657	P658	P659	P660	P661	P662	P663	P664	P665	P666	P667	P668	P669	P670	P671	P672	P673	P674	P675	P676	P677	P678	P679	P680	P681	P682	P683	P684	P685	P686	P687	P688	P689	P690	P691	P692	P693	P694	P695	P696	P697	P698	P699	P700	P701	P702	P703	P704	P705	P706	P707	P708	P709	P710	P711	P712	P713	P714	P715	P716	P717	P718	P719	P720	P721	P722	P723	P724	P725	P726	P727	P728	P729	P730	P731	P732	P733	P734	P735	P736	P737	P738	P739	P740	P741	P742	P743	P744	P745	P746	P747	P748	P749	P750	P751	P752	P753	P754	P755	P756	P757	P758	P759	P760	P761	P762	P763	P764	P765	P766	P767	P768	P769	P770	P771	P772	P773	P774	P775	P776	P777	P778	P779	P780	P781	P782	P783	P784	P785	P786	P787	P788	P789	P790	P791	P792	P793	P794	P795	P796	P797	P798	P799	P800	P801	P802	P803	P804	P805	P806	P807	P808	P809	P810	P811	P812	P813	P814	P815	P816	P817	P818	P819	P820	P821	P822	P823	P824	P825	P826	P827	P828	P829	P830	P831	P832	P833	P834	P835	P836	P837	P838	P839	P840	P841	P842	P843	P844	P845	P846	P847	P848	P849	P850	P851	P852	P853	P854	P855	P856	P857	P858	P859	P860	P861	P862	P863	P864	P865	P866	P867	P868	P869	P870	P871	P872	P873	P874	P875	P876	P877	P878	P879	P880	P881	P882	P883	P884	P885	P886	P887	P888	P889	P890	P891	P892	P893	P894	P895	P896	P897	P898	P899	P900	P901	P902	P903	P904	P905	P906	P907	P908	P909	P910	P911	P912	P913	P914	P915	P916	P917	P918	P919	P920	P921	P922	P923	P924	P925	P926	P927	P928	P929	P930	P931	P932	P933	P934	P935	P936	P937	P938	P939	P940	P941	P942	P943	P944	P945	P946	P947	P948	P949	P950	P951	P952	P953	P954	P955	P956	P957	P958	P959	P960	P961	P962	P963	P964	P965	P966	P967	P968	P969	P970	P971	P972	P973	P974	P975	P976	P977	P978	P979	P980	P981	P982	P983	P984	P985	P986	P987	P988	P989	P990	P991	P992	P993	P994	P995	P996	P997	P998	P999	P1000	P1001	P1002	P1003	P1004	P1005	P1006	P1007	P1008	P1009	P1010	P1011	P1012	P1013	P1014	P1015	P1016	P1017	P1018	P1019	P1020	P1021	P1022	P1023	P1024	P1025	P1026	P1027	P1028	P1029	P1030	P1031	P1032	P1033	P1034	P1035	P1036	P1037	P1038	P1039	P1040	P1041	P1042	P1043	P1044	P1045	P1046	P1047	P1048	P1049	P1050	P1051	P1052	P1053	P1054	P1055	P1056	P1057	P1058	P1059	P1060	P1061	P1062	P1063	P1064	P1065	P1066	P1067	P1068	P1069	P1070	P1071	P1072	P1073	P1074	P1075	P1076	P1077	P1078	P1079	P1080	P1081	P1082	P1083	P1084	P1085	P1086	P1087	P1088	P1089	P1090	P1091	P1092	P1093	P1094	P1095	P1096	P1097	P1098	P1099	P1100	P1101	P1102	P1103	P1104	P1105	P1106	P1107	P1108	P1109	P1110	P1111	P1112	P1113	P1114	P1115	P1116	P1117	P1118	P1119	P1120	P1121	P1122	P1123	P1124	P1125	P1126	P1127	P1128	P1129	P1130	P1131	P1132	P1133	P1134	P1135	P1136	P1137	P1138	P1139	P1140	P1141	P1142	P1143	P1144	P1145	P1146	P1147	P1148	P1149	P1150	P1151	P1152	P1153	P1154	P1155	P1156	P1157	P1158	P1159	P1160	P1161	P1162	P1163	P1164	P1165	P1166	P1167	P1168	P1169	P1170	P1171	P1172	P1173	P1174	P1175	P1176	P1177	P1178	P1179	P1180	P1181	P1182	P1183	P1184	P1185	P1186	P1187	P1188	P1189	P1190	P1191	P1192	P1193	P1194	P1195	P1196	P1197	P1198	P1199	P1200	P1201	P1202	P1203	P1204	P1205	P1206	P1207	P1208	P1209	P1210	P1211	P1212	P1213	P1214	P1215	P1216	P1217	P1218	P1219	P1220	P1221	P1222	P1223	P1224	P1225	P1226	P1227	P1228	P1229	P1230	P1231	P1232	P1233	P1234	P1235	P1236	P1237	P1238	P1239	P1240	P1241	P1242	P1243	P1244	P1245	P1246	P1247	P1248	P1249	P1250	P1251	P1252	P1253	P1254	P1255	P1256	P1257	P1258	P1259	P1260	P1261	P1262	P1263	P1264	P1265	P1266	P1267	P1268	P1269	P1270	P1271	P1272	P1273	P1274	P1275	P1276	P1277	P1278	P1279	P1280	P1281	P1282	P1283	P1284	P1285	P1286	P1287	P1288	P1289	P1290	P1291	P1292	P1293	P1294	P1295	P1296	P1297	P1298	P1299	P1300	P1301	P1302	P1303	P1304	P1305	P1306	P1307	P1308	P1309	P1310	P1311	P1312	P1313	P1314	P1315	P1316	P1317	P1318	P1319	P1320	P1321	P1322	P1323	P1324	P1325	P1326	P1327	P1328	P1329	P1330	P1331	P1332	P1333	P1334	P1335	P1336	P1337	P1338	P1339	P1340	P1341	P1342	P1343	P1344	P1345	P1346	P1347	P1348	P1349	P1350	P1351	P1352	P1353	P1354	P1355	P1356	P1357	P1358	P1359	P1360	P1361	P1362	P1363	P1364	P1365	P1366	P1367	P1368	P1369	P1370	P1371	P1372	P1373	P1374	P1375	P1376	P1377	P1378	P1379	P1380	P1381	P1382	P1383	P1384	P1385	P1386	P1387	P1388	P1389	P1390	P1391	P1392	P1393	P1394	P1395	P1396	P1397	P1398	P1399	P1400	P1401	P1402	P1403	P1404	P1405	P1406	P1407	P1408	P1409	P1410	P1411	P1412	P1413	P1414	P1415	P1416	P1417	P1418	P1419	P1420	P1421	P1422	P1423	P1424	P1425	P1426	P1427	P1428	P1429	P1430	P1431	P1432	P1433	P1434

Date: 21-01-20

Time	Equalization tank (E.T.)				pH		Air Flow (m³/min)		DO	Silver for chemical tanks				Fluctuation				Sludge Pump				Sludge Thickener		Filter press Hydraulic	Sample Collected	BV 10					
	Sludge pump	F1	F2	F3	F4	F5	AB1	AB2		S1	S2	S3	S4	S5	F1	F2	F3	F4	F5	F6	F7	F8	F9				F10	F11	F12	56	500/1000
0000	W	S	W	S	W	W	W	W	0.69	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0100	W	S	W	S	W	W	W	W	0.65	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0200	W	S	W	S	W	W	W	W	0.68	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0300	W	S	W	S	W	W	W	W	0.66	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0400	W	S	W	S	W	W	W	W	0.92	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0500	W	S	W	S	W	W	W	W	0.96	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0600	W	S	W	S	W	W	W	W	0.84	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0700	W	S	W	S	W	W	W	W	0.92	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0800	W	S	W	S	W	W	W	W	0.90	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
0900	W	S	W	S	W	W	W	W	0.91	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
1000	W	S	W	S	W	W	W	W	0.92	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
1100	W	S	W	S	W	W	W	W	0.96	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
1200	W	S	W	S	W	W	W	W	0.92	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
1300	W	S	W	S	W	W	W	W	0.94	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
1400	W	S	W	S	W	W	W	W	0.92	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200
1500	W	S	W	S	W	W	W	W	0.94	W	W	W	W	W	W	W	W	W	S	S	S	S	S	S	S	S	500/1000	400/800	300/600	200/400	100/200

Abbreviation: S-Stop, W-Working, If machinery operated for short time then shall be shown working for next log time.

Sludge consumed in kg	Sludge treated in liters				Effluent flow meter readings				Energy meter readings				Total Units				
	1 <sup>st</sup> Shift	2 <sup>nd</sup> Shift	3 <sup>rd</sup> Shift	Source	1 <sup>st</sup> Shift	2 <sup>nd</sup> Shift	3 <sup>rd</sup> Shift	Source	1 <sup>st</sup> Shift	2 <sup>nd</sup> Shift	3 <sup>rd</sup> Shift	Source		1 <sup>st</sup> Shift	2 <sup>nd</sup> Shift	3 <sup>rd</sup> Shift	Total Units
Sludge type	-	-	-	Primary clarifier	-	-	-	Flow meter 1 (Primary Inflow)	-	-	-	155 m³	ETP Pond	132.5	132.0	133.0	0.7 KW
Sludge	5 kg	-	-	Secondary clarifier	2 KL	1 KL	-	Flow Meter 2 (DAF Outflow)	-	-	-	141 m³	Effluent treated in lagoon	-	-	-	Effluent to CDP in 1200 KL
Electrolysis	500 gm	-	-	Secondary clarifier	3 KL	-	-	Flow Meter 3 (IC-CDP)	-	-	-	42.4 m³	30 KL	-	-	-	63 KL

Working - 27 hr

Shift	1 <sup>st</sup> Shift Operator	2 <sup>nd</sup> Shift Operator	3 <sup>rd</sup> Shift Operator	Q.A. Manager
Signature	<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>
Date	21-01-20	21-01-20	21-01-20	21-01-20





















10.11.2012

Sl. No.	Equalization tank (E.T.)			pH		Air Blower (Number)		DO	Sludge for chemical tanks			Filtration			Sewer Pump	Sludge Pump			DIFF Feed Pump			Sludge Thickener	Filter press Hydraulic	Sample Collected	S/N/O
	P1	P2	P3	SM1	SM2	AB	AB1		AB2	AB3	AB4	AB5	F1	F2		F3	F4	F5	F6	F7	F8				
1	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
2	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
3	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
4	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
5	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
6	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
7	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
8	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
9	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000
10	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	W	350 1000

Abbreviation: S = Stop, W = Working, if machinery operated for short time then shall be shown writing for next log time.

Sl. No.	Sludge drained in kg			Effluent flow meter readings			Energy meter readings			Total Units	
	1 <sup>st</sup> Shift	2 <sup>nd</sup> Shift	3 <sup>rd</sup> Shift	1 <sup>st</sup> Shift	2 <sup>nd</sup> Shift	3 <sup>rd</sup> Shift	1 <sup>st</sup> Shift	2 <sup>nd</sup> Shift	3 <sup>rd</sup> Shift		
1	-	-	-	Flow meter 1 (Primary effluent)	-	-	153333	ETP Feed	127.0	197.2	0.5 KL
2	9 kg	-	-	Flow Meter 2 (DIP Outfeed)	-	-	14-93 12	Effluent treated in 1496 KL		Effluent to CTP in 1496 KL	
3	500 gm	-	-	Flow Meter 3 (To CTP)	-	-	41312	185 KL		10.4 KL	

Gardening - 9 KL

1 <sup>st</sup> Shift Operator	2 <sup>nd</sup> Shift Operator	3 <sup>rd</sup> Shift Operator	Q. Manager
<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>

























उत्तराखण्ड UTTARAKHAND

N 523383

AGREEMENT

THIS AGREEMENT made on this 1<sup>st</sup> day of June 2019 between Parle Agro Pvt. Ltd., a Company incorporated under Companies Act 1956 having its registered Office located at Off Western Express Highway, Sahara Chakala Road, Parsiwada Andheri (East), Mumbai - 400 099 and its Plant located at Plot No. 153 to 157 and 166 to 168, Sector 03, IIE, Sitarganj, Phase - II, Udham Singh Nagar - 262 405, India (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 1956, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UP PCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be ( hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing of Ready to Serve Fruit Based Beverages, Packaged Drinking Water and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Plot No. 153 to 157 and 166 to 168, Sector 03, IIE, Sitargan], Phase - II, Udham Singh Nagar - 262 405, India is enclosed herewith marked as Annexure A.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third party claims after taking out HW from the plant premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof-Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 5 (Five) years after the determination of this Agreement for any reason whatsoever.
9. FIRST PART *must provide* comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all

charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of fifteen (15) MT.
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all actual and direct claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, actual and direct claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

**IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:**

19. This Agreement shall be effective from 1<sup>st</sup> June, 2019 and is valid for a period of five (5) years from 1<sup>st</sup> June, 2019 and can be renewed thereafter on similar or revised terms and conditions as may be mutually agreed between the parties.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms. Either party shall have the right to terminate this Agreement in the event of violation of any of the terms and conditions as agreed upon in this agreement or otherwise, upon giving 30 (thirty) days written notice to the other party

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the undisputed bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the undisputed Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.



30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfilment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by mutual consent. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at Mumbai, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties. *Delli*
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Mumbai alone, to the exclusion of any other, shall have the jurisdiction. *Delli*
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No.10581 Date 25.05.2015, valid till 31.03.2019 (copy attached), and has valid unexpired Consent to Operate under Air/Water Act No.10581 Date 25.05.2019 valid till 31.03.2019 (copy attached). The actual operation of collection/Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

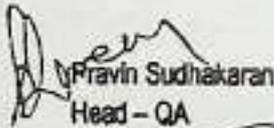


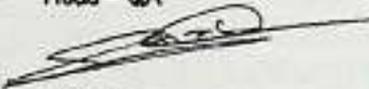
This Agreement is signed on this 1<sup>st</sup> day of June 2019.

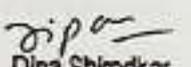
For Parle Agro Pvt. Ltd.

By its authorized Signatory  
Manish Jain  
Plant - Manager



  
Pravin Sudhakaran  
Head - QA

  
B.S. Virkar  
AVP - Legal & Company Secretary

  
Dipa Shirodkar  
Manager - Legal



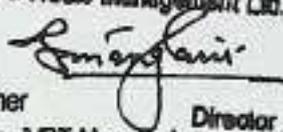
Witnesses:

1. Name & Designation)

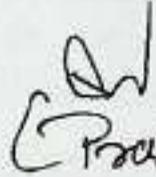
2. Name & Designation

GST No. 05AAACP8416G1ZL  
PAN No. AAACP8416G  
Phone. 9027266888  
Email. [compliance@parleagro.com](mailto:compliance@parleagro.com)  
[Manish.jain@parleagro.com](mailto:Manish.jain@parleagro.com)

For Bharat Oil & Waste Management Ltd/  
Bharat Oil Company (I) Regd.  
For Bharat Oil & Waste Management Ltd.

  
Director / Partner  
(Naresh Manglani) / BT Manglani Director

  
[S.K. Kukreja]

  
[Prakash]

## ANNEXURE - A

### Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between Parle Agro Pvt. Ltd. and Bharat Oil & Waste Management Ltd on date 1<sup>st</sup> June, 2019.

- FIRST PART** will pay nonrefundable Membership registration of Rs.10,000/- (Rupee Ten thousand only) Plus GST to second party. No financial charges or interest is applicable on the membership deposit received by BOC/BOWML.

Category - A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1.	Used Oil	5 KL	Rs.3100/- (Rupees Three Thousand One Hundred only) per drum of 220 liters

- Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 210 liters capacity. No payment shall be made for quantity less than 210 liters.
- Quoted rates are exclusive of GST, with container.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category -B: shall be paid by FIRST PART:

A minimum billing of Rs.4000/- (Rupees Four Thousand only) Plus GST will be applicable for a load up to 160kg at a time and for load above 160kg, rates quoted below will be applicable and to be paid by Parle Agro Pvt. Ltd.

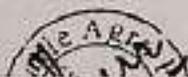
Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

### Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	ETP/WTP/Spent Carbon Sludge / Boiler Ash	9% 420 Ton/ per year	Rs.7/- (Rupees Seven only) per kg
2	<del>spent filter media</del>	<del>120 TON per year</del>	<del>Rs.24/- (Rupees Twenty Four only) per kg</del>
3	E-Waste	NIL	Rs.24/- (Rupees Twenty Four only) per kg
4	Empty small Containers	1 Ton per year	Rs.24/- (Rupees Twenty Four only) each

02. TERMS & CONDITIONS:

- Additional MoEF Post-Closure Monitoring / Escrow Fund Charge



A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoEF, Government of India and is applicable to all landfill waste (SLF).

- b) GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- c) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.
- d) FIRST PART shall deliver their waste at SECOND PART plant Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand) at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quoted below. Loading is in scope of FIRST PART. All documents shall provide by SECOND PART i.e. Form-6 for E-waste & Form- 8, 9, 10 (Hazardous Waste) & Form- 38 if required.
- e) Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's, Mauza Mukimpur, Roorkee TSDF: Round-Trip, per trip charges as per below capacity vehicles:

S:NO	Wastes Quantity (Vehicles)	Transportation Cost
1	1kg to 7500kg <i>5000kg</i>	Rs.11000- (Rupees Eleven Thousand only)
2	<i>500l</i> 7501 kg to 15000kg	Rs.14500/- (Rupees Fourteen Thousand Five Hundred only)
3	More than 15000kg	Rs. As per actual

- f) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
- g) The above transportation cost is for material of upto 1.1 MT/m<sup>3</sup> density. If density is lower than 1.1 MT/m<sup>3</sup>, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- h) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- i) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.
- j) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- k) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).
- l) For Category (B) FIRST PART shall pay to SECOND PART Advance Payment by cheque/Demand Draft/ NEFT.

For Bharat Oil & Waste Management Ltd.



*[Signature]*

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Director

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- m) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- n) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- o) There shall be no goods other than mentioned in this Annexure. If FIRST PART sends goods which are not as agreed upon or unlawful, controlled substance, Inflammable or can't be disposed by SECOND PART, then the same shall be returned to FIRST PART. SECOND PART will not invoice the disposal charge, but full transport, handling fee will be invoiced and payable by FIRST PART in such case.
- p) All payment shall be subject to deduction of Tax at source
- q) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- r) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- s) If FIRST PART sends waste / goods which are as agreed upon yet not matching within  $\pm 10\%$  the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoEF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Parle Agro Pvt. Ltd.

By its authorized Signatory

Manish Jain  
Plant - Manager

Aravin Sudhakaran  
Head - QA

B.S.Virkar  
AVP - Legal & Company Secretary

Dipa Shirodkar  
Manager - Legal



For Bharat Oil & Waste Management Ltd/  
Bharat Oil Company (I) Regd.  
For Bharat Oil & Waste Management Ltd.

Director / Partner  
(Naresh Mangiani)/BT Mangiani Director

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## ANNEXURE-B

This annexure is in conjunction with agreement signed between Parle Agro Pvt. Ltd. and Bharat Oil & Waste Management Ltd on date 1<sup>st</sup> June, 2019.

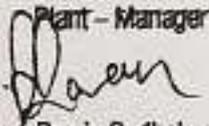
### Lab Analysis Charge (Optional, Applicable when SECOND PART used the service)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve Thousand Five Hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoEF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted within the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

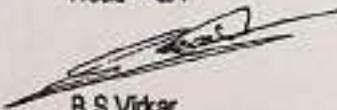
For Parle Agro Pvt. Ltd.

By its authorized Signatory

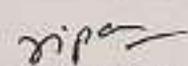
Manish Jain  
Plant - Manager



Pravin Sudhakaran  
Head - QA



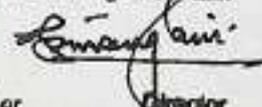
B.S. Virkar  
AVP - Legal & Company Secretary



Dipa Shirodkar  
Manager - Legal



For Bharat Oil & Waste Management Ltd/  
Bharat Oil Company (I) Regd.  
For Bharat Oil & Waste Management Ltd.



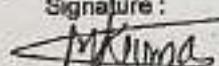
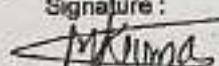
Director / Partner  
(Naresh Manglani)/BT Manglani



BOWML Sales Representative: Prakash

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 36211

1 Occupier's Name & Mailing Address (including Phone No. and email)	M/S PARLE AGRO PVT. LTD. Plot No. 153 to 157 & 166 to 168 Sector-3, Phase-II, IIE, Sitarganj Sitarganj Distt. Udham Singh Nagar Uttarakhand-262405			
2 Sender's Authorization No.				
3 Manifest Document No.	dt-24/01/20			
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Lines Rudrapur (U.K.) (Truck/Tanker / Special Vehicle)			
5 Type of Vehicle				
6 Transporter's Registration				
7 Vehicle Registration No.	UK 08CA-0764			
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) RE E-18, Site-IV, Sahibabad Industrial Area Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com			
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247684 UK, Tel. :08874207664 e-mail:sales@bharatoll.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com			
9 Receiver's Authorization No.	(I) 148UPPCB/Ghaziabad(UPPCBRO)/HWNGHAZIABAD/2018 Valid upto: 03/03/2023			
(II) UPPCB/HO/Con-B-842018/548 Valid upto: 31/03/2023	(III) 103UPPCB/KanpurDehat(UPPCBRO)/HWKAMPUR DEHAT/2016 Valid upto: 20/04/2023			
10 Waste Description	0 Spent Carbon - 10245 Kg			
11 Total Quantity No. of Containers	10245 Kg m <sup>3</sup> or MT Nos.			
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)			
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.			
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.			
Typed Name & Stamp : For Parle Agro Pvt. Ltd.	Signature :	Month	Day	Year
		01	24	2020
15 Transporter's Acknowledgement of Receipt of Waste	Signature :	Month	Day	Year
Typed Name & Stamp :		01	24	2020
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Signature :	Month	Day	Year
Typed Name & Stamp :				



# K. NANDINI REFINERIES

6/1, Vill. Hetamdandi, Amaria, Distt. Pilibhit (U.P.)

FORM 10

[See Rule 19(1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

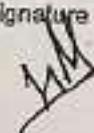
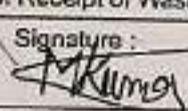
1.	Sender's Name & Mailing Address (including Phone No. and e-mail)	PARLE AGRO PVT LIMITED, Plot No. 153-157 & 166-168, Sec-03 SIDCUL SITARGANJ, U.SINAGAR		
2.	Sender's Authorisation No.	PCB ID - 10581		
3.	Manifest Document No.	1235		
4.	Transporter's Name & Address (including Phone No. and e-mail)	Self.		
5.	Type of Vehicle	(Truck/Tanker/Special Vehicle)		
6.	Transporter's Registration No.	UP06CA-7371		
7.	Vehicle Registration No.			
8.	Receiver's name and mailing address (Including Phone No. and e-mail)	K. Nandini Refineries 6/1 Vill. Hetamdandi Amaria Distt. Pilibhit (U.P.) 8474914940 k.nandinirefineries@gmail.com		
9.	Receiver's authorisation No.	AutB-trans/2018-19/145		
10.	Waste Description	Used Oil <input checked="" type="checkbox"/> / Waste Oil <input type="checkbox"/>		
11.	Total Quantity No. of Containers	0.84 m <sup>3</sup> or MT 04 Nos.		
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13.	Special handing instruction and additional information	Use hand gloves, goggles and No any Leakage		
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national government regulations.		
	M/s PARLE AGRO PVT. LTD. Plot No. 153 to 157 & 166 to 168 Sector-3, Phase- II, III, Sidcul Sitarganj, Distt. Udham Singh Nagar Uttarakhand-262405	Signature	Month	Day
	Name and stamp: Monish Jain		04	10
15.	Transport acknowledgment of receipt of Wastes			
	Name and stamp:	Signature	Month	Day
			04	10
16.	Receiver's certification for receipt of hazardous and other waste			
	Name and stamp:	Signature	Month	Day
			04	10

White  Yellow  Pink  Orange  Green  Blue  Brown

JTI ESIP CETP (SITARGANJ) LTD.  
Aeration Tank Log Sheet

Date	Time	Pump No	Start Time	Stop Time	Total Running Hours	Remark	Operator Signature	Checked By	Site Incharge Signature
4/1/20	7:00-19:00	1	7:00	7:00	12:00		<i>Ray</i>		
	19:00-7:00	2	7:00	7:00	12:00		<i>Asif</i>		
					24:00			<i>Ray</i>	<i>Ray</i>
5/1/20	7:00-19:00	1	7:00	7:00	12:00		<i>Pran</i>		
	19:00-7:00	2	7:00	7:00	12:00		<i>Ray</i>		
					24:00				
6/1/20	7:00-19:00	1	7:00	7:00	12:00		<i>Pran</i>		
	19:00-7:00	2	7:00	7:00	12:00		<i>Ray</i>		
					24:00			<i>Ray</i>	<i>Ray</i>

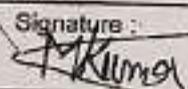
MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 31997

1 Occupier's Name & Mailing Address (including Phone No. and email)	Parle Agro Pvt Ltd. Sector no 3 Industrial Area, Sitapur Dist no 152 to 157 & 161 in 168 U.P.
2 Sender's Authorization No.	PCB-ID-10581
3 Manifest Document No.	dt 24/09/19
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Lines Rudhapur (U.K)
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UK07CC-9781
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-16, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel.: 0120-4... e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247654 UK, Tel. :08574207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 148/U/PCB/Ghaziabad/U/PCBRO/HW/M/GHAZIABAD/2018 Valid upto: 03/05/2023 (II) 102/U/PCB/KanpurDehat/U/PCBRO/HW/M/KANPUR DEHAT/2018 Valid upto: 30/12/2023
10 Waste Description	Spent Carbon = 9870 kg Used oil = 685 Ltr Empty cans = 646 kg (34 nos)
11 Total Quantity No. of Containers	9870 kg, 685 Ltr or MT 64 Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.
<b>4. SENDER'S CERTIFICATE</b>	
Typed Name & Stamp: 	Signature: 
15 Transporter's Certificate of Receipt of Waste Typed Name & Stamp: 	Signature: 
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp:	Signature:
I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.	
Month Day Year 09 24 2019	
Month Day Year 09 24 2019	
Month Day Year	

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 30101

1 Occupier's Name & Mailing Address (including Phone No. and email)	Prate Agro Pvt Ltd Plot No - 153-157 & 166 to 168, Sector - 2 - SIDCW Citra-gay								
2 Sender's Authorization No.									
3 Manifest Document No.	05-07-2019								
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Bena Rudraipur up Center								
5 Type of Vehicle	(Truck / Tanker / Special Vehicle) Center								
6 Transporter's Registration									
7 Vehicle Registration No.	UK-17-CA 0868								
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com								
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com								
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad/UPPCBRO/JHMW/GHAZIABAD/2018 Valid upto: 03/05/2023								
(II) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1403/UPPCB/KanpurDehat/UPPCBRO/JHMW/KANPUR DEHAT/2018 Valid upto: 30/04/2023								
10 Waste Description	BTP - Sludge - 185kg SPWD Particulate - 250kg								
11 Total Quantity No. of Containers	185 kg m <sup>3</sup> or MT 250 kg Nos.								
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)								
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.								
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.								
Typed Name & Stamp: Signature :	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>07</td> <td>05</td> <td>2019</td> </tr> </table>			Month	Day	Year	07	05	2019
Month	Day	Year							
07	05	2019							
15 Transporter Acknowledgement Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>07</td> <td>05</td> <td>2019</td> </tr> </table>			Month	Day	Year	07	05	2019
Month	Day	Year							
07	05	2019							
16 Receiver's Certificate Receipt of Hazardous and other Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </table>			Month	Day	Year			
Month	Day	Year							
Typed Name & Stamp : Signature :									

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 31997

1 Occupier's Name & Mailing Address (including Phone No. and email)	Payk Agro PVT Ltd. Sector no 3 Industrial Area, Sitapur Phone 152 to 1578 111 to 112 U.K.																		
2 Sender's Authorization No.	PCB-ID-10581																		
3 Manifest Document No.	dt 24/09/19																		
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Lines Rudhapur (U.K)																		
5 Type of Vehicle	(Truck/Tanker / Special Vehicle)																		
6 Transporter's Registration																			
7 Vehicle Registration No.	UK07CC-9781																		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) PVT. LTD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4120-4120 e-mail:sales@bharatoil.com																		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247654 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akberpur, Kanpur Dehat, UP, Tel : 0512-2285298 e-mail:sales@bharatoil.com																		
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad/UPPCBRO/HW/MV/GHAZIABAD/2018 Valid upto: 03/05/2023 (II) 1403/UPPCB/KanpurDehat/UPPCBRO/HW/MV/KANPUR DEHAT/2018 Valid upto: 30/04/2023																		
10 Waste Description	① Spent carbon-9870kg ② Used oil-685Ltr ③ Empty cans-646kg (34 nos)																		
11 Total Quantity No. of Containers	98.70kg, 685Ltr or MT 34 Nos.																		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)																		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.																		
<b>4 SENDER'S CERTIFICATE</b>																			
Typed Name & Stamp: 	Signature: 																		
15 Transporter's Certificate of Receipt of Waste Typed Name & Stamp: 	Signature: 																		
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp:	Signature:																		
<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>09</td> <td>24</td> <td>2019</td> </tr> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>09</td> <td>24</td> <td>2019</td> </tr> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </table>		Month	Day	Year	09	24	2019	Month	Day	Year	09	24	2019	Month	Day	Year			
Month	Day	Year																	
09	24	2019																	
Month	Day	Year																	
09	24	2019																	
Month	Day	Year																	

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 30101

1 Occupier's Name & Mailing Address (including Phone No. and email)	Pate Agro Pvt Ltd Plot No - 153-157 & 166 to 168, Sector - 2 - SDO Colliery Colony			
2 Sender's Authorization No.				
3 Manifest Document No.	05-07-2019			
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Bena Rudaspur UK Center			
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)			
6 Transporter's Registration				
7 Vehicle Registration No.	UK-17-CA 0868			
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com			
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com			
9 Receiver's Authorization No.	(I) 1499UPPCB/Ghaziabad/UPPCBRO/H/MINGHAZIABAD/2018 Valid upto: 03/05/2023			
(II) UEPPCB/RO/Coa-B-84/2018/548 Valid upto: 31/03/2023	(III) 1403UPPCB/KanpurDehat/UPPCBRO/H/MUKIMPUR DEHAT/2018 Valid upto: 30/04/2023			
10 Waste Description	BTP - Sludge - 185 kg Spent earth - 250 kg			
11 Total Quantity No. of Containers	..... 185 kg ..... m <sup>3</sup> or MT ..... 250 kg ..... Nos.			
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)			
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.			
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.			
Typed Name & Stamp of Occupier	Signature :	Month	Day	Year
		07	05	2019
15 Transporter Acknowledgment Receipt of Waste	Signature :	Month	Day	Year
Typed Name & Stamp of Transporter		07	05	2019
16 Receiver's Certificate Receipt of Hazardous and other Waste	Signature :	Month	Day	Year
Typed Name & Stamp :				

Date: 24.09.2019

Ref: PAPT/ENVT ST/ UEPPCB/2019-20

To,  
The Regional Officer,  
Uttarakhand Environment Protection & Pollution Control Board,  
Ramnagar Road,  
Kashipur (Uttarakhand)

Dear Sir,

Subject: Submission of Environment Statement (Form V)

Please find herewith enclosed subject report for the year 2018 /19 for your kind perusal.

Kindly acknowledge the receipt of the same.

Thanking You,

Yours faithfully

For Parle Agro Private Limited

Manish Jain  
(Plant Manager)

Enclosure: Environment Statement (Form V)

Form V (See rule 14)

ENVIRONMENTAL STATEMENT FOR THE FINANCIAL YEAR FROM 01.04.18 TO 31.03.19

PART - A

(i)	Name and address of the owner/occupier of the industry operation or process	Parle Agro Pvt Limited Plot No.153 to 157 & 166 to 168, Sector- 03; Phase -II; I.I.E., SIDCUL, Sitarganj; Distt. Udham Singh Nagar, Uttarakhnad-262404
(ii)	Industry category	
	Primary-(STC code)	Orange
	Secondary-(STC code)	Large
(iii)	Production Capacity	Fruit Juice Based Ready to Serve Beverages -44600KL PET Preform -7250 MT
(iv)	Year of establishment	2017
(v)	Date of the last environmental statement	29.09.2019

PART - B

Water and Raw Material Consumption

B-1	Total Water consumption (M <sup>3</sup> /day) = 420 m3/day	
		Water consumption (m <sup>3</sup> /day)
Process		355 m3/day
Cooling		55 m <sup>3</sup> /Day
Domestic		10 m <sup>3</sup> /Day
B-2	Water Consumption per unit of the Product	

Sl.No.	Name of products	Water consumption per unit of product out put	
		During the previous financial year	During Current financial year
1	Fruit Juice Based Ready to Serve Beverages	2.08	1.78

B-3	Raw Material Consumption		
	Name of Raw Material	Units	Consumption of raw material per unit of out put
			During the previous
			During the current financial year
(i)	Sugar (kg/litre of beverage)	kg/lit	0.13138
(ii)	Apple Juice Concentrate (unit per litre of bev)	unit/lit	0.01954
(iii)	Carbon Dioxide	kg/lit	0.01275
(iv)	Non Alcoholic Beverage Base (unit per litre of bev)	Units/lit of bev	0.00016
(v)	Mango Pulp (per litre of bev)	kg/lit	0.11666
(vi)	Citric Acid (per litre of bev)	kg/lit	0.00266
(vii)	Malic Acid (per litre of bev)	kg/lit	0.00168
(viii)	Polyester Chips (kg per kg of PET Preform)	kg/kg	1.00050

\* Industry may use code if disclosing details of raw material would violate contractual obligations, otherwise all industries have to name raw  
 \*\* Details provided herein above are for major raw materials in context of Environment Protection Rules 1986.

PART - C

Pollution discharged to environment / unit of out put :

(Parameter as specified in the consent issued)

	Pollution	Quantity of	Concentrations of pollutants in	Percentage of variation from
(a)	Water/ major pollutants)	kg/day	ppm	No variation from the prescribed standard
	pH		7.47	
	BOD	2.8	15.1	
	COD	12.1	65.0	
	TSS	4.6	24.9	
	Oil & Grease	0.80	4.5	
(b)	Air emission - Boiler 4 TPH	kg/day	mg/Nm3	No variation from the prescribed standard
	Particulate Matter	4.9	270.0	
(c)	Air Emission - DG - 750KVA			
	Particulate Matter	0.0	0.1	
(d)	Air Emission - DGA - 1010KVA			
	Particulate Matter	1.1	51.0	
(e)	Air Emission - DGB - 1010KVA			
	Particulate Matter	0.1	55.0	
(f)	Air Emission - DGC - 1010KVA			
	Particulate Matter	0.1	43.0	



PART-D		
(As specified under Hazardous & Other Waste(Management and Transboundary Movement) Rules 2016)		
Hazardous Wastes	Total quantity (Kg.)	
	During the previous financial year	During the current financial year
(a) From Process		
1 Used oil	0.205 MT	2310 Kgs
2 Empty barrels/containers/liners contaminated with	Nil	Nil

Plant is commissioned in the month of March 2017

PART-C		
Solid Wastes		
(a) From process	During the previous financial year	During the current financial year
	Kgs	Kgs
1 Carton wastes	81,885	284,990
2 PET wastes	65,838	143,139
3 Plastic barrels/polymer drums	1,402	11,838
4 Gunny Bags	Nil	Nil
5 MS Scrap/pulp tins etc	8,107	12,331
6 Waste shrink	Nil	1,680
7 Wooden scrap	61,290	26,840
8 HDPE bags	14,383	40,896
9 Boiler - Ash	130870	267487
10 Used carbon	9476	16368
Total quantity (Kg.) generated from Process	374,251	805,560
(b) From pollution control facility		
1 ETP Sludge		
Total quantity (Kg.) generated from Pollution	19290	22410
2 STP sludge		
Total quantity (Kg.) generated from Pollution	1650	1865
(c) Quantity recycled or Re-utilized within the Unit		
ETP Sludge - Used in the agricultural manure	19290	22410
STP Sludge - Used in the agricultural manure	1650	1865

Plant is commissioned in the month of March 2017

PART-F			
Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid waste and indicates disposal practice			
Hazardous Wastes	Quantum kgs	Disposal Practice	
		1 Used Oil	2310
2 Empty barrels/containers/liners contaminated with	Nil		
Non-Hazardous Wastes		Disposal Practice	
1 Carton wastes	284,990	Being sold to the scrap vendor for further use.	
2 PET wastes	143,139		
3 Plastic barrels/polymer drums	11838.18		
4 MS Scrap/pulp tins etc	12,331		
5 Waste shrink	1,680		
6 Wooden scrap	26,840		
7 HDPE bags	40896.24		
8 Boiler - Ash	267487	Disposed through UEPPCB authorized vendor	
9 Used Carbon	16368	Disposed through UEPPCB authorized vendor	

**PART-G**  
 Impact of the pollution abatement measures taken on conservation of natural resources & on the cost of production.  
 Rain water harvesting structure construction work Completed and working efficiently.  
 Waste water recovery at source implemented and reduced water consumption.  
 We have Effluent Treatment Plant Comprising of Equalization tank, Aerobic Treatment, Clarifier and Effluent Recycle system comprising of

**PART-H**  
 Additional measures / Investment proposal for environmental protection including abatement of pollution, prevention of pollution.

**PART-I**  
 Any other particulars for improving the quality of the environment.  
 Green belt development for various plantation /sapping along the boundaries of the plant premise and lawns inside the plant.



21/21



**CENTRAL POLLUTION CONTROL BOARD**  
REGIONAL DIRECTORATE, LUCKNOW

**Monitoring Report of Common Effluent Treatment Plant SIDKUL- ELDECO**  
**Sitar Ganj, Uttarakhand**

**Background:**

Common Effluent Treatment Plant (CETP) is located at Plot No. U-3 Phase - III, ELDECO -SIDCUL Industrial Park, Sitarganj in Udham Singh Nagar District of Uttarakhand State. It is designed for the treatment of wastewater generated from the SIDCUL Industrial area.

The CETP was monitored by joint team of officials from CPCB, RD (N), Lucknow and UEPPCB RO Kashipur during 28.01.2020 and 29.01.2020 in pursuance of Hon'ble NGT order dated December 03, 2019 in the matter of Sidhgarbyang & Ors. Vs State of Uttarakhand and Ors. (O. A. No. 123/2018).

Grab and composite samples were collected during the visit to evaluate the performance of treatment system and to verify the status of compliance.

The salient details and observations made during the visit are:

Sl. No.	Particulars	Details
1.	Name and address of CETP	M/s Jindal ESIP CETP (Sitarganj) Ltd., Plot No. U-3, Phase-3, ELDECO SIDCUL Industrial Park, Sitarganj, U.S. Nagar (Uttarakhand) 262405
2.	Area occupied by CETP	Around 08 acres (as Informed)
3.	Total no. of staff	26 (Twenty-Six)
4.	Details of Contact person (Name, Contact No. and E mail)	Mr. Himanshu Dalakoti, Assistant Manager +91-9410775748 himanshu.dalakoti@jwil.in
5.	Operational Status	Found Operational during monitoring
6.	Status of Consent & Authorization:	Consolidated Consent (under Water Act & Air Act) and Authorization under (HWM Rule) is valid up to 31.03.2020

*[Signature]*

*[Signature]*

*[Signature]*

Sl. No.	Particulars	Details		
7.	Industrial area/estate (s) connected to CETP	ELDECO - SIDCUL Industrial Park (ESIP), Sitarganj, U.S. Nagar (Uttarakhand)		
8.	Phase & Type of industries in the connected industrial areas			
	Type of Industry	Number of Industry		
		Phase - I	Phase - II	Phase - III
	Automobile	14	08	01
	Service	02	00	00
	Plastic	07	05	03
	Metal	06	01	03
	Food	04	02	01
	Rubber	02	01	00
	Electronic	02	00	00
	FMCG	03	00	00
	Textile	01	00	00
	Crockery	01	00	00
	Polymer	02	00	00
	Ink Toner	00	02	00
	Pharma	00	00	01
	Total	44	19	09
		72		
9.	Number of member industries of CETP	72 nos. (List of member Industries attached as Annexure)		
10.	Method of collection of effluent	Through Closed Pipelines		
11.	Details of flow meters (Type, location and operational status):	Electromagnetic Flow meters are installed at the inlet and outlet of CETP. During inspection, flow meters were found operational.		
12.	Treatment capacity: Design flow of CETP:	04 MLD 166.67 m <sup>3</sup> /Hr.		
13.	Wastewater treated: Average flow reaching CETP:	During 24 hr monitoring period • Wastewater received at CETP Inlet: 2,114.5 KL • Wastewater discharged from CETP outlet: 2,403.4 KL		
14.	Wastewater if bypassed in CETP from treatment:	No bypass observed during the monitoring.		
15.	By-passing arrangement	NA		
16.	Details of chemicals used: as per Log Book	Type	Avg. Chemical consumption in kg/day	
			Dec 2019	Jan 2020
		Ferric Alum	55.00	102.00
		Lime	323.00	197.00
		Poly- Anionic	2.00	3.00

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Sl. No.	Particulars	Details		
		Poly- Cationic	3.00	4.00
		Jeggery	6.00	11.00
		Ion Exchange Ind Floc 2392	0.00	16.00
		PAC	31.00	0.00
		TOTAL	420.00	333.00
17.	Design Details as provided by CETP Operator			
	Name of unit	Numbers	Dimension	
	Equalization Tank	01	15 m X 30 m X 3.5 m (+0.5 m FB)	
	Flocculation Tank	01	4.25 m X 4.25 m X 3.6 m (+0.5 m FB)	
	Tube Settler	01	8 m X 8 m X 6 m	
	Aeration Tank	01	40 m X 20 m X 5.5 m (+ 0.5 FB) No. of Aerators: 02 tube Blower Capacity of each aerator: 120 HP	
	2 <sup>nd</sup> Settling Tank	01	22.5 m dia X 3 m + 0.5 m FB	
	Dual Media Filter	01	3.0 m X 2.5 m X 1.0 m	
	Activated Carbon	01	3.0 m X 2.5 m X 1.0 m	
	Centrifuge Decanter	02	RPM: 4200/min	
	Treated wastewater storage tank	01	15 m X 30 m X 3.5 m (+0.5 m FB)	
18.	Sludge management System:			
	<ul style="list-style-type: none"> <li>➤ Sludge Generation Rate: 364 kg dry sludge per day.</li> <li>➤ Sludge is dewatered by 02 nos. of Centrifuge with capacity of 1000 kg/Hr. (01 working &amp; 01 standby).</li> <li>➤ Number &amp; capacity of sludge drying beds: One Sludge Drying Bed of 50 m x 20 m size is provided. .</li> <li>➤ Quantity of sludge stored: Approx. 2.5-ton sludge was stored in Sludge drying bed for de-watering.</li> <li>➤ Sludge disposal: Send to TSDF, Roorkee</li> </ul>			
19.	Conveyance system for disposal of treated wastewater:	Taken to irrigation land through Closed Pipeline		
20.	Method of Treated wastewater disposal:	Treated Effluent is collected in lagoon of 1642.6 m <sup>3</sup> capacity and utilised for irrigation by Kernel Technology.		
21.	Capital cost:	Capital cost 14.00 Cr.		
22.	Operational cost:	20 - 22 lac per month (As informed by the Operator) Operational cost recovered from CETP member units by levying monthly charges.		

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### Observations:

1. ELDECO Infrastructure & Properties Ltd. (ELDECO) has obtained Environmental Clearance on 21.03.2006 for commissioning and installation of 08 MLD CETP at Sitarganj for the treatment of wastewater generated from the industrial cluster at SIDCUL Sitarganj.
2. After getting Environmental Clearance, on 14.05.2008, ELDECO SIDCUL Industrial Park Limited (ESIPL) made a concession agreement with M/s Jindal ESIPL CETP (Sitarganj) Limited for designing, financing, developing, constructing, operating, maintaining and managing of Common Effluent Treatment Plant along with discharge facility and RO System.
3. As per the EC condition, total CETP capacity was estimated as 8.20 MLD and it was to be designed in modules with the first module of 3.0 MLD capacity.
4. At present only first module has installed with capacity of 4.0 MLD in place of 3.0 MLD. Design details of CETP is attached as Annexure.
5. The Consolidated Consents to operate under Water Act, 1974 & Air Act, 1981 and Authorization under Hazardous & Other Waste (M & TM) Rules, 2016 (CCA) issued by Uttarakhand Environment Protection & Pollution Control Board (UEPPCB) is valid up to 31.03.2020.
6. At present, 72-member industries are connected with CETP. The effluent generated from the member units is conveyed through closed pipelines by means of 03 pumping stations up to intermediate location and thereafter, it is taken to CETP through gravity.

Sr. No.	No. of Industries connected Through Pumping Station	No. of Industries connected Through Gravity
ESIP PHASE 1	27	13
ESIP PHASE 2	16	07
ESIP PHASE 3	00	09
Total	43	29

7. The electromagnetic flow meters are installed at the CETP inlet to measure the quantity of wastewater receiving and at CETP outlet to measure the quantity wastewater treated.

As per logbook data, around 50,197 KL wastewater was received at CETP inlet & around 51,235 KL wastewater was discharged after treatment during January 01-27, 2020.

As there is substantial difference between CETP inlet and outlet quantity, and the CETP inlet quantity is shown much less than treated effluent quantity, which create doubts on the authentication of data maintained.

8. During the monitoring period, CETP has received total 2,023 KL of wastewater and around 2,074 KL treated wastewater was discharged in to treated water storage tank.

There was intermediate rain during the monitoring period, which may be one of the reasons for marginal increase of effluent quantity.

9. The treatment process of CETP is based on the Activated Sludge Process (ASP). The Screen Chamber, Grit Collector followed by Equalization Tank, Flash Mixture, and Tube Settler is provided as primary treatment. Thereafter, the Aeration Tank with diffused aeration system & Secondary Clarifier is provided along with Pressure Sand Filter & Activated Carbon Filter. The treated effluent is stored in treated water storage tank and thereafter used in irrigation.

The flow diagram of treatment system is enclosed at Annexure.

10. Grab samples of CETP inlet and CETP outlet were collected to verify the compliance status. The analysis results are tabulated below:

Parameter	Unit	CETP Inlet	Prescribed CETP Inlet Standard	CETP Outlet	Standards prescribed in CCA
		RDP- 402		RDP - 403	
pH		8.19	5.5-9.0	6.95	5.5-9
SS	mg/L	289	1500	163	100
TDS	mg/L	2048	2100	---	---
FDS	mg/L	---	---	1128	2100
Chloride	mg/L	---	---	---	1000

Parameter	Unit	CETP Inlet	Prescribed CETP Inlet Standard	CETP Outlet	Standards prescribed in CCA
		RDP- 402		RDP - 403	
Fluoride	mg/L	BDL	15	BDL	2.0
Sulphate	mg/L	---	---	152	1000
Sulphide	mg/L	---	---	BDL	---
Phosphate	mg/L	---	---	33.6	---
Nitrate	mg/L	---	---	3.07	---
Ammonical Nitrogen	mg/L	57.0	50	19.4	50
TKN	mg/L	---	---	53.2	100
Phenol	mg/L	2.12	5.0	1.71	1.0
Boron	mg/L	BDL	2.0	---	2.0
Oil & Grease	mg/L	BDL	20	BDL	---
BOD	mg/L	151	550	64.2	30
COD	mg/L	496	1100	220	250
Chromium -VI	mg/L	BDL	2.0	BDL	---
Arsenic (as As)	mg/L	BDL	0.2	BDL	0.2
Cadmium (as Cd)	mg/L	BDL	1.0	BDL	1.0
T. Chromium (as Cr)	mg/L	BDL	2.0	BDL	2.0
Copper (as Cu)	mg/L	BDL	3.0	BDL	3.0
Iron	mg/L	---	---	0.37	---
Manganese	mg/L	---	---	BDL	---
Nickel (as Ni)	mg/L	0.65	3.0	0.45	3.0
Lead (as Pb)	mg/L	BDL	1.0	BDL	0.1
Zinc (as Zn)	mg/L	0.59	15.0	0.47	5.0
Mercury (as Hg)	mg/L	BDL	0.01	BDL	0.01

11. The concentration of Ammonical Nitrogen is higher than the prescribed standard at CETP inlet. Similarly, the treated effluent is also not meeting the Norms prescribed in the CCA w.r.t. suspended solid, phenol, BOD.

Thus, both the CETP inlet & CETP outlet is not meeting the prescribed/Notified Norms.

12. The treated effluent is disposed off through on land discharge for irrigation. However, the UEPPCB has prescribed the Notified standards of inland surface water discharge for CETP outlet.

13. As per the specific condition of EC, the wastewater was to be treated up to tertiary level and after treatment it was to be reused for flushing of toilets and

horticulture purposes. The Bio-IT Park was asked to follow a Zero Discharge Concept.

Whereas, as per concession agreement M/s Jindal ESIPL was to achieve ZLD by installing RO system.

Similarly, the CCA also prescribed condition of treatment up to tertiary level and reuse & recycle of treated effluent.

However, Jindal ESIPL CETP Sitarganj has not installed RO System for tertiary treatment of wastewater and also not made any serious efforts for recycle and reuse of treated effluent.

14. Online Continuous Effluent Monitoring System (OCEMS) was installed at CETP inlet and outlet for real-time monitoring of pH, TSS, BOD, COD and flow. The OCEMS is connected with CPCB portal for online data transmission.

15. The 24 hr composite samples were also collected during monitoring to evaluate the performance of CETP treatment system. The performance of CETP treatment system in the form of percentage removal is as given below:

Parameter	Unit	CETP Inlet	CETP Outlet	Reduction
		RDP- 404	RDP - 407	
pH		7.78	6.19	---
SS	mg/L	227	30.9	86.4 %
TDS	mg/L	1151	1299	---
TS	mg/L	1413	1438	---
BOD	mg/L	60.2	48.7	19.1 %
COD	mg/L	254	212	16.5 %
Chloride	mg/L	482	393	18.5 %
Sulphate	mg/L	159	144	9.4 %

16. The results of composite samples clearly indicate about the poor performance of treatment system. Only 19.1 % BOD and 16.5 % COD is removed in the system, whereas TDS is building up during the course of treatment. The TSS removal is found as 86.4 %.

All above mentioned findings indicates that the treatment system is not fully stabilized and working as only settling tank for removal of settleable solids.

17. The composite sample was also collected from aeration tank to verify the status of operating parameters. The details are as given below.

Inlet Flow	2074 m <sup>3</sup>
Inlet BOD	60.2 mg/L
Volume of Aeration Tank	4400 m <sup>3</sup>
F/M ratio	0.015 Day <sup>-1</sup>
MLSS	2628 mg/L
MLVSS	1895 mg/L
MLVSS/ MLSS	72.11 %
Sludge Volume Index	209 mL/gm

- The desired F/M ratio is not being maintained in the aeration tank, which can be the one of the reasons for poor functioning of the reactor.
- The Sludge Volume Index was also calculated using MLSS in aeration and settling levels in the Imhoff cone. The SVI was found as 209 mL/gm, which is much higher than the desired level for healthy treatment system. The very high SVI is affecting the settling and also indicating about improper sludge wasting and excess recirculation of the sludge in the system.
- Thus, the overall performance of the aeration tank is not satisfactory.

18. Treated effluent from CETP is stored in tank of 1642.6 m<sup>3</sup> capacity, and then taken to the irrigation land through pipeline. The electromagnetic flowmeter is installed before treated water storage tank to measure amount of wastewater treated through CETP. However, any device was not installed measure amount of treated wastewater utilised in irrigation from treated water storage tank.

19. Around 20-acre agriculture land is kept for irrigation adopting Kernel Technology. However, it was evident that, excess wastewater was applied on to the irrigation field. Even some of the area of the field was in submerged condition.

20. The CETP has carried out third party Soil Infiltration Capacity of irrigation land through Department of Civil Engineering IIT Roorkee in July 2019. The conclusion of the study report are as given under:

- The infiltration capacity of the soil is of the order  $10^{-7}$  cm/sec which is approximately one order less than the effluent application rate (2MLD treated effluent) at the site. And due to insufficient absorbing capacity of the soil, the effluent is getting ponded over the wastewater disposal land.
- The report also confirms that, CETP does not have sufficient irrigation land for proper disposal of treated wastewater.

21. Considering the findings of the study, the possibility of regular discharge of treated effluent into the Bakul Canal through storm water drain cannot be ruled out.
22. The sludge generated from tube settler and secondary clarifier is mixed and send to sludge thickener followed by decanter for sludge dewatering. The CETP has provided 02 Decanter out of which one decanter was under maintenance during the period of visit.
23. Sludge is then taken to sludge drying bed and the dried sludge is sent to TSDF at Roorkee being operated by M/s Bharat Oil & Waste Management Ltd. for disposal. The CETP has obtained membership of TSDF for disposal of sludge.
24. The details of CETP sludge sent to TSDF during April 2019 and January 2020 for disposal is as given:

Date	Quantity of CETP Sludge sent to TSDF
07.03.2019	3,230 Kg
25.06.2019	3,160 Kg
17.10.2019	9,490 Kg
06.01.2020	10,150Kg

25. The details of chemical consumption and sludge generation during 07.03.2019 – 27.01.2020 is as given below

Chemical Consumption		88,823.00 Kg
Sludge Sent To TSDF	22,800.00 Kg	25,300.00 Kg
Sludge Stored at CETP	2,500.00 Kg	

The chemical consumption is reported 3.5 times higher than the sludge generation. Which is not feasible. And requires proper justification from CETP operator.

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26. The CETP has provided one borewell for extraction of groundwater for utility purposes. Neither the arrangement for measuring the amount of ground water extracted was made by the CETP nor any records regarding the same are maintained. However, it was informed that approximately 0.5 KL groundwater is extracted per day.

27. The CETP has provided in-house laboratory for analyzing operational parameters. However, it was observed that the standard analytical methods are not followed and related raw data was not maintained in the records.

#### Water quality of Bakul Canal

28. The stormwater drains passing through the industrial area, Sitarganj is joining to the Bakul Canal.

29. The samples of the stormwater drain before confluence to Bakul Canal and samples of Bakul canal before and after confluence of said stormwater drain were collected during visit. The location map and analysis results are as given:



Location Code on Map	Location Name
Sampling Point A	Bakul Canal Before Confluence with Drain
Sampling Point B	Drain Mix in Bakul Canal
Sampling Point C	Bakul Canal After Confluence with Drain

Parameter	Unit	Sample A	Sample B	Sample C
		RDP- 410	RDP - 411	RDP- 409
pH	---	7.59	7.29	7.64
Color	Hazen	10	60	10
SS	mg/L	BDL	164	10.7
Sulphate	mg/L	BDL	217	10
Phosphate	mg/L	BDL	BDL	BDL
Nitrate	mg/L	0.888	1.0	1.84
BOD	mg/L	BDL	44.1	BDL
COD	mg/L	BDL	163	BDL
Arsenic (as As)	mg/L	BDL	BDL	BDL
Cadmium (as Cd)	mg/L	BDL	BDL	BDL
Total Chromium (as Cr)	mg/L	BDL	BDL	BDL
Copper (as Cu)	mg/L	BDL	BDL	BDL
Iron	mg/L	0.45	2.38	0.48
Manganese	mg/L	BDL	0.12	BDL
Nickel (as Ni)	mg/L	0.31	0.58	0.27
Lead (as Pb)	mg/L	BDL	BDL	BDL
Zinc (as Zn)	mg/L	BDL	0.35	BDL
Mercury (as Hg)	mg/L	BDL	BDL	BDL

- As such there is no indication about discharge of trade effluent into the storm water drain or Bakul canal. However, higher concentrations of color & iron in stormwater drain requires further investigation.

#### Water quality of River Kailash

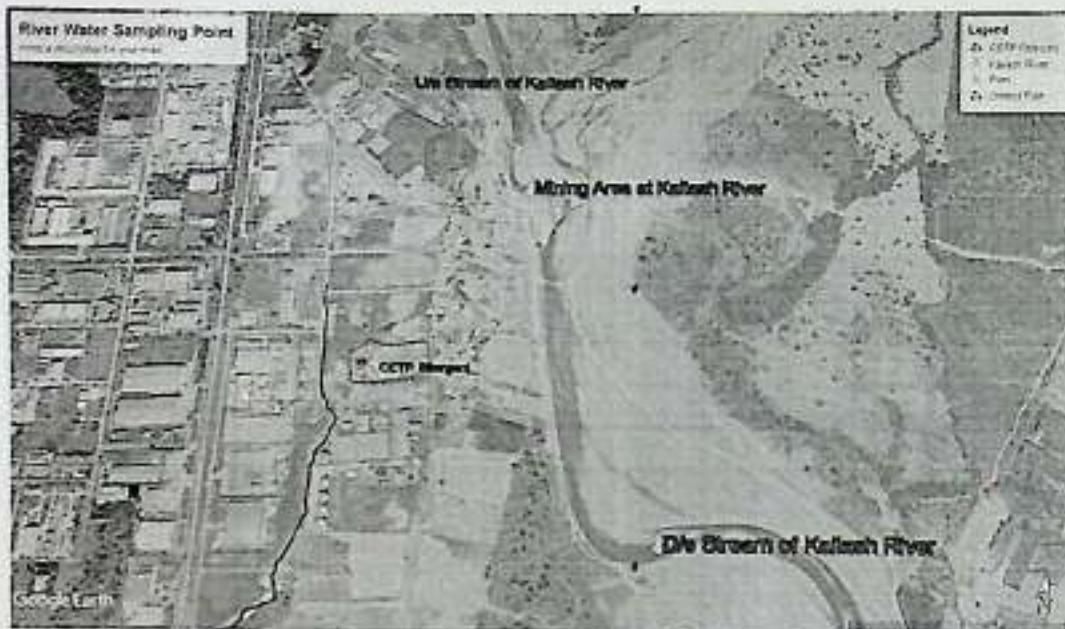
30. River Kailash is situated adjacent to the CETP. The excessive river bed mining operations were observed near Utkauli Village during the visit. The river water samples were collected from upstream (near Utkauli Village), downstream (near Lakshmi Nagar Kalyanpur Village) and from river bed mining area. The location map and analysis results are present here:

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Parameter	Unit	U/s of River Kailash	Mining Area of River Kailash	D/s Of River Kailash
		RDP- 412	RDP - 413	RDP- 417
pH	--	7.21	7.76	7.31
Turbidity	NTU	15	165	31
SS	mg/lit	18	355	35.4
TDS	mg/lit	244	247	273
Total Hardness	mg/lit	249	196	215
Calcium	mg/lit	91	69.7	74.1
Magnesium	mg/lit	5.34	5.34	7.29
Chloride	mg/lit	3.38	3.42	6.98
Fluoride	mg/lit	BDL	BDL	BDL
Sulphate	mg/lit	12.4	12.1	20
Nitrate	mg/lit	BDL	BDL	BDL
Ammoniacal Nitrogen	mg/lit	BDL	BDL	BDL
Alkalinity	mg/lit	163	184	173
Boron	mg/lit	BDL	BDL	BDL
COD	mg/lit	7.32	7.23	13
BOD	mg/lit	1.4	1.76	2.6
Arsenic (as As)	mg/lit	BDL	BDL	BDL
Cadmium (as Cd)	mg/lit	0.021	0.020	0.021
Total Chromium (as Cr)	mg/lit	BDL	BDL	BDL
Copper (as Cu)	mg/lit	0.027	0.031	0.023
Iron	mg/lit	0.21	1.45	0.37

Parameter	Unit	U/s of River Kailash	Mining Area of River Kailash	D/s OF River Kailash
		RDP- 412	RDP - 413	RDP - 417
Manganese	mg/lit	BDL	0.20	0.05
Nickel (as Ni)	mg/lit	0.119	0.106	0.136
Lead (as Pb)	mg/lit	BDL	BDL	BDL
Zinc (as Zn)	mg/lit	0.013	0.027	0.019
Mercury (as Hg)	mg/lit	BDL	BDL	BDL

- As such impact of trade effluent is not visible in the river water samples. However, the impact of river bed mining operations is evident from the increased level of turbidity and solids in the river water quality.

31. Ground water samples are collected at three locations from Sitarganj Industrial Area to assess the impact (if any) due to percolation of industrial effluent. The location map of sampling point is as given:

Location Code on Map	Location Name
Ground Water A	Lalarpatti Ukrauli (Handpump)
Ground Water B	PS Sidh Garbyang (Handpump)
Ground Water C	Laxmijala Kalyanpur (95 feet Handpump)



32. The Ground water analysis results of the sample collected from three locations are as given:

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Parameter	Unit	Lalarpatti	PS Sidh	Laxmijala	Acceptable Limit as Per (IS 10500:2012)
		Ukrauli RDP -414	Garbyang RDP-415	Kalyanpur RDP- 416	
pH	--	6.96	7.45	7.48	6.5 - 8.5
Turbidity	NTU	7.0	2.0	BDL	1.0
SS	mg/L	BDL	BDL	BDL	---
TDS	mg/L	1276	289	312	500
Total Hardness	mg/L	628	257	251	200
Calcium	mg/L	251	101	105	75
Magnesium	mg/L	2.91	2.43	2.43	30
Chloride	mg/L	342	6.58	8.1	250
Fluoride	mg/L	BDL	BDL	BDL	1.0
Sulphate	mg/L	300	12.2	8.98	200
Nitrate	mg/L	14.6	5.18	3.32	45
Ammonical Nitrogen	mg/L	BDL	BDL	BDL	0.5
Alkalinity	mg/L	429	398	224	200
Phenol	mg/L	0.304	0.428	0.368	0.001
Boron	mg/L	BDL	BDL	BDL	0.5
COD	mg/L	BDL	BDL	BDL	
Arsenic (as As)	mg/L	BDL	BDL	BDL	0.01
Cadmium (as Cd)	mg/L	0.024	0.020	0.022	0.003
T.Chromium (as Cr)	mg/L	BDL	BDL	BDL	0.05
Copper (as Cu)	mg/L	0.029	0.029	0.022	0.05
Iron	mg/L	0.4	0.44	0.12	0.3
Manganese	mg/L	0.03	BDL	BDL	0.1
Nickel (as Ni)	mg/L	0.148	0.159	0.141	0.02
Lead (as Pb)	mg/L	BDL	BDL	BDL	0.01
Zinc (as Zn)	mg/L	0.253	0.200	0.015	5.0
Mercury (as Hg)	mg/L	BDL	BDL	BDL	0.001

- The Total Hardness, Alkalinity, Calcium, Phenol, Cadmium and Nickel are found higher than the desired drinking water limit in all ground water samples.
- The ground water quality at all three locations is deteriorated. The possibility of impact of trade effluent on to the ground water cannot be ruled out considering concentrations phenol, cadmium and nickel.

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33. The unit has not installed any HW display board in compliance to the provisions under HW Rules.

34. Calculations of Environmental Compensation

The environmental compensations are calculated based on the methodology developed by CPCB as per the directives of Hon'ble NGT in the matter of OA No. 593 of 2017 and OA No. 327 of 2018.

A. Environmental Compensation on Industrial Pollution:

Calculation of Environmental Compensation is as demonstrated below

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 621 \times 250 \times 1.5 \times 1.0 \\ &= 1,86,30,000/- \end{aligned}$$

In addition, Rs.30,000/- per day may be charged to the CETP till achieving the prescribed Norms.

Where;

PI = Pollution Index of industrial sector

(taken as '80' considering 'Red Category')

N= Number of days of violation took place

Compliance status of previous inspections

19.05.2018	Non-Complying
05.12.2018	Non-Complying
29.01.2020	Non-Complying

Therefore, number of violating days = 621 days (during 19.05.2018 – 28.01.2020)

R = A factor in Rupees (taken as '250')

S = Factor for scale of operation

('1.5' considering scale of operation being 'Large')

LF = Location factor ('1.0' considering population of area being < 1 million)

**B. Environmental extraction of the Ground water without NOC from CGWA:**

$EC_{GW} = \text{Water Consumption Per day} \times \text{Nos of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Area category	Safe/Non notified area
Use	Industrial
Average water consumption as informed	0.5 m <sup>3</sup> /day
EC <sub>GW</sub> for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	20 Rs/m <sup>3</sup>
Number of violating days	623 days
Total EC <sub>GW</sub> for illegal extraction of the ground water during 19.05.2018 - 29.01.2020	Rs. 6,230 /- Min Rs. 1,00,000/-

Hence, calculated environmental compensation for ground water extraction without NOC from CGWA Rs. 1,00,000/- . In addition, Rs. 20/- per m<sup>3</sup> may be charged from the unit till obtaining NOC from CGWA.

**Recommendations:**

The environmental compensation as given may be recovered from industrial unit

- Rs. 1,86,30,000/- for non-compliance w.r.t. industrial pollution during 19.05.2018 – 29.01.2020.

In addition, Rs.30,000/- per day may be charged to the CETP till achieving the prescribed Norms.

- Rs. 1,00,000/- for ground water extraction without NOC from CGWA.

In addition, Rs. 20/- per m<sup>3</sup> may be charged from the unit till obtaining NOC from CGWA.

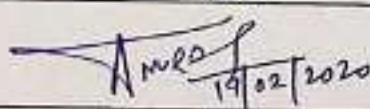
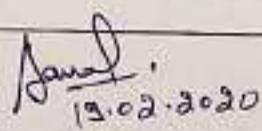
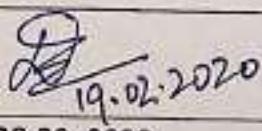
Further, the CETP may directed to comply with, the following

- To take time-bound action complying Standard prescribed/Notified for CETP inlet & CETP outlet respectively.
- To avoid irrigation as disposal practice considering third party report.

- To explore options to achieve ZLD through recycle and reuse.
- To install flow meter for measuring amount of treated wastewater utilised in irrigation.
- To install HW display board of prescribed size at the entrance.
- To submit explanation on
  - Wastewater treated quantity higher than wastewater receiving during December 2019 month.
  - Chemical consumption 3.5 times higher than the sludge generation during 07.03.2019-27.01.2020.

Further, the substantial deterioration of ground water quality and impact of excessive river bed mining on river water quality was found during the visit;

- ELDECO SIDCUL may be asked to submit action plan for remediation of contaminated groundwater.
- The district administration and mining department can be asked to examine the case of river bed mining in the area and ensure the compliance river bed mining operations as various norms prescribed for environmental sustainability.

<b>Inspecting Officer</b>	
Rajendra D Patil, Scientist D Regional Directorate, CPCB, Lucknow	 13.02.2020
Anurag Negi, Regional Officer RO, UEPPCB, Kashipur	 19/02/2020
<b>Monitoring Team</b>	
Mohd Faisal, SSA Regional Directorate, CPCB, Lucknow	 13.02.2020
Dharmnath Prajapati, RA Regional Directorate, CPCB, Lucknow	 19.02.2020
<b>Date of inspection</b>	January 28-29, 2020

### DETAILS OF ANNEXURES

Annexure No	Details of Annexure	No of pages
I.	CPCB Analysis Reports	05
II.	Copy of Environmental Clearance	05
III.	Copy of Consolidated Consents under Air Act 1981, Water Act 1974 and Authorization under Hazardous and other Wastes Rule 2016	05
IV.	Copy of CETP Inlet Norms Notified by UEPPCB	01
V.	Copy Concession Agreement of ELDECO SIDCUL Industrial Park Ltd. (ESIPL) with M/s Jindal ESIPL CETP (Sitarganj) Ltd.	02
VI.	Copy of IIT Roorkee Study Report on Soil Infiltration Capacity at CETP Sitarganj	06
VII.	List of CETP Member Unit and Effluent Treatment Tariff	12
VIII.	Design Details of CETP	02
IX.	Logbook Copy of CETP Inlet, Outlet	04
X.	Logbook Copy of Chemical Consumption	11
XI.	Copy of Agreement with TSDF for Disposal of Sludge	12
XII.	Details of H W Sent to TSDF for year 2019-20.	04

*Amey*

Doc No. CB/ZLN/OR/5.10/2	Issue No. : 02	Dt of Issue : 22.11.2015	Page No. : 1 of 1
Amendment no. : 00	Amendment Dt: 00	Approved by : TM	Issued by: QM

पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ  
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WASTEWATER  
TEST REPORT

S.No W/2020/30

Date of test report: 11/02/2020	Date/period of testing: 31/01-11/02/2020
परियोजना /Project/Test Programme	NGT
नमूने का स्रोत /भूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	CETP Sitarganj
नमूने का प्रकार /गैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab/Composite
नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Scientist 'D'/ Mohd. Faisal, SSA
नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020
प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020
नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/OR/5.7/1 Issue No. 01
विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. R.D. Patil, Scientist 'D'

क्र.सं. S. No.	पैरामीटर Parameter	एकक Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.						
			RDP-402	RDP-403	RDP-408	RDP-404	RDP-405	RDP-407	RDP-406
1.	पी एच/pH		8.19 (19.7°C)	6.95 (19.7°C)	6.79 (19.1°C)	7.78 (18.7°C)	6.87 (16.5°C)	6.19 (16.7°C)	---
2.	एस.एस./SS	मि.ग्रा./ल. mg/L	289	163	59.0	227	4004	30.9	---
3.	टी.एस./TS	मि.ग्रा./ल. mg/L	---	---	---	1413	5612	1438	---
4.	टी.डी.एस./TDS	मि.ग्रा./ल. mg/L	2048	---	---	1151	1540	1299	---
5.	एफ.डी.एस./FDS	मि.ग्रा./ल. mg/L	---	1128	1764	---	---	---	---
6.	एम.एस.एस.एस./ MLSS	मि.ग्रा./ल. mg/L	---	---	---	---	---	---	2628
7.	एम.एस.वी.एस.एस./ MLVSS	मि.ग्रा./ल. mg/L	---	---	---	---	---	---	1895
8.	क्लोराइड/ Chloride as Cl <sup>-</sup>	मि.ग्रा./ल. mg/L	---	---	---	482	472	393	---
9.	फ्लोराइड/ Fluoride as F <sup>-</sup>	मि.ग्रा./ल. mg/L	BDL	BDL	BDL	---	---	---	---
10.	सल्फेट/ Sulphate as SO <sub>4</sub> <sup>2-</sup>	मि.ग्रा./ल. mg/L	---	152	471	159	169	144	---
11.	सल्फाइड/ Sulphide as S <sup>2-</sup>	मि.ग्रा./ल. mg/L	---	BDL	BDL	---	---	---	---
12.	फॉस्फेट/ Phosphate as P (PO <sub>4</sub> -P)	मि.ग्रा./ल. mg/L	---	33.6	51.8	---	---	---	---
13.	नाइट्रेट/ Nitrate as N (NO <sub>3</sub> -N)	मि.ग्रा./ल. mg/L	---	3.07	4.47	---	---	---	---
14.	अमोनिकल नाइट्रोजन/ Ammonical Nitrogen (NH <sub>4</sub> -N)	मि.ग्रा./ल. mg/L	57.0	19.4	27.0	---	---	---	---
15.	टी.के.एन./ T.K.N.	मि.ग्रा./ल. mg/L	---	53.2	104	---	---	---	---
16.	फिनॉल/ Phenols as C <sub>6</sub> H <sub>5</sub> OH	मि.ग्रा./ल. mg/L	2.12	1.71	3.14	---	---	---	---

विश्लेषण विधि हेतु प्र.प.प्र./Test methods followed are appended overleaf

\*Speciation of metal is not possible by existing machine/instrument

Page.....1/2

CODE	Description
RDP-402	CETP Inlet
RDP-403	CETP Outlet
RDP-408	Irrigation Canal
RDP-404	CETP
RDP-405	CETP
RDP-407	CETP
RDP-406	CETP

Test Report continued on page...2

*Manju*  
11/02/2020

(Manju Srivastava)

उत्तरदायी बनाने वाले के हस्ताक्षर/ Prepared by (Name & Sign)

अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

*Manju*  
11.02.2020  
वी० के० सचान  
वैज्ञानिक 'घ'

Parameters	Test Method	Detection Range
pH	APHA 4500 H <sup>-</sup> -B, 23 <sup>rd</sup> Ed. 2017	2-12
Suspended solids	APHA 2540 D, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 10,000 mg/L
Total solids	APHA 2540 B, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 125 g/L
Total Dissolved Solids	APHA 2540 C, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 100 g/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 <sup>rd</sup> Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 <sup>rd</sup> Ed. 2017 4500 OC, 23 <sup>rd</sup> Ed. 2017 IS-3025 part 44; 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Nitrate Nitrogen	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	0.5 mg/L-100mg/L
Ammonical Nitrogen	APHA 4500-NH <sub>3</sub> -F, 23 <sup>rd</sup> Ed. 2017 (Phenate Method)	0.5mg/L- 200 mg/L
Oil and grease	APHA 5520-B, 23 <sup>rd</sup> Ed. 2017	5 - 1000 mg/L
Phosphate as P	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	0.5 mg/L-100 mg/L
Sulphate	APHA 4500-SO <sub>4</sub> <sup>2-</sup> -E, 23 <sup>rd</sup> Ed. 2017	2.0 mg/L - 500 mg/L
Chloride	APHA 4500-Cl-B, 23 <sup>rd</sup> Ed. 2017	3.0 - 10,000 mg/L
Fluoride	APHA 4500-F C, 23 <sup>rd</sup> Ed. 2017 (Ion Selective Electrode Method)	0.5 - 50 mg/L
Sulphide	APHA 4500 S <sup>2-</sup> -F, 23 <sup>rd</sup> Ed. 2017	1.0 mg/L - 50 mg/L
Phenol	APHA 5530-B, 23 <sup>rd</sup> Ed. 2017	0.1mg/L -5.0 mg/L
TKN	APHA 4500-N <sub>2</sub> -B, 23 <sup>rd</sup> Ed. 2017	0.5 mg/L - 80 mg/L
Boron	APHA 4500-B C, 23 <sup>rd</sup> Ed. 2017	0.5mg/L- 10 mg/L
Chromium - VI	APHA 3500-Cr B, 23 <sup>rd</sup> Ed. 2017	0.1 - 20 mg/L
Copper (Cu)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.5 - 10 mg/L
Iron (Fe)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 100 mg/L
Manganese (Mn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Mercury (Hg)	APHA 3112-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L
Arsenic (As)	APHA 3114-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L

1. APHA - American Public Health Association
2. IS - Indian Standard

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**WASTEWATER  
 TEST REPORT**

S.No W/2020/32

Date of test report: 11/02/2020	Date/period of testing: 31/01-11/02/2020
1. परियोजना /Project/Test Programme	NGT
2. नमूने का स्रोत /मूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	CETP Sitarganj
3. नमूने का प्रकार /सैंपल/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4. नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Sci.D/ Sh. Mohd. Faisal, SSA
5. नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020
6. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020
7. नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/OR/5.7/1 Issue No. 01
8. विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. R.D. Patil, Scientist 'D'

क्र. सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूने का विवरण/कोड इत्यादि Description of sample/Code etc.		
			RDP-409	RDP-410	RDP-411
1.	पी एच/ pH		7.64 (17.2°C)	7.59 (17.3°C)	7.29 (17.4°C)
2.	रंग/ Colour	इकाई, इकाई	10	10	60
3.	एस.एस./SS	मि.ग्र./ली. mg/L	10.7	BDL	164
4.	सल्फेट/ Sulphate as SO <sub>4</sub> <sup>2-</sup>	मि.ग्र./ली. mg/L	10.0	BDL	217
5.	फॉस्फेट/ Phosphate as P (PO <sub>4</sub> -P)	मि.ग्र./ली. mg/L	BDL	BDL	BDL
6.	नाइट्रेट/ Nitrate as N (NO <sub>3</sub> -N)	मि.ग्र./ली. mg/L	1.84	0.888	1.0
7.	सी.ओ.डी. /COD	मि.ग्र./ली. mg/L	BDL	BDL	163
8.	बी.ओ.डी. /BOD	मि.ग्र./ली. mg/L	BDL	BDL	44.1
9.	कैडमियम/Cd	मि.ग्र./ली. mg/L	BDL	BDL	BDL
10.	क्रोमियम/Cr	मि.ग्र./ली. mg/L	BDL	BDL	BDL
11.	कॉपर/Cu	मि.ग्र./ली. mg/L	BDL	BDL	BDL
12.	आयरन/Fe	मि.ग्र./ली. mg/L	0.48	0.45	2.38
13.	मैंगनीज/Mn	मि.ग्र./ली. mg/L	BDL	BDL	0.12
14.	निकल/Ni	मि.ग्र./ली. mg/L	0.27	0.31	0.58
15.	लेड/Pb	मि.ग्र./ली. mg/L	BDL	BDL	BDL
16.	ज़िंक/Zn	मि.ग्र./ली. mg/L	BDL	BDL	0.35
17.	असेनिक/As	मि.ग्र./ली. mg/L	BDL	BDL	BDL
18.	मरकरी/Hg	मि.ग्र./ली. mg/L	BDL	BDL	BDL

विश्लेषण विधि हेतु सू.व.स./Test methods followed are appended overleaf

CODE	Description
RDP-409	Drain (Canal D/S)
RDP-410	Drain (Canal U/S)
RDP-411	Drain (Industrial)

End of Test Report

(Manju Srivastava)  
 11/02/2020

11.02.2020  
 वी.के.एस. साहा  
 वैज्ञानिक 'घ'

आवक्या यथावत् वाले के हस्ताक्षर/ Prepared by (Name & Sign)

अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

Parameters	Test Method	Detection Range
pH	APHA 4500 H <sup>+</sup> -B, 23 <sup>rd</sup> Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L -10,000 mg/L
Total solids	APHA 2540 B, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 125 g/L
Total Dissolved Solids	APHA 2540 C, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L- 100 g/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 <sup>rd</sup> Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 <sup>rd</sup> Ed. 2017 4500 OC, 23 <sup>rd</sup> Ed. 2017 IS-3025 part 44: 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Nitrate Nitrogen	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	0.5 mg/L-100mg/L
Oil and grease	APHA 5520-B, 23 <sup>rd</sup> Ed. 2017	5 - 1000 mg/L
Phosphate as P	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	0.5 mg/L-100 mg/L
Sulphate	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	2.0 mg/L - 500 mg/L
Chloride	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	3.0 -10,000 mg/L
Sulphide	APHA 4500 S <sup>2-</sup> F, 23 <sup>rd</sup> Ed. 2017	1.0 mg/L - 50 mg/L
Phenol	APHA 5530-B, 23 <sup>rd</sup> Ed. 2017	0.1mg/L -5.0 mg/L
TKN	APHA 4500-N <sub>org</sub> -B, 23 <sup>rd</sup> Ed. 2017	0.5 mg/L - 80 mg/L
Boron	APHA 4500-B C, 23 <sup>rd</sup> Ed. 2017	0.5mg/L- 10 mg/L
Chromium - VI	APHA 3500-Cr B, 23 <sup>rd</sup> Ed. 2017	0.1 - 20 mg/L
Copper (Cu)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.5 - 10 mg/L
Iron (Fe)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 100 mg/L
Manganese (Mn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Mercury (Hg)	APHA 3112-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L
Arsenic (As)	APHA 3114-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L

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2. IS - Indian Standard

Doc No. CB/ZLN/QR/5.10/2	Issue No. : 02	Dt of Issue : 22.11.2015	Page No. : 1 of 1
Amendment no. : 00	Amendment Dt: 00	Approved by : TM	Issued by: QM

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WASTEWATER  
TEST REPORT

S.No W/2020/32

Date of test report: 11/02/2020	Date/period of testing: 31/01-11/02/2020
1. परियोजना /Project/Test Programme	NGT
2. नमूने का स्रोत /भूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	CETP Sitarganj
3. नमूने का प्रकार /ग्रेब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4. नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Sci.D/ Sh. Mohd. Faisal, SSA
5. नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020
6. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020
7. नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/QR/5.7/1 Issue No. 01
8. विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. R.D. Patil, Scientist 'D'

क्र. सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.		
			RDP-409	RDP-410	RDP-411
1.	पी एच/pH		7.64 (17.2°C)	7.59 (17.3°C)	7.29 (17.4°C)
2.	रंग/Colour	इकाई, Haze	10	10	60
3.	एम.एम./SS	मिलीग्राम/लीटर, mg/L	10.7	BDL	164
4.	सल्फेट/ Sulphate as SO <sub>4</sub> <sup>2-</sup>	मिलीग्राम/लीटर, mg/L	10.0	BDL	217
5.	फॉस्फेट/ Phosphate as P (PO <sub>4</sub> -P)	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
6.	नाइट्रेट/ Nitrate as N (NO <sub>3</sub> -N)	मिलीग्राम/लीटर, mg/L	1.84	0.888	1.0
7.	सी.ओ.डी. /COD	मिलीग्राम/लीटर, mg/L	BDL	BDL	163
8.	बी.ओ.डी. /BOD	मिलीग्राम/लीटर, mg/L	BDL	BDL	44.1
9.	कैडमियम/Cd	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
10.	क्रोमियम/Cr	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
11.	कॉपर/Cu	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
12.	आयरन/Fe	मिलीग्राम/लीटर, mg/L	0.48	0.45	2.38
13.	मैंगनीज/Mn	मिलीग्राम/लीटर, mg/L	BDL	BDL	0.12
14.	निकल/Ni	मिलीग्राम/लीटर, mg/L	0.27	0.31	0.58
15.	लेड/Pb	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
16.	ज़िंक/Zn	मिलीग्राम/लीटर, mg/L	BDL	BDL	0.35
17.	आर्सेनिक/As	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
18.	मरकरी/Hg	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL

विश्लेषण विधि हेतु सं.प.उ./Test methods followed are appended overleaf

CODE	Description
RDP-409	Drain (Canal D/S)
RDP-410	Drain (Canal U/S)
RDP-411	Drain (Industrial)

End of Test Report

(Manju Srivastava)

वी.के.एस. सहान  
वैज्ञानिक 'ब'

अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory

आख्या बनाने वाले के हस्ताक्षर/ Prepared by (Name & Sign)

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

Parameters	Test Method	Detection Range
pH	APHA 4500 H <sup>+</sup> -B, 23 <sup>rd</sup> Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L -10,000 mg/L
Total solids	APHA 2540 B, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 125 g/L
Total Dissolved Solids	APHA 2540 C, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L- 100 g/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 <sup>rd</sup> Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 <sup>rd</sup> Ed. 2017 4500 OC, 23 <sup>rd</sup> Ed. 2017 IS-3025 part 44; 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Nitrate Nitrogen	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	0.5 mg/L-100mg/L
Oil and grease	APHA 5520-B, 23 <sup>rd</sup> Ed. 2017	5 - 1000 mg/L
Phosphate as P	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	0.5 mg/L-100 mg/L
Sulphate	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	2.0 mg/L - 500 mg/L
Chloride	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	3.0 -10,000 mg/L
Sulphide	APHA 4500 S <sup>2-</sup> F, 23 <sup>rd</sup> Ed. 2017	1.0 mg/L - 50 mg/L
Phenol	APHA 5530-B, 23 <sup>rd</sup> Ed. 2017	0.1mg/L -5.0 mg/L
TKN	APHA 4500-N <sub>org</sub> B, 23 <sup>rd</sup> Ed. 2017	0.5 mg/L - 80 mg/L
Boron	APHA 4500-B C, 23 <sup>rd</sup> Ed. 2017	0.5mg/L- 10 mg/L
Chromium - VI	APHA 3500-Cr B, 23 <sup>rd</sup> Ed. 2017	0.1 - 20 mg/L
Copper (Cu)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.5 - 10 mg/L
Iron (Fe)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 100 mg/L
Manganese (Mn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Mercury (Hg)	APHA 3112-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L
Arsenic (As)	APHA 3114-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L

1. APHA - American Public Health Association
2. IS - Indian Standard

WASTEWATER  
TEST REPORT

S.No W/2020/32

Date of test report: 11/02/2020	Date/period of testing: 31/01-11/02/2020
1 परियोजना /Project/Test Programme	NGT
2 नमूने का स्रोत /भूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	CETP Sitarganj
3 नमूने का प्रकार /शैव/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4 नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Sci.D/ Sh. Mohd. Faisal, SSA
5 नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020
6 प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020
7 नमूना एकत्रण पद्धति/Sampling procedure..... Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/OR/3.7/1 Issue No. 01
8 विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. R.D. Patil, Scientist 'D'

क्र.सं. S.No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड एकादि Description of sample/Code etc.		
			RDP-409	RDP-410	RDP-411
1.	पी एच/ pH		7.64 (17.2°C)	7.59 (17.3°C)	7.29 (17.4°C)
2.	रंग/ Colour	इकाई, इकाई	10	10	60
3.	एन.एन./SS	मि.ग्र./लि., mg/L	10.7	BDL	164
4.	सल्फेट/ Sulphate as SO <sub>4</sub> <sup>2-</sup>	मि.ग्र./लि., mg/L	10.0	BDL	217
5.	फॉस्फेट/ Phosphate as P (PO <sub>4</sub> -P)	मि.ग्र./लि., mg/L	BDL	BDL	BDL
6.	नाइट्रेट/ Nitrate as N (NO <sub>3</sub> -N)	मि.ग्र./लि., mg/L	1.84	0.888	1.0
7.	सी.ओ.डी. /COD	मि.ग्र./लि., mg/L	BDL	BDL	163
8.	बी.ओ.डी. /BOD	मि.ग्र./लि., mg/L	BDL	BDL	44.1
9.	कैडमियम/Cd	मि.ग्र./लि., mg/L	BDL	BDL	BDL
10.	क्रोमियम/Cr	मि.ग्र./लि., mg/L	BDL	BDL	BDL
11.	कॉपर/Cu	मि.ग्र./लि., mg/L	BDL	BDL	BDL
12.	आयरन/Fe	मि.ग्र./लि., mg/L	0.48	0.45	2.38
13.	मैंगनीज/Mn	मि.ग्र./लि., mg/L	BDL	BDL	0.12
14.	निकल/Ni	मि.ग्र./लि., mg/L	0.27	0.31	0.58
15.	लेड/Pb	मि.ग्र./लि., mg/L	BDL	BDL	BDL
16.	ज़िंक/Zn	मि.ग्र./लि., mg/L	BDL	BDL	0.35
17.	आर्सेनिक/As	मि.ग्र./लि., mg/L	BDL	BDL	BDL
18.	मरकरी/Hg	मि.ग्र./लि., mg/L	BDL	BDL	BDL

विश्लेषण विधि हेतु कृ.प.उ./Test methods followed are appended overleaf

CODE	Description
RDP-409	Drain (Canal D/S)
RDP-410	Drain (Canal U/S)
RDP-411	Drain (Industrial)

End of Test Report

(Manju Srivastava)

आख्या बनाने वाले के हस्ताक्षर/ Prepared by (Name &amp; Sign)

अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

Parameters	Test Method	Detection Range
pH	APHA 4500 H <sup>+</sup> -B, 23 <sup>rd</sup> Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 10,000 mg/L
Total solids	APHA 2540 B, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L - 125 g/L
Total Dissolved Solids	APHA 2540 C, 23 <sup>rd</sup> Ed. 2017	2.5 mg/L- 100 g/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 <sup>rd</sup> Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 <sup>rd</sup> Ed. 2017 4500 OC, 23 <sup>rd</sup> Ed. 2017 IS-3025 part 44; 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Nitrate Nitrogen	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	0.5 mg/L-100mg/L
Oil and grease	APHA 5520-B, 23 <sup>rd</sup> Ed. 2017	5 - 1000 mg/L
Phosphate as P	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	0.5 mg/L-100 mg/L
Sulphate	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	2.0 mg/L - 500 mg/L
Chloride	APHA 4110, 23 <sup>rd</sup> Ed. 2017 (Determination of Anions by Ion Chromatography)	3.0 - 10,000 mg/L
Sulphide	APHA 4500 S <sup>2-</sup> F, 23 <sup>rd</sup> Ed. 2017	1.0 mg/L - 50 mg/L
Phenol	APHA 5530-B, 23 <sup>rd</sup> Ed. 2017	0.1mg/L - 5.0 mg/L
TKN	APHA 4500-N <sub>total</sub> B, 23 <sup>rd</sup> Ed. 2017	0.5 mg/L - 80 mg/L
Boron	APHA 4500-B C, 23 <sup>rd</sup> Ed. 2017	0.5mg/L - 10 mg/L
Chromium - VI	APHA 3500-Cr B, 23 <sup>rd</sup> Ed. 2017	0.1 - 20 mg/L
Copper (Cu)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.5 - 10 mg/L
Iron (Fe)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 100 mg/L
Manganese (Mn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Mercury (Hg)	APHA 3112-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L
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**WASTEWATER  
TEST REPORT**

S.No W/2020/32

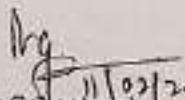
Date of test report: 11/02/2020	Date/period of testing: 31/01-11/02/2020
1 परियोजना /Project/Test Programme	NGT
2 नमूने का स्रोत /मूलस्रोत/सुरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	CETP Sitarganj
3 नमूने का प्रकार /ग्रैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4 नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Sci.D/ Sh. Mohd. Faisal, SSA
5 नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020
6 प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020
7 नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/QR/5.7/1 Issue No. 01
8 विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. R.D. Patil, Scientist 'D'

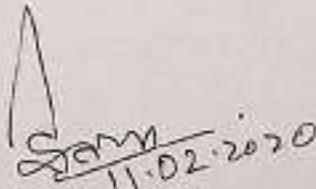
क्र.सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड/विवरण Description of sample/Code etc.		
			RDP-409	RDP-410	RDP-411
1	पी एच/ pH		7.64 (17.2°C)	7.59 (17.3°C)	7.29 (17.4°C)
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3	एस.एस./ SS	मिलीग्राम/लीटर, mg/L	10.7	BDL	164
4	सल्फेट/ Sulphate as SO <sub>4</sub> <sup>2-</sup>	मिलीग्राम/लीटर, mg/L	10.0	BDL	217
5	फॉस्फेट/ Phosphate as P (PO <sub>4</sub> -P)	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
6	नाइट्रेट/ Nitrate as N (NO <sub>3</sub> -N)	मिलीग्राम/लीटर, mg/L	1.84	0.888	1.0
7	सी.ओ.डी. / COD	मिलीग्राम/लीटर, mg/L	BDL	BDL	163
8	बी.ओ.डी. / BOD	मिलीग्राम/लीटर, mg/L	BDL	BDL	44.1
9	कैडमियम/Cd	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
10	क्रोमियम/Cr	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
11	कॉपर/Cu	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
12	आयरन/Fe	मिलीग्राम/लीटर, mg/L	0.48	0.45	2.38
13	मैंगनीज/Mn	मिलीग्राम/लीटर, mg/L	BDL	BDL	0.12
14	निकल/Ni	मिलीग्राम/लीटर, mg/L	0.27	0.31	0.58
15	लेड/Pb	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
16	ज़िंक/Zn	मिलीग्राम/लीटर, mg/L	BDL	BDL	0.35
17	आर्सेनिक/As	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL
18	मरकरी/Hg	मिलीग्राम/लीटर, mg/L	BDL	BDL	BDL

विश्लेषण के लिए प्रयुक्त विधियाँ/ Test methods followed are appended overleaf

CODE	Description
RDP-409	Drain (Canal D/S)
RDP-410	Drain (Canal U/S)
RDP-411	Drain (Industrial)

End of Test Report

  
 (Manju Srivastava) 11/02/2020

  
 वी.के.एस. साहा  
 वैज्ञानिक 'घ'

आख्या बनाने वाले के हस्ताक्षर/ Prepared by (Name & Sign)      अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory  
 Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

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TKN	APHA 4500-N <sub>org</sub> B, 23 <sup>rd</sup> Ed. 2017	0.5 mg/L - 80 mg/L
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Copper (Cu)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.5 - 10 mg/L
Iron (Fe)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.2 - 100 mg/L
Manganese (Mn)	APHA 3111 A+B, 23 <sup>rd</sup> Ed. 2017	0.1 - 10 mg/L
Mercury (Hg)	APHA 3112-B, 23 <sup>rd</sup> Ed. 2017	10 - 50 µg/L
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1. APHA - American Public Health Association
2. IS - Indian Standard

No. J-12011/64/2005-IA (CIE)  
Ministry of Environment & Forests  
(IA III)  
\*\*\*\*\*

Paryavaran Bhawan,  
CGO Complex, Lodi Road,  
New Delhi-110003.

Dated: March 21, 2006

M/s Eldeco Infrastructure & Properties Ltd.  
SU - 12-13, Bhikaji Cama Place  
New Delhi - 110066

Attn: Shri Pankaj Bajaj, Managing Director

Subject: Environmental Clearance for the project on Integrated Industrial Bio-IT  
Park at Sitarganj by M/s Eldeco.

Sir,

1. I am directed refer to your application dated December 7, 2005 seeking prior environmental clearance for the above project under the EIA Notification dated July 7, 1994. The above proposal has been appraised as per prescribed procedure on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP, Public Hearing proceedings and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee (EAC) constituted by the competent authority in its meetings held on 26th to 27th December 2005 and 4th to 6th February 2006.
2. It is noted that the project proponent is setting up an integrated industrial park covering an area of 475 acres Sitarganj, Udham Singh Nagar District in the state of Uttaranchal. The stipulated area for industries is 63.5%, 5.5 % for residential and the rest of area has been marked for commercial & other utilities. As per the policy of Uttaranchal, only less polluting industries are allowed in the industrial estate for which a negative list under has been provided which will be strictly followed by the proponent. The project proponent has envisaged a comprehensive plan by installing common effluent treatment plant (CETP), rainwater harvesting system, solid waste management system and the disaster management measures like fire protection et al. Water consumption will be about 12 MLD. The solid waste generation will be 186 TPD. Total CETP capacity is estimated as 8.20 MLD and it will be designed in modules with the first module of capacity of 3.0 MLD.
3. The EIA report submitted along with the application predicts positive impacts with respect to the socio-economic environment and negligible impacts with regard to ambient air quality, noise, groundwater or surface water quality, flora & fauna, and general topography. During construction phase there could be negative impacts on water quality, soil erosion and pollution that will be taken care of by the proponent by providing mitigation measures after regular monitoring for the same.
4. The EAC after due consideration of the relevant documents submitted by the project proponent, responses to the public concerns expressed during the public hearing and additional

clarifications furnished in response to its observations have recommended the grant of environmental clearance subject to compliance with the EMP and other stipulated conditions. Accordingly, the Ministry hereby accords necessary environmental clearance for the project subject to the strict compliance with the specific and general conditions mentioned below:-

## PART A- SPECIFIC CONDITIONS

### I. Construction Phase

- i) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- ii) The quality for the ambient air, noise, ground water and river quality will be monitored and tested to ascertain that there is no threat to the environment with respect to air, water and noise.
- iii) A First Aid Room will be provided in the project both during construction and operation of the project.
- iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- vi) Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighboring communities and disposed off taking the necessary precautions for general safety and health aspects.
- vii) Use of diesel generator sets during construction phase should be enclosed type and should conform to EPA Rules prescribed for air and noise emission standards.
- viii) Vehicles hired for bringing construction material at site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- ix) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
- x) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- xi) Regular supervision of the above and other measures should be in place all through the construction phase so as to avoid disturbance to the surroundings.

## II. Operation Phase

- i) No industry included in the negative list of industries as per New Industrial Policy, 2003 of Government of Uttarakhand shall be located in the Bio-IT Park. Every industry proposed to be set up in the industrial estate, at various stages of construction, shall have to adopt the environment protection measures with respect to air emissions, wastewater discharge, soil erosion, noise and waste management. In addition, the project proponent and the individual industry shall adopt the measures to comply with the standards of Uttarakhand State Pollution Control Board / CPCB with respect to ambient air quality, ground water, noise levels, green belt, stacks, boilers and waste water. These industries may be set up only in accordance with the Central/State Pollution Control Board environmental regulations.
- ii) The integral disaster management plan (DMP) shall be adopted by the project proponent as detailed in the environment management plan.
- iii) The installation of the common effluent treatment plant (CETP) should be certified by an independent expert and should submit a report in this regard to the Ministry before the project is commissioned for operation. The wastewater should be treated to tertiary level and after treatment reused for flushing of toilets and for horticulture purposes. Discharge of treated sewage shall conform to the norms & standards of the Uttarakhand State Pollution Control Board. The Bio-IT Park must follow a zero discharge concept.
- iv) Rain water harvesting system and energy conservation measures like installation of solar panels for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. The project should regularly monitor ground water levels and the ground water status.
- v) Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. The green belt will be suitably designed to curb noise pollution.
- vi) The solid waste generated should be properly collected & segregated and suitably treated. The final disposal will be at an identified landfill site designed with all specific conditions and standard liners, which will be approved by the Uttarakhand State Pollution Control Board/ MoE & F.
- vii) Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Uttarakhand State Pollution Control Board.
- viii) Diesel generator sets proposed as back up power for lifts and common area illumination should be of enclosed type and conform to EPA Rules prescribed for air and noise emission standards as per CPCB guidelines.
- ix) The green belt design along the periphery shall achieve attenuation factor conforming to the day and night noise standards as per the norms. The open spaces should be suitably landscaped and covered with vegetation of indigenous variety. The 20m wide green belt (to act as buffer) for the residential pockets and a 10m wide green belt for the whole industrial area will be provided.

- x) For the creation of various facilities, the project proponent will strictly follow the Urban Development Plan Formulation and Implementation Guidelines (UDPFI) by the Ministry of Urban Development.
- xi) The monitoring of river water quality will be done periodically to ensure that there is no impact of the industrial activities on river water / surface water bodies and to comply with the standards framed by Central pollution Control Board.
- xii) Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- xiii) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar for a portion of the apartments should be provided.
- xiv) Adequate measure should be taken to avoid any traffic congestion near the entry and exit points from the roads adjoining the proposed project site.
- xv) A Report on the energy conservation measures should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the Ministry in one year. Further, suitable insulation material should be provided in the roof structure to reduce the U value to about 0.35 Watts per m<sup>2</sup> per degree Centigrade.

#### PART - B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
  - ii) Provision should be made for the supply of kerosene or cooking gas / pressure cooker to the laborers during construction phase.
  - iii) All the laborers to be engaged for construction works should be screened for health and adequately treated before the issue of work permits.
  - iv) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office.
  - v) Provision and facilities must be ensured to check unwanted influx of population in or near the project and prevent the development of slums within and around the Bio-IT Park.
5. Officials from the Regional Office of MoE&F Lucknow, who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MoEF.
6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the

provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals from Chief Controller of Explosives, Fire Department, Civil Aviation Department (if required), etc. shall be obtained by the project proponent from the competent authorities.

9. A copy of the environmental clearance letter would be marked to the local NGO(s), if any, from whom suggestion/representation were received at the time of public hearing.

10. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Uttaranchal State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.cmyfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry.

11. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 1994 including the amendments.

*Dr. N.H. Hosabettu*

(Dr. N.H. Hosabettu)  
Director (IA)  
nhosabettu@yahoo.co.uk  
Telefax: 24360060

Copy to :-

1. The Secretary, Department of Environment, Government of Uttaranchal.
2. The Member Secretary, Uttaranchal State Pollution Control Board, Dehradun
3. The Chairman, CPCB, Delhi
4. The CCF, Regional Office, Ministry of Environment & Forests, Lucknow
5. E1 - Division, MOEF, New Delhi - 110001.
6. Guard file.

(Dr. N.H. Hosabettu)  
Director (IA)

Page 05 of 05  
Page 05 of 05



**HEAD OFFICE**  
**Uttarakhand Environment Protection and Pollution Control Board**  
**29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)**  
 Phone : 0135-2658036, Fax : 2718092, Web : www.ueppcb.uk.gov.in, E-mail : ueppcb@jytsu.com

UEPPCB/HO/Con-J-54/2019/1055

Date: 23.10.2019  
REGD. POST

To,  
 M/s Jindal ESIFL CETP (Sitarganj) Ltd.,  
 Plot No. U-3, Sector Phase-3,  
 Eldeco Sidcul Industrial Park,  
 Tehsil-Sitarganj, Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 17962	Inward ID - 242630
CCA (Renewal)	Date :- 07-05-2019
Consent No 40175.	

CCA is hereby granted to M/s Jindal ESIFL CETP (Sitarganj) Ltd., located at Plot No. U-3, Sector Phase-3, Eldeco Sidcul Industrial Park, Tehsil-Sitarganj, Distt- U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from up to 31.03.2020 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 14.00Cr :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Day)	Product	Quantity (Per Day)
1.	Operation of Treated Water from CETP	3800 MT <sup>3</sup>	Operation of Treated Water from CETP	3800 MT <sup>3</sup>

2. Specific Conditions under Water Act :

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	Nil	0.5

- (ii) Trade Effluent Treatment and Disposal: The applicant shall operate Effluent Treatment Plant consisting of primary, secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time:-

1	pH	Between	5.5 to 9.0
2	[BOD (3 days 27°C)]	Not to exceed	30 mg/l
3	Oil and Grease Temperature	Not to exceed	Shall not exceed 40°C in any section of the stream within 15

			meters downstream from the effluent outlet.
	Suspended solids	Not to exceed	100 mg/l
4	Dissolved Solids (Inorganic)	Not to exceed	2100 mg/l
5	Total residual chlorine	Not to exceed	1.0 mg/l
6	Ammonical Nitrogen (as N)	Not to exceed	50 mg/l
7	Total Kjeldahl Nitrogen (as N)	Not to exceed	100 mg/l
8	Chemical Oxygen Demand	Not to exceed	250 mg/l
9	Arsenic (as As)	Not to exceed	0.2 mg/l
10	Mercury (as Hg)	Not to exceed	0.01 mg/l
11	Lead (as Pb)	Not to exceed	0.1 mg/l
12	Cadamium (as Cd)	Not to exceed	1.0 mg/l
13	Total Chromium (as Cr)	Not to exceed	2.0 mg/l
14	Copper (as Cu)	Not to exceed	3.0 mg/l
15	Zinc (as Zn)	Not to exceed	5.0 mg/l
16	Selenium (as Se)	Not to exceed	0.05 mg/l
17	Nickel (as Ni)	Not to exceed	3.0 mg/l
18	Boron (as B)	Not to exceed	2.0 mg/l
19	Per cent Sodium	Not to exceed	-
20	Cyanide (as CN)	Not to exceed	0.2 mg/l
21	Chloride (as Cl)	Not to exceed	1000 mg/l
22	Fluoride (as F)	Not to exceed	2.0 mg/l
23	Sulphate (as SO <sub>4</sub> )	Not to exceed	1000 mg/l
24	Pesticides	Not to exceed	Absent
25	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	Not to exceed	1.0 mg/l
All efforts should be made to remove colour and unpleasant odour as far as possible			

(iv) Sewage Treatment and Disposal : The applicant shall provide comprehensive Septic Tank & Soak Pit as is required with reference to influent quantity and quality.

### 3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	DGSet (400KVA) x 1	4	HSD	60 Ltr/Hr	Acoustic Enclosure	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day	Night	Day	Night	Day	Night	Day	Night

for Noise level in db(A) Leq	USEPCB							
	time	time	time	time	time	time	time	time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous & Other Wastes Rules, 2016:-

- Number of authorization and date of issue : -----
- The Factory Manager of M/s Jindal ESIP L CETP (Sitarganj) Ltd., U.S.Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.500	Recyclable
2	Schedule I - 35.4	0.600	Secure land fill
3	Schedule I - 35.3	30.000	Secure land fill

- The authorization shall be in force for a period from up to 31.03.2019.
- The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - An application for the renewal of an authorization shall be made as laid down under these rules.
  - The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- This CCA is valid for the operation of CETP only.
  - Compulsory documents to be submitted by the Industry/Unit :-
    - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous & Other Wastes Rules, 2016 and Third Party Audit Report.
    - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
    - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Copy to: Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur, Distt- U.S.Nagar for information and compliance of the same.

Member Secretary

Chief Environment Officer

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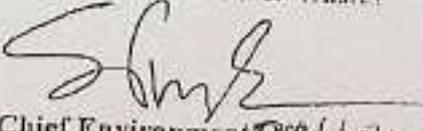
**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous & Other Wastes Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

**General Conditions:**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UJEPCCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous & Other Wastes Rules, 2016 shall be submitted to the Board.

  
 Chief Environment Officer



## OFFICE ORDER 4

In pursuance to notification of the Ministry of Environment, Forests and Climate Change, Govt of India vide S.O - 4(E) of 1<sup>st</sup> January, 2016, the Uttarakhand Environment Protection and Pollution Control Board (UEPPCB), Dehradun hereby prescribe following inlet quality standards for Common Effluent Treatment Plant (CETP) located at the Eldeco Sidcul Industrial Park, Sitarganj, Distt US Nagar, Uttarakhand based on the design parameters submitted by CETP operator to UEPPCB.

1. Inlet effluent quality standards for CETP, ESIP, Sitarganj, Distt. US Nagar shall be as given below

S.N	Parameters	Concentration (Maximum)
1	pH	5.5 - 9.0
2	BOD	550 mg/L
3	COD	1100 mg/L
4	Total Dissolved Solids (TDS)	2100 mg/L
5	Total Suspended Solids (TSS)	1500 mg/L
6	Oil & Grease	20 mg/L
7	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	5.0 mg/L
8	Ammonical Nitrogen (as N)	50.0 mg/L
9	Cyanide (as CN <sup>-</sup> )	2.0 mg/L
10	Hexavalent Chromium (as Cr <sup>6+</sup> )	2.0 mg/L
11	Total Chromium (as Cr)	2.0 mg/L
12	Copper (as Cu)	3.0 mg/L
13	Lead (as Pb)	1.0 mg/L
14	Nickel (as Ni)	3.0 mg/L
15	Zinc (as Zn)	15.0 mg/L
16	Arsenic (as As <sub>3</sub> )	0.2 mg/L
17	Mercury (as Hg)	0.01 mg/L
18	Cadmium (as Cd)	1.0 mg/L
19	Selenium (as Se <sup>4+</sup> )	0.05 mg/L
20	Fluoride (as F <sub>2</sub> )	15.0 mg/L
21	Boron (as B)	2.0 mg/L
	Radio Active Materials	
22	Alpha Emitters micro curie/mL	10 <sup>-7</sup>
23	Beta Emitters micro curie/mL	10 <sup>-6</sup>

2. To achieve above limit, individual contributing units are required to pre-treat their wastewater/effluent before discharging to common conveyance system. All contributing industries shall ensure compliance of above limits with immediate effect.
3. The operator of CETP Sitarganj shall conduct the study in consultation with technical organization for upper limit of inlet Ammonical Nitrogen (above 50 mg/L).
4. CETP outlet quality standards shall be as per treated effluent quality standards notified under the Environment (Protection) Rules, 1986 as amended 01/01/2016.

This issues with approval of Competent Authority of the Board

(S.P. Subudhi)  
Member Secretary

Contd. Page-2



दिल्ली DELHI

E 865740

*Handwritten initials/signature*

This stamp paper forms an integral part of the CETP Concession Agreement dated 14<sup>th</sup> May 2008 executed between Eideco Sidcul Industrial Park Limited and Jindal ESIPL CETP (Sitarganj) Limited

For JINDAL ESIPL CETP (SITARGANJ) LIMITED

*Signature*  
Authorized Signatory

For Eideco Sidcul Industrial Park Limited

*Signature*  
Authorized Signatory

ESIPL  
VS.  
JESIPL

Schedule VII = ??

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missing

**CETP CONCESSION AGREEMENT  
FOR GRANT OF CONCESSION  
FOR DESIGNING, FINANCING, DEVELOPING, CONSTRUCTING, COMMISSIONING,  
OPERATING, MAINTAINING AND MANAGING OF A CETP  
IN ELDECO SIDCUL INDUSTRIAL PARK, SITARGANJ**

THIS CETP CONCESSION AGREEMENT ("Agreement") is made and entered into as of the 14<sup>th</sup> day of May at 2008 between

*ESIPL  
SPV for  
Industrial  
Park*

*hse* 

**ELDECO SIDCUL INDUSTRIAL PARK LIMITED**, a company registered under the Companies Act 1956, being a special purpose vehicle formed by Eldeco Infrastructure and Properties Limited and State Industrial Development Corporation of Uttaranchal Limited for development of an Industrial Park at Sitarganj, and having its office at SU- 12 - 13, Bhikaji Cama Bhawan, Bhikaji Cama Place, New Delhi - 110 066 (hereinafter referred to as the "ESIPL" which expression shall unless repugnant to the context or meaning thereof include its administrators, successors and assigns) of One Part, and

**JINDAL ESIPL CETP (Sitarganj) Limited**, a company incorporated under the provisions of the Companies Act, 1956 and having its registered office at 28, Shivaji Marg, Najafgarh Road, New Delhi - 110019 and (hereinafter referred to as the "Concessionaire" which expression shall unless repugnant to the context or meaning thereof include its successors and permitted substitutes), of the Other Part.

**WHEREAS**

- (i) ESIPL is a joint venture company of Eldeco Infrastructure and Properties Limited and State Industrial Development Corporation of Uttaranchal Limited. ESIPL has been granted a concession pursuant to a Concession Agreement dated March 23, 2006 ("Concession Agreement") by the GoUA to establish an Industrial Park at Sitarganj ("Industrial Park").
- (ii) ESIPL intends to grant a concession for designing, financing, developing, constructing, operating, maintaining and managing of a Common Effluent Treatment Plant, Discharge Facility and Reverse Osmosis System in the Industrial Park, Sitarganj (collectively referred to as "CETP") for handling the liquid industrial effluent/discharge/waste of the Industrial Estate Occupants and treatment thereof ("Project").
- (iii) The Concessionaire is a joint venture of ESIPL and JWL and the Concessionaire has relying on the expertise of JWL in the business of water and waste water management represented to ESIPL that it has the experience, expertise, capability and know-how in designing, developing, construction, commissioning, operating, maintaining and managing of the CETP.
- (iv) ESIPL has relying on the representation of the Concessionaire, agreed to grant to the Concessionaire the concession for designing, financing, developing, constructing, operating, maintaining and managing of a CETP in the Industrial Park, Sitarganj and the Concessionaire has agreed to accept the same subject to and on the terms and conditions contained in this Agreement.

*JESIPL Concessionaire  
AND*

*(No discharge in it =?)*

**2. DEFINITIONS**

**2.1 Definitions**

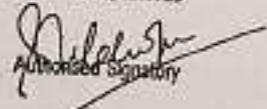
For purposes of this Agreement, the following words and phrases shall have the following respective interpretations and meanings:

"Accounting Year" means the period from April 1st of any calendar year upto 31st March of the next calendar year.

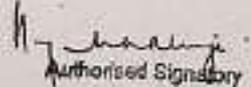
"Applicable Law" means all laws, promulgated and brought into force by the Government of India ("GOI") or Government of Uttaranchal ("GoUA"), including regulations and rules made there under, and judgments, decrees, injunctions, writs and orders of any court of record, as may be in force and effect during the subsistence of this Agreement.

2

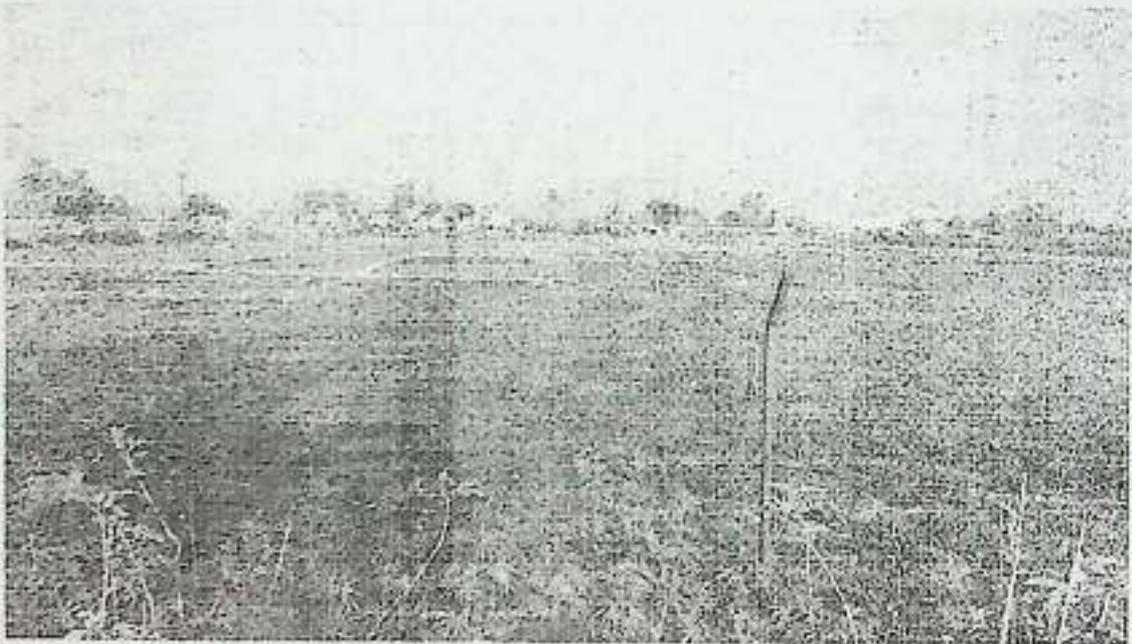
For JINDAL ESIPL CETP (SITARGANJ) LIMITED

  
Authorised Signatory

For Eldeco Sidcul Industrial Park Limited

  
Authorised Signatory

**Soil Infiltration Capacity at CETP Sitarganj**



C S P Ojha  
N K Samadhiya  
K S Hari Prasad



Department of Civil Engineering  
Indian Institute of Technology  
Roorkee – 247 667, Uttarakhand  
July, 2019

## Soil Infiltration Capacity at CETP Sitarganj

K. S. Hari Prasad, N. K. Samadhiya and C S P Ojha

### 1. Introduction

JITF ESIPL CETP (Sitarganj) Ltd., 28, Shivaji arg, New Delhi vide their work order dated 8<sup>th</sup> March 2019 had requested Department of Civil Engineering, Indian Institute of Technology Roorkee to provide consultancy service for estimation of water infiltration capacity of the treated effluent disposal site at CETP Sitarganj plant. As a part of the study, a two member team consisting of Prof. C S P Ojha and Prof. K S Hari Prasad visited CETP Sitarganj on 30<sup>th</sup> March 2019, held discussions with CETP officials, collected soil samples for conducting laboratory tests to determine the infiltration capacity of the 20 acre land on which the treated effluent is being discharged. Laboratory tests were conducted to determine the type of soil, hydraulic conductivity and other flow parameters of the soil. The site observations, soil analysis and recommendations are discussed in the following sections.

### 2. Site Visit and Observations

Prof. C S P Ojha and Prof. K S Hari Prasad visited CETP Sitarganj on 30<sup>th</sup> March 2019. At present, the treated effluent is being discharged over a 20 acre land adjacent to the CETP. The 20 acre (8.1 hectares) area is divided into three distinct plots wherein the treated effluent is discharged into these individual plots in rotation. A visual inspection of the site suggested that top layer of the soil in all the three plots can be categorized as clayey to silty in nature. Figs. 1 to 4 show some of the pictures taken during the site visit. Fig. 1 shows plots 1 with some crops being grown with treated effluent. Fig. 2 shows the open drain which is used to discharge treated effluent in stagnant condition. Fig. 3 shows the formation of swamp due to the reduction in infiltration capacity of the soil. Fig. 4 shows the field work for collecting soil samples for analysis in the laboratory.

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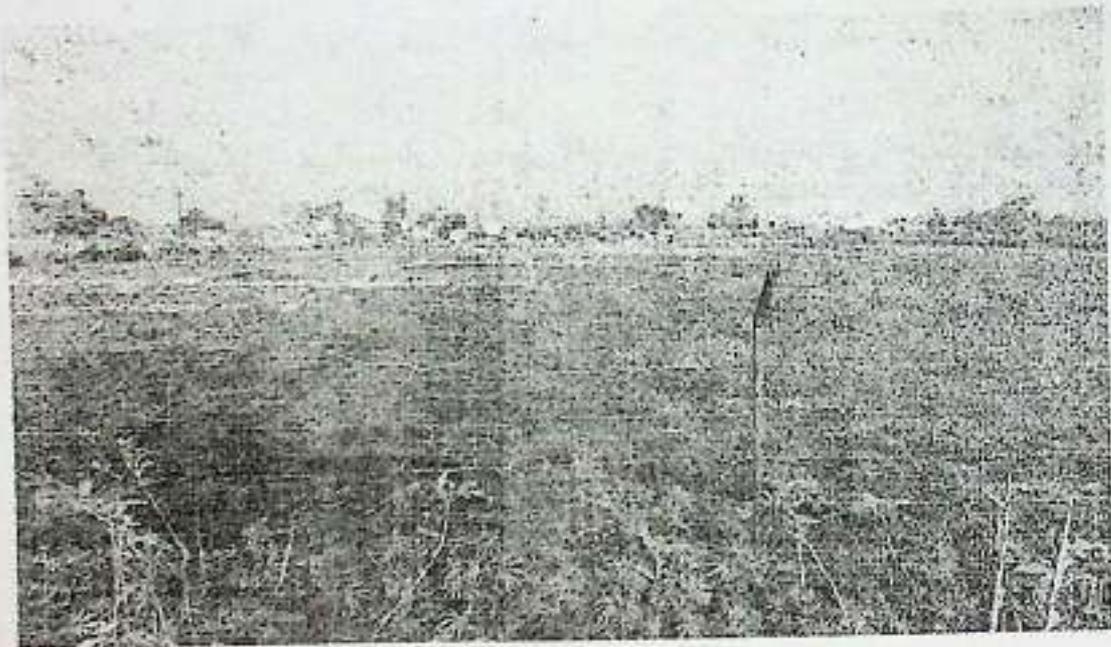


Fig.1: Plot of treated effluent disposal site

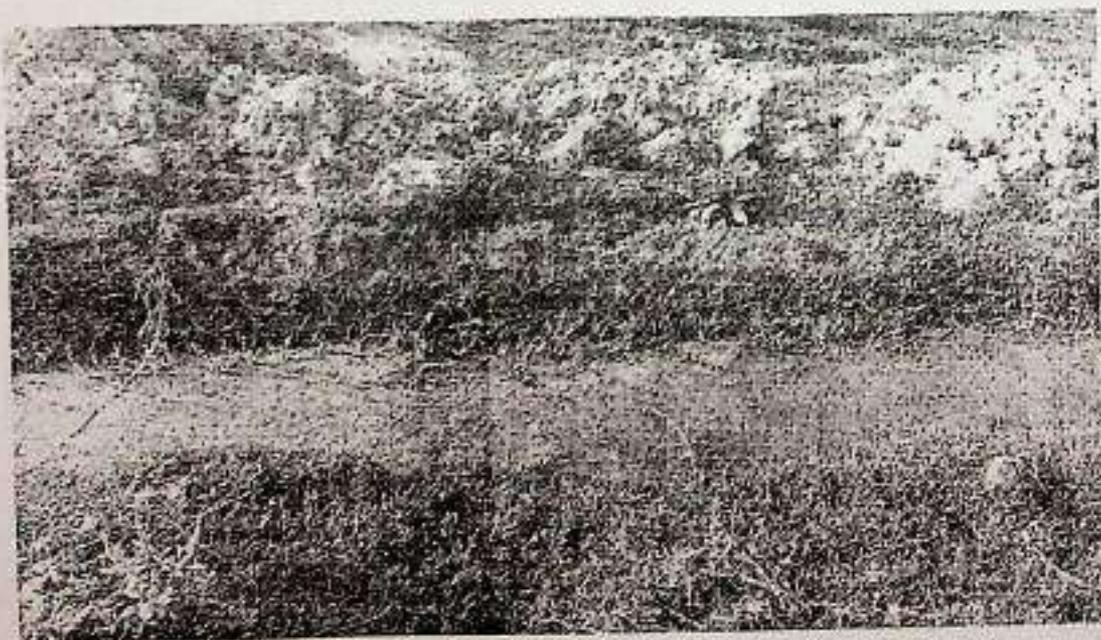


Fig. 2: Open drain for discharging treated effluent

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Fig. 3: Formation of swamp due to effluent accumulation



Fig. 4: Preparation for collection of soil samples

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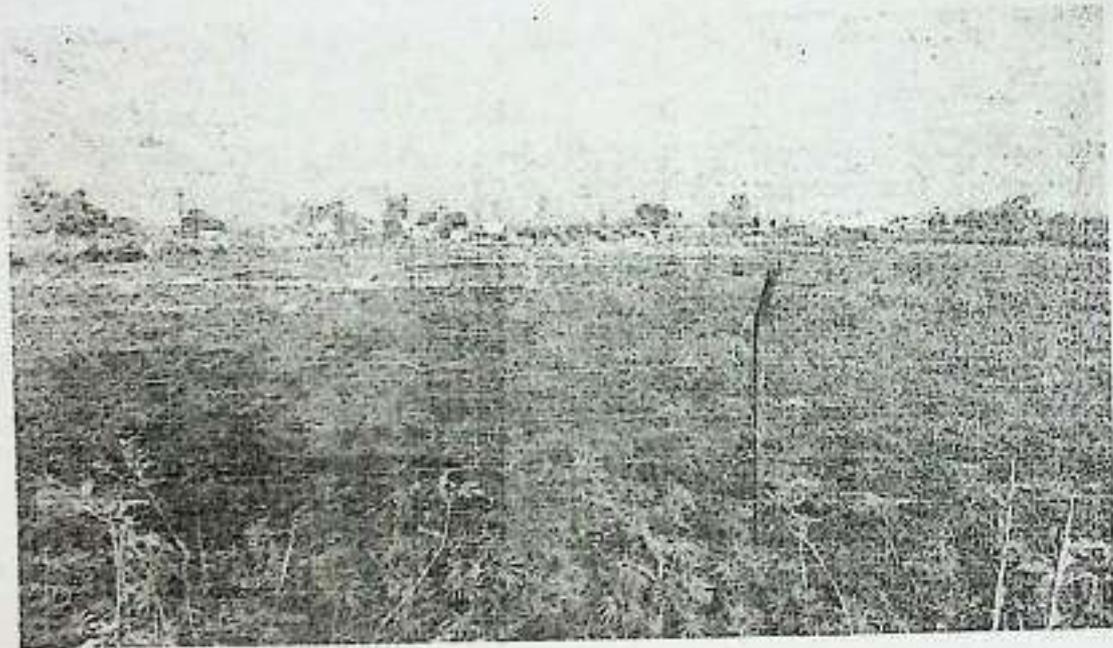


Fig.1: Plot of treated effluent disposal site

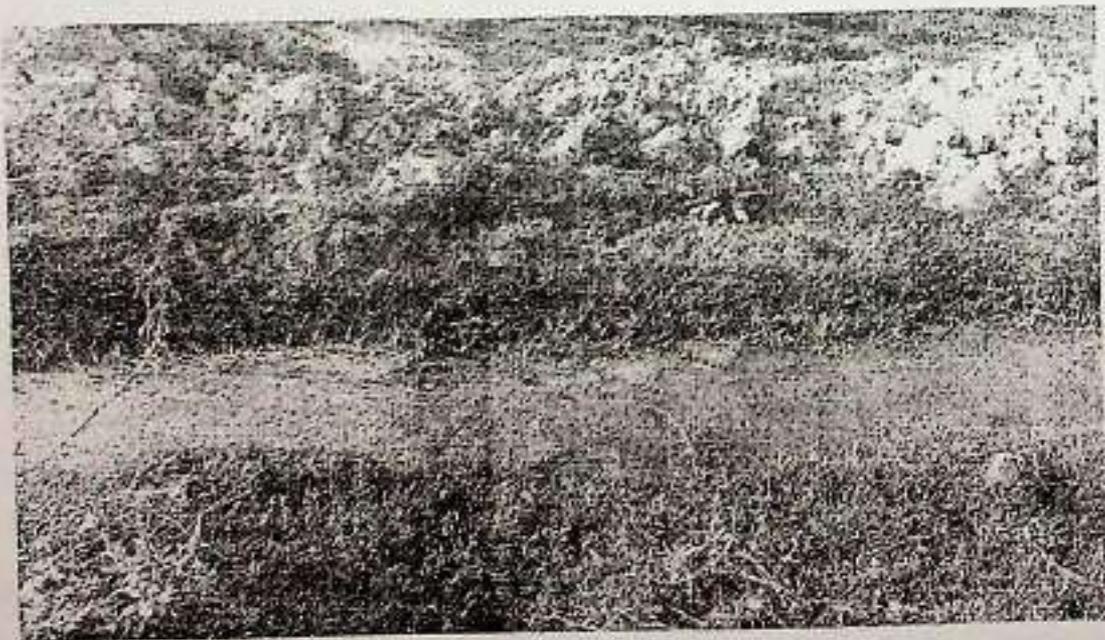


Fig. 2: Open drain for discharging treated effluent

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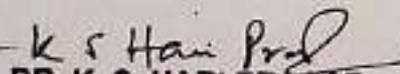
### 3. Laboratory Tests and Analysis

Seven soil samples were collected from the plots. Out of seven samples, 4 samples were collected at 1m depth (one sample each in Plots 1, 2 and two samples in plot 3) and at surface (one sample each in Plot 1 and 2 and 3). Particle size distribution analysis and permeability tests were conducted to determine the type of soil and hydraulic conductivity of the soil in each plot. Table 1 presents the details of the laboratory analysis.

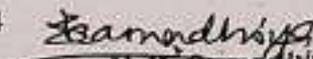
Sample No	Location	Depth (m)	Soil Type	Hydraulic Conductivity / Infiltration Capacity (cm /sec)
1	Plot 1	1	Clay of Low Compressibility	$4.70 \times 10^{-6}$
2	Plot 1	0	Non Plastic Silt	$2.22 \times 10^{-7}$
3	Plot 2	1	Clay of Intermediate Compressibility	$7.44 \times 10^{-7}$
4	Plot 2	0	Clay of Intermediate Compressibility	$1.88 \times 10^{-7}$
5	Plot 3	1	Non Plastic Silt	$3.86 \times 10^{-7}$
6	Plot 3	1	Non Plastic Silt	$1.11 \times 10^{-6}$
7	Plot 3	0	Clay of Intermediate Compressibility	$1.54 \times 10^{-6}$

From Table 1, it can be seen that the nature of the soil both at surface and 1 m below at waste disposal site is predominantly clay with occurrence of non plastic silt at few patches. The hydraulic conductivity of the soil ranges from  $1.88 \times 10^{-7}$  cm/sec to  $4.7 \times 10^{-6}$  cm/sec. It can also be seen that, at majority of the locations, the soil is clayey in nature and the hydraulic conductivity is of the order of  $10^{-7}$  m/sec.

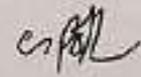
At present about 2 MLD of treated effluent is being discharged over the 20 acre land. Assuming a uniform rate of application of effluent on the land, the discharge rate per unit area of the land would work out as  $2.5 \times 10^{-6}$  cm/sec. In practice, since the effluent is not discharged

  
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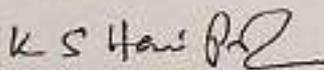
  
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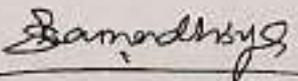
simultaneously over all the three plots, the application rate would be much higher. This clearly indicates that the application rate is approximately one order (ten times) more than the infiltration capacity (absorbing capacity) of the soil under ponded condition. Since the application rate is about one order more than the infiltration capacity of the soil, the effluent gets ponded resulting in formation of marshy and patches and swamps (Fig. 3) which will be unhygienic. The problem gets acute during monsoon season since application rate gets enhanced by the rainfall which the soil will not be able to take. The accumulation of effluent and formation of swamps and marshy lands act as breeding places for mosquitoes and other insects which may pose serious health related concerns in the vicinity of the waste disposal land.

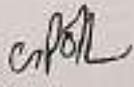
#### 4. Conclusions and Recommendations

A field visit and laboratory analysis is carried out to determine the infiltration capacity of the effluent disposal land at CETP, Sitargunj. The following are the conclusions and recommendations:

1. The soil at the waste disposal site is predominantly clays with few patches of non plastic silt.
2. The infiltration capacity of the soil is of the order  $10^{-7}$  cm/sec which is approximately one order less than the effluent application rate at the site.
3. Due to insufficient absorbing capacity of the soil, the effluent is getting ponded over the waste disposal land causing formation of marshy land and swamps. These locations will act as breeding places for mosquitoes and other insects which may pose health concerns in the vicinity of the waste disposal site.
4. The problems gets further aggravated in the monsoon season due to rainfall and insufficient water absorbing capacity of the soil.
5. It is concluded that the waste disposal land is not sufficient to fully absorb the 2 MLD of effluent from CETP.
6. The sponsor is advised to dispose the treated effluent to a nearby natural stream.
7. It is emphasized that the sponsor should strictly adhere to the norms specified by the Government Environmental Agency for safe disposal of treated effluent in natural streams.

  
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Total No Of Industries in Operation at ESIPL Sitarganj- 75Nos		
S.No.	Category	No of Industries
1	Automobile	23
2	Plastic	14
3	Metal	9
4	Food Industries	7
5	Rubber	4
6	Electronics	2
7	FMCG	2
8	Service Industries	2
9	Pharma Industries	1
10	Textile	1
11	Others	7
Total No of Industries		72



## Automobile Industries

Total Nos of Automobile Industries at ESIPL Sitarganj- 23

S.No.	Name Of Industry	Plot No	Dry/wet
1	Western Consolidated	A-194d,e,f	Wet
2	Surin Auto	A-194	Wet
3	Starways Industries	A-124/125	Dry
4	Setco Auto	A-196	Dry
5	Brakes India	B-9	Dry
6	Punjab Bevel Gears	B174	Dry
7	Mascot Fastners	B 155	Dry
8	Fleet guard	D-62	Dry
9	Gazlabad Precision	D59,60	Dry
10	GPP Longu Forgings	D-49	Dry
11	Rajmata Engineering	D-77	Dry
12	P.N.Die Casting	D-76	Dry
13	Parul Fabricators Pvt.Ltd.	B-124	Dry
14	Uttaranchal Auto	D-42	Dry
15	PBG Industries	D-39	Dry
16	KAE Engineers	B-159	Dry
17	Klassic Klrol Filters Pvt LTD	b-226 & 227	Dry
18	Sandeep Kr. Chetan Kr.	B-203	Dry
19	Shree Patel Industries	D-73	Dry
20	Tushar Axles Pvt Ltd.	C-186	Dry
21	Talbro's Automotive Component Ltd.	B-177	DRY
22	Shilpkar India Pvt Ltd	A-171	Dry



## Plastic Industries

### Total Nos of Plastic Industries at ESIPL Sitarganj- 14

S.No.	Name Of Industry	Plot No	Dry/wet
1	Aaron Helmets Pvt. Ltd	A-1	Dry
2	Alpla	D-11 C	Dry
3	HiTECH Corporation Ltd.	D-63	Dry
4	Karam Industries	C-35 A	Dry
5	Vishal Plastic	C-93	Dry
6	Rama Industries	A-82b	Dry
7	Upto Plastic s & Packaging Industries	D-16	Dry
8	Upto Plastic s & Packaging Industries	D-35	Dry
9	Jay switches	D-79	Dry
10	Kamal Plastomet	A-05	Dry
11	R.C.Reprotrade	A-6d	Dry
12	Astral polytechnik pvt. Ltd.	C-06	Dry
13	Ravi Packaging Industries	A-166	Dry
14	kumaoun packaging industries llp	A-19& A-24	DRY



## Metal Industries

### Total Nos of Metal Industries at ESIPL Sitarganj- 09

S.No.	Name Of Industry	Plot No	Dry/wet
1	Pes Engineers	A-10	Dry
2	Associate Appliances	A 194 L	Dry
3	SSP Pvt Ltd.	c-60A	Dry
4	Technical associates	B-07	Dry
5	Agmeco faucets	C-37b	Dry
6	Wilson Engineering Industries Pvt Ltd.	D-11b	Dry
7	Essae Digitronics Pvt. Ltd.	D-61	Dry
8	Dheeraj Sardar & Sons	B-141	Dry
9	Belmak Pvt. Ltd.	A-20	Dry



## Food Industries

Total Nos of Food Industries at ESIPL Sitarganj- 07

S.No.	Name Of Industry	Plot No	Dry/wet
1	Gujrat Ambuja	C-50	Wet
2	Parle Biscuit	D 10	Wet
3	Atpac Industries	A-21	Dry
4	Isthamus Industries	A-198	Dry
5	Isthmus Industries	A-201	Dry
6	Zydus wellness	D-99a & b	Dry
7	Tarafeed Health Foods Pvt Ltd.	A-02	Dry



## Rubber Industries

Total Nos of Rubber Industries at ESIPL Sitarganj- 04

S.No.	Name Of Industry	Plot No	Dry/wet
1	CrI Rubber	D-32/33/34	Dry
2	M.B.Thermoforming	A-130	Dry
3	REMSONS CABLES INDUSTRIES PVT. LTD	B-154	Dry
4	Stork Rubber Products Pvt Ltd.	D-38	Dry



### Electronic Industries

Total Nos of Electronic Industries at ESIPL Sitarganj- 04

S.No.	Name Of Industry	Plot No	Dry/wet
1	Shiran Electricals	A-22	Wet
2	Daksh Electronics	B-190	Dry



### FMCG Industries

Total Nos of FMCG Industries at ESIPL Sitarganj- 02

S.No.	Name Of Industry	Plot No	Dry/wet
1	Reckitt & Benkiser	B 96	Wet
2	Ware house of Reckitt & Benkiser	B170	Dry



### Service Industries

Total Nos of Service Industries at ESIPL Sitarganj- 02

S.No.	Name Of Industry	Plot No	Dry/wet
1	Evergreen Motels	B-173 a	Dry
2	SNB	B-09	Dry



**Pharma Industries**

**Total Nos of Pharma Industries at ESIPL Sitarganj- 02**

S.No.	Name Of Industry	Plot No	Dry/wet
1	Atlanta remedies	c-106	Dry



### Textile Industries

Total Nos of Textile Industries at ESIPL Sitarganj- 01

S.No.	Name Of Industry	Plot No	Dry/wet
1	SD POLYTECH	B-08	Dry



**Others Industries****Total Nos of Others Industries at ESIPL Sitarganj- 07**

S.No.	Name Of Industry	Plot No	Dry/wet
1	Laopala (Glass Crockery)	B-108	Wet
2	Balaji Action (Plyboard)	C-34	Wet
3	Speceilty Polymer (Liquid Polymer)	A-165	Wet
4	Primavera Manufacturing Company Private Limited (Engine Oil)	D-53 & 54	Wet
5	Maharani Innovative Paints (Paint)	B 3	Dry
6	indioan tonners developers ltd. (Ink Tonner)	D 11	Dry
7	Ui Fabricators Pvt. Ltd. (LPG Cylinder )	C-60 f	Dry







JIT ESPI - CEIP SITARGANJ LTD.				
Intake (REPH) Flow Meter reading Log Sheet				
DATE	SHIFT	FLOW METER READING	DIFFERENCE / SHIFT (M3)	TOTAL INTAKE FLOW / DAY (m3)
	Initial Reading	2926166		
1-Dec-19	7:00 To 19:00	2927176	1010	1815
	19:00 To 7:00	2927981	805	
2-Dec-19	7:00 To 19:00	2929329	1348	2446
	19:00 To 7:00	2930427	1098	
3-Dec-19	7:00 To 19:00	2931260	833	2211
	19:00 To 7:00	2932638	1378	
4-Dec-19	7:00 To 19:00	2934163	1525	2410
	19:00 To 7:00	2935048	885	
5-Dec-19	7:00 To 19:00	2936015	1457	2749
	19:00 To 7:00	2937297	782	
6-Dec-19	7:00 To 19:00	2938816	1510	2773
	19:00 To 7:00	2939970	754	
7-Dec-19	7:00 To 19:00	2940518	548	1799
	19:00 To 7:00	2941369	851	
8-Dec-19	7:00 To 19:00	2942475	1156	2413
	19:00 To 7:00	2943782	1307	
9-Dec-19	7:00 To 19:00	2944189	807	2259
	19:00 To 7:00	2946051	1862	
10-Dec-19	7:00 To 19:00	2946888	843	1522
	19:00 To 7:00	2947963	1075	
11-Dec-19	7:00 To 19:00	2948556	668	2149
	19:00 To 7:00	2949712	1156	
12-Dec-19	7:00 To 19:00	2950865	1159	2730
	19:00 To 7:00	2951977	1112	
13-Dec-19	7:00 To 19:00	2953235	1370	3084
	19:00 To 7:00	2955036	1797	
14-Dec-19	7:00 To 19:00	2956033	997	2501
	19:00 To 7:00	2957137	1104	
15-Dec-19	7:00 To 19:00	2958025	992	1917
	19:00 To 7:00	2959074	1049	
16-Dec-19	7:00 To 19:00	2960082	1058	1608
	19:00 To 7:00	2960982	900	
17-Dec-19	7:00 To 19:00	2961775	693	1421
	19:00 To 7:00	2962761	986	
18-Dec-19	7:00 To 19:00	2963444	1081	2052
	19:00 To 7:00	2964425	981	
19-Dec-19	7:00 To 19:00	2965394	1150	1758
	19:00 To 7:00	2966183	789	
20-Dec-19	7:00 To 19:00	2966966	782	1700
	19:00 To 7:00	2967943	977	
21-Dec-19	7:00 To 19:00	2968921	955	1929
	19:00 To 7:00	2969947	1026	
22-Dec-19	7:00 To 19:00	2970973	1052	1814
	19:00 To 7:00	2971796	723	
23-Dec-19	7:00 To 19:00	2972552	579	2107
	19:00 To 7:00	2973908	1356	
24-Dec-19	7:00 To 19:00	2974781	873	2305
	19:00 To 7:00	2976013	1232	
25-Dec-19	7:00 To 19:00	2976891	878	2165
	19:00 To 7:00	2978178	1287	
26-Dec-19	7:00 To 19:00	2979089	898	2202
	19:00 To 7:00	2980640	1551	
27-Dec-19	7:00 To 19:00	2981334	645	1718
	19:00 To 7:00	2983154	1820	
28-Dec-19	7:00 To 19:00	2983940	786	1813
	19:00 To 7:00	2985999	2059	
29-Dec-19	7:00 To 19:00	2986803	864	1927
	19:00 To 7:00	2988926	2123	
30-Dec-19	7:00 To 19:00	2989740	937	1764
	19:00 To 7:00	2992190	2450	
31-Dec-19	7:00 To 19:00	2992859	719	2002
	19:00 To 7:00	2995197	2338	
	Initial reading	2926166	Total	65026
	Final reading	2989192	Average	2033.096771
	Total	63026		



JITF ESIP/CLTP SITARGANI LTD.

Intake (REPH) Flow Meter reading Log Sheet

DATE	SHIFT	FLOW METER READING	DIFFERENCE / SHIFT (M3)	TOTAL INTAKE FLOW / DAY (m3)
	Initial Reading	2989192		
1 Jan 20	7:00 To 19:00	2989857	665	1582
	19:00 To 7:00	2990780	923	
7 Jan 20	7:00 To 19:00	2992092	1312	2436
	19:00 To 7:00	2993216	1124	
2 Jan 20	7:00 To 19:00	2993653	437	1876
	19:00 To 7:00	2995092	1439	
4 Jan 20	7:00 To 19:00	2995964	872	1622
	19:00 To 7:00	2996734	750	
5 Jan 20	7:00 To 19:00	2997574	860	2093
	19:00 To 7:00	2998807	1233	
6 Jan 20	7:00 To 19:00	3000013	1206	2289
	19:00 To 7:00	3001096	1083	
7 Jan 20	7:00 To 19:00	3002138	1042	1788
	19:00 To 7:00	3002884	746	
8 Jan 20	7:00 To 19:00	3003287	403	1015
	19:00 To 7:00	3003899	612	
9 Jan 20	7:00 To 19:00	3004561	662	1306
	19:00 To 7:00	3005205	644	
10 Jan 20	7:00 To 19:00	3006017	817	2440
	19:00 To 7:00	3007615	1628	
11 Jan 20	7:00 To 19:00	3008451	806	1733
	19:00 To 7:00	3009378	927	
12 Jan 20	7:00 To 19:00	3010662	1284	1749
	19:00 To 7:00	3011827	455	
13 Jan 20	7:00 To 19:00	3012247	1170	1885
	19:00 To 7:00	3013013	766	
14 Jan 20	7:00 To 19:00	3013675	632	1342
	19:00 To 7:00	3014305	710	
15 Jan 20	7:00 To 19:00	3015129	774	1556
	19:00 To 7:00	3015911	782	
16 Jan 20	7:00 To 19:00	3016439	528	1334
	19:00 To 7:00	3017245	806	
17 Jan 20	7:00 To 19:00	3017767	522	1190
	19:00 To 7:00	3018435	668	
18 Jan 20	7:00 To 19:00	3020085	1650	2081
	19:00 To 7:00	3021518	1433	
19 Jan 20	7:00 To 19:00	3022656	1138	2505
	19:00 To 7:00	3024923	1367	
20 Jan 20	7:00 To 19:00	3024963	540	1626
	19:00 To 7:00	3025649	686	
21 Jan 20	7:00 To 19:00	3026232	1183	2245
	19:00 To 7:00	3027894	1062	
22 Jan 20	7:00 To 19:00	3028742	848	1630
	19:00 To 7:00	3029524	782	
23 Jan 20	7:00 To 19:00	3030282	758	1635
	19:00 To 7:00	3031159	877	
24 Jan 20	7:00 To 19:00	3032257	1058	1703
	19:00 To 7:00	3032862	605	
25 Jan 20	7:00 To 19:00	3033646	784	2108
	19:00 To 7:00	3034970	1324	
26 Jan 20	7:00 To 19:00	3036083	1113	2396
	19:00 To 7:00	3037366	1283	
27 Jan 20	7:00 To 19:00	3038064	698	2023
	19:00 To 7:00	3039389	1325	
28 Jan 20	7:00 To 19:00		0	0
	19:00 To 7:00		0	
29 Jan 20	7:00 To 19:00		0	0
	19:00 To 7:00		0	
30 Jan 20	7:00 To 19:00		0	0
	19:00 To 7:00		0	
31 Jan 20	7:00 To 19:00		0	0
	19:00 To 7:00		0	



JIFE ESIP/ CETP (SITARGANI) LTD  
Treated Flow Meter reading Log Sheet

DATE	SHIFT	FLOW METER READING	DIFFERENCE / SHIFT (m3)	TOTAL Treated Flow /DAY (m3)
	Initial Reading	3573		
1-Dec-19	7:00 To 19:00	4298	725	1034
	19:00 To 7:00	5207	909	
2-Dec-19	7:00 To 19:00	6992	885	2037
	19:00 To 7:00	7234	1142	
3-Dec-19	7:00 To 19:00	8125	891	2133
	19:00 To 7:00	9367	1242	
4-Dec-19	7:00 To 19:00	10658	1291	2578
	19:00 To 7:00	11945	1287	
5-Dec-19	7:00 To 19:00	13263	1318	2777
	19:00 To 7:00	14222	959	
6-Dec-19	7:00 To 19:00	15296	1074	2167
	19:00 To 7:00	16389	1093	
7-Dec-19	7:00 To 19:00	17192	803	2048
	19:00 To 7:00	18457	1265	
8-Dec-19	7:00 To 19:00	19025	568	1663
	19:00 To 7:00	20108	1083	
9-Dec-19	7:00 To 19:00	21505	1489	2206
	19:00 To 7:00	22803	1298	
10-Dec-19	7:00 To 19:00	23863	1358	1556
	19:00 To 7:00	24365	502	
11-Dec-19	7:00 To 19:00	25090	725	2157
	19:00 To 7:00	26527	1437	
12-Dec-19	7:00 To 19:00	27373	851	2107
	19:00 To 7:00	28704	1331	
13-Dec-19	7:00 To 19:00	30114	1410	2156
	19:00 To 7:00	31960	1746	
14-Dec-19	7:00 To 19:00	33045	1149	2567
	19:00 To 7:00	34447	1398	
15-Dec-19	7:00 To 19:00	35700	1255	2267
	19:00 To 7:00	36694	994	
16-Dec-19	7:00 To 19:00	36936	242	664
	19:00 To 7:00	37308	422	
17-Dec-19	7:00 To 19:00	37606	268	1678
	19:00 To 7:00	38384	778	
18-Dec-19	7:00 To 19:00	39363	757	2252
	19:00 To 7:00	40636	1273	
19-Dec-19	7:00 To 19:00	41794	1138	2545
	19:00 To 7:00	42787	988	
20-Dec-19	7:00 To 19:00	43573	851	1871
	19:00 To 7:00	44553	980	
21-Dec-19	7:00 To 19:00	45612	959	1857
	19:00 To 7:00	46510	898	
22-Dec-19	7:00 To 19:00	47616	1104	1937
	19:00 To 7:00	48447	831	
23-Dec-19	7:00 To 19:00	49367	920	2110
	19:00 To 7:00	50557	1190	
24-Dec-19	7:00 To 19:00	51572	1115	2602
	19:00 To 7:00	53159	1487	
25-Dec-19	7:00 To 19:00	54239	1078	2703
	19:00 To 7:00	55862	1625	
26-Dec-19	7:00 To 19:00	56855	993	2214
	19:00 To 7:00	58076	1221	
27-Dec-19	7:00 To 19:00	58830	754	1390
	19:00 To 7:00	59466	636	
28-Dec-19	7:00 To 19:00	60460	994	2223
	19:00 To 7:00	61689	1229	
29-Dec-19	7:00 To 19:00	62701	1017	2093
	19:00 To 7:00	63754	1053	
30-Dec-19	7:00 To 19:00	64640	886	553
	19:00 To 7:00	64747	107	
31-Dec-19	7:00 To 19:00	65807	1060	2470
	19:00 To 7:00	67217	1410	
	Average			2053032758
	Total (KL)			63644



RTF ESIPL CPTP (SITARGANJ) LTD				
Treated Flow Meter reading Log Sheet				
DATE	SHIFT	FLOW METER READING	DIFFERENCE / SHIFT (M3)	TOTAL Treated Flow /DAY (m3)
Initial Reading		67217		
1-Jan-20	7:00 To 19:00	68144	927	2282
	19:00 To 7:00	69159	1355	
2-Jan-20	7:00 To 19:00	70593	1094	2471
	19:00 To 7:00	73970	1377	
3-Jan-20	7:00 To 19:00	72883	913	1733
	19:00 To 7:00	73703	820	
4-Jan-20	7:00 To 19:00	74554	851	1525
	19:00 To 7:00	75228	674	
5-Jan-20	7:00 To 19:00	75970	717	2087
	19:00 To 7:00	77315	1345	
6-Jan-20	7:00 To 19:00	78599	1281	2451
	19:00 To 7:00	79817	1218	
7-Jan-20	7:00 To 19:00	80654	837	1900
	19:00 To 7:00	81777	1263	
8-Jan-20	7:00 To 19:00	82388	671	1205
	19:00 To 7:00	82922	534	
9-Jan-20	7:00 To 19:00	83484	567	1280
	19:00 To 7:00	84207	723	
10-Jan-20	7:00 To 19:00	84822	620	931
	19:00 To 7:00	85133	311	
11-Jan-20	7:00 To 19:00	85780	647	1078
	19:00 To 7:00	86211	431	
12-Jan-20	7:00 To 19:00	87090	819	2007
	19:00 To 7:00	88238	1208	
13-Jan-20	7:00 To 19:00	89198	1150	1737
	19:00 To 7:00	90977	1374	
14-Jan-20	7:00 To 19:00	90820	628	1871
	19:00 To 7:00	91883	1233	
15-Jan-20	7:00 To 19:00	92458	615	2311
	19:00 To 7:00	94054	1596	
16-Jan-20	7:00 To 19:00	95102	1294	1669
	19:00 To 7:00	95723	621	
17-Jan-20	7:00 To 19:00	96125	402	815
	19:00 To 7:00	96538	413	
18-Jan-20	7:00 To 19:00	97354	826	2227
	19:00 To 7:00	98705	1371	
19-Jan-20	7:00 To 19:00	99908	1143	2500
	19:00 To 7:00	101265	1357	
20-Jan-20	7:00 To 19:00	102511	1266	1556
	19:00 To 7:00	103821	310	
21-Jan-20	7:00 To 19:00	103580	855	1911
	19:00 To 7:00	104732	1052	
22-Jan-20	7:00 To 19:00	106332	1400	2667
	19:00 To 7:00	107399	1267	
23-Jan-20	7:00 To 19:00	108591	1157	2480
	19:00 To 7:00	109879	1288	
24-Jan-20	7:00 To 19:00	111141	1262	2540
	19:00 To 7:00	112419	1278	
25-Jan-20	7:00 To 19:00	113311	912	2493
	19:00 To 7:00	114952	1581	
26-Jan-20	7:00 To 19:00	116050	1138	1465
	19:00 To 7:00	116378	328	
27-Jan-20	7:00 To 19:00	117158	780	3074
	19:00 To 7:00	118452	1294	
28-Jan-20	7:00 To 19:00		0	0
	19:00 To 7:00		0	
29-Jan-20	7:00 To 19:00		0	0
	19:00 To 7:00		0	
30-Jan-20	7:00 To 19:00		0	0
	19:00 To 7:00		0	
31-Jan-20	7:00 To 19:00		0	0
	19:00 To 7:00		0	



## JITF ESIPL CETP SITARGANJ LTD.

## Chemical Consumption

Date	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Ion Exchange Coagulant INDFLOC 2392 (Kg/Day)	Jeggary (Kg/Day)	Poly Cationic (Kg/Day)	Ferric Alum (Kg/Day)	Sodium biocarbonate (kg/day)
01-06-2019	120	1	40	10	2	60	30
02-06-2019	120	1	30	10	2	80	30
03-06-2019	140	1	40	10	2	80	30
04-06-2019	100	1	32	10	2	60	30
05-06-2019	100	1	28	10	2	60	30
06-06-2019	180	1	40	10	2	100	30
07-06-2019	200	1	30	10	2	100	30
08-06-2019	200	1	35	10	2	120	30
09-06-2019	120	1	30	10	2	80	30
10-06-2019	100	1	25	10	2	80	30
11-06-2019	100	1	30	10	2	80	30
12-06-2019	100	1	25	10	2	60	30
13-06-2019	100	1	20	10	3	60	30
14-06-2019	120	1	40	10	4	80	30
15-06-2019	120	1	35	10	2.5	80	30
16-06-2019	120	1	30	10	2	120	30
17-06-2019	140	1	40	10	1.5	100	30
18-06-2019	100	1	30	10	2	100	30
19-06-2019	140	2	32	15	1.6	120	30
20-06-2019	160	2	30	15	3.5	140	30
21-06-2019	200	2	35	15	1.5	120	30
22-06-2019	200	2	30	15	1.5	120	30
23-06-2019	160	2	35	15	1	120	30
24-06-2019	160	2	28	15	2	140	30
25-06-2019	160	2	35	15	2.4	140	30
26-06-2019	160	2	35	15	2.5	100	30
27-06-2019	160	2	35	15	3	100	30
28-06-2019	160	2	35	15	1.8	100	30
29-06-2019	160	2	30	15	1.6	100	30
30-06-2019	160	2	30	15	1.5	120	30

## JITF ESIPL CETP SITARGANJ LTD.

## Chemical Consumption

Date	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Nitrofiles Bacteria (kg)/day	Jeggary (Kg/Day)	Poly Cationic (Kg/Day)	Ferric Alum (Kg/Day)
01-04-2019	80	0.5		5	6	80
02-04-2019	80	0.6		5	5	60
03-04-2019	80	0.6		5	5	80
04-04-2019	80	0.5		5	5	60
05-04-2019	80	0.5		5	6	60
06-04-2019	80	0.5		5	6	80
07-04-2019	80	0.6		5	6	40
08-04-2019	20	0.6		5	6	40
09-04-2019	80	0.5		5	6	40
10-04-2019	80	0.4		5	3	80
11-04-2019	120	0.6	3	3	3	80
12-04-2019	120	0.3	3	3	3	80
13-04-2019	120	0.5	3	3	5	80
14-04-2019	80	0.5	3	3	5	80
15-04-2019	80	0.5	3	3	3	80
16-04-2019	80	0.6	3	3	1.1	40
17-04-2019	100	0.6	3	3	0.6	40
18-04-2019	120	0.6	3	3	0	80
19-04-2019	120	0.8	3	3	0	80
20-04-2019	120	0.8	3	3	0	80
21-04-2019	120	0.4	3	3	4	80
22-04-2019	80	0.6	3	3	4	80
23-04-2019	80	0.5	3	3	4	40
24-04-2019	80	0.5	3	3	4	40
25-04-2019	100	0.5	3	3	4	80
26-04-2019	130	0.6	3	3	4	80
27-04-2019	180	0.7	3	3	2	60
28-04-2019	120	0.7	3	3	0	60
29-04-2019	120	0.6	3	3	0	60
30-04-2019	200	0.5	3	3.25	0	80

**JITF ESIPL CETP SITARGANJ LTD.**

**Chemical Consumption**

Date	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Nitrofiles Bacteria (kg/day)	Jeggary (Kg/Day)	Poly Cationic (Kg/Day)	Ferric Alum (Kg/Day)
01-05-2019	200	1	5	3	1.5	100
02-05-2019	240	1	5	3	0	20
03-05-2019	240	1	5	3	2	80
04-05-2019	240	2	5	3	2	100
05-05-2019	200	2	5	3	0	120
06-05-2019	240	2	5	3	0	80
07-05-2019	240	2	5	3	1.5	80
08-05-2019	240	2	5	3	0	120
09-05-2019	200	2	5	3	4	140
10-05-2019	200	2	5	3	0	140
11-05-2019	240	2	5	3	2.5	140
12-05-2019	200	2	5	3	2	100
13-05-2019	200	2	5	3	2	120
14-05-2019	200	2	5	3	2.5	120
15-05-2019	200	2	5	3	3	60
16-05-2019	240	2	5	3	2.5	80
17-05-2019	100	2	5	3	2.5	80
18-05-2019	200	2	5	3	2.5	80
19-05-2019	200	2	5	3	3	120
20-05-2019	100	2	5	3	0	100
21-05-2019	200	2	5	3	2.5	100
22-05-2019	200	2	5	3	1.5	100
23-05-2019	240	2	5	3	1	140
24-05-2019	240	2	5	3	1.5	140
25-05-2019	280	2	5	3	0	160
26-05-2019	200	1.5	5	3	1.5	120
27-05-2019	200	1.5	5	3	2	140
28-05-2019	200	2	5	3	0	140
29-05-2019	240	2	-	3	2	140
30-05-2019	240	1.5	-	3	2.5	120
31-05-2019	200	2	-	3	2	120

JITF ESIPL CETP SITARGANI LTD.

Chemical Consumption

Date	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Jeggary (Kg/Day)	Poly Cationic (Kg/Day)	PAC (Kg/day)	Ferric Alum (Kg/Day)
01-03-2019	150	1.2	4	4	75	100
02-03-2019	150	1.3	4	4	75	100
03-03-2019	150	1.1	5	0	100	100
04-03-2019	100	1.2	5	3	75	100
05-03-2019	100	1.2	5	4	75	100
06-03-2019	100	1.3	5	5	75	120
07-03-2019	140	1.5	2.5	4	75	120
08-03-2019	140	1.3	2.5	3.5	50	140
09-03-2019	150	2	2.5	6	50	140
10-03-2019	150	1.8	2.5	3.5	75	120
11-03-2019	150	1.7	2.5	3.8	75	120
12-03-2019	200	1.8	3	4.5	50	100
13-03-2019	200	1.5	3	5	50	100
14-03-2019	150	1.5	3	4	50	140
15-03-2019	150	1.5	3	5	50	140
16-03-2019	150	1.3	3	5	75	120
17-03-2019	150	1.3	3	4	75	120
18-03-2019	150	1	3	3	75	160
19-03-2019	200	1	4	2	75	160
20-03-2019	200	1	4	2	75	120
21-03-2019	240	0.5	5	2	50	120
22-03-2019	240	1	5	0	75	12
23-03-2019	200	1	5	2	75	120
24-03-2019	200	1	5	2	75	140
25-03-2019	240	1	5	0	75	160
26-03-2019	200	1	5	0	75	120
27-03-2019	250	1	5	5	75	120
28-03-2019	250	1.5	1.5	5	50	100
29-03-2019	250	1.5	0.75	5	50	100
30-03-2019	250	1.5	0.75	5	50	10
31-03-2019	240	1.5	0.75	5	50	80

### Chemical Consumption per Day

Date	Ion Exchange Coagulant INDFLOC 2392 (Kg/Day)	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Poly cationic (Kg/Day)	Jeggary (Kg/Day)
01-07-2019	100	200	2	0	20
02-07-2019	100	200	1.5	2.5	20
03-07-2019	100	180	2.5	2	20
04-07-2019	85	180	1.75	2	15
05-07-2019	100	200	1.5	0	18
06-07-2019	80	200	2	3.5	18
07-07-2019	80	200	2	0	18
08-07-2019	80	120	2	1.5	18
09-07-2019	80	160	2	1.5	18
10-07-2019	80	120	2	2	18
11-07-2019	80	140	1	2	18
12-07-2019	80	160	2	2	18
13-07-2019	80	200	1	1.5	18
14-07-2019	80	200	2	1	18
15-07-2019	80	200	1.5	0	18
16-07-2019	80	140	1.5	0	18
17-07-2019	50	160	1.5	2.5	18
18-07-2019	80	200	2	0	18
19-07-2019	80	220	2	3	18
20-07-2019	80	200	1	0	18
21-07-2019	80	220	1	1.5	18
22-07-2019	80	240	0.8	1.5	18
23-07-2019	80	240	0.8	1.5	18
24-07-2019	80	240	0.9	2	18
25-07-2019	80	240	0.4	2	18
26-07-2019	80	240	0.5	0	18
27-07-2019	80	200	2	3	18
28-07-2019	80	240	1.5	3	18
29-07-2019	80	240	1.5	1.5	18
30-07-2019	80	240	0.9	1.5	18
31-07-2019	80	240	0.8	1.5	18

Chemical Consumption per Day					
Date	Ion Exchange Coagulant INDFLOC 2392 (Kg/Day)	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Poly cationic (Kg/Day)	Jeggary (Kg/Day)
01-Aug-19	100	200	1.5	2	5
02-Aug-19	100	200	1.5	1.5	5
03-Aug-19	100	180	2	1.5	5
04-Aug-19	100	180	1.5	0	5
05-Aug-19	100	200	1.5	2	5
06-Aug-19	100	200	1.5	2.5	5
07-Aug-19	100	240	1.5	0	5
08-Aug-19	100	240	1.5	0	5
09-Aug-19	100	240	1.5	1.5	5
10-Aug-19	100	240	1	1.5	5
11-Aug-19	100	240	1	1.5	5
12-Aug-19	80	200	1	0	5
13-Aug-19	80	200	1	0	5
14-Aug-19	80	200	1	3	5
15-Aug-19	80	200	1	1.5	5
16-Aug-19	80	200	1	2	5
17-Aug-19	80	200	1	2	5
18-Aug-19	80	200	1	2	5
19-Aug-19	80	200	1	1.5	5
20-Aug-19	80	200	1	1.5	5
21-Aug-19	80	200	1	3	5
22-Aug-19	70	200	1	3	5
23-Aug-19	70	200	1	1.5	5
24-Aug-19	50	200	1	1.5	5
25-Aug-19	70	200	0.8	0	5
26-Aug-19	70	200	0.9	0	5
27-Aug-19	70	200	0.8	1.5	5
28-Aug-19	70	200	0.8	1.5	5
29-Aug-19	70	200	1.5	1.5	5
30-Aug-19	70	200	1.5	2	5
31-Aug-19	70	200	1	2	5

Date	Chemical Consumption per Day				
	Ion Exchange Coagulant INDFLOC 2392 (Kg/Day)	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Poly Cationic (Kg/Day)	Jeggary (Kg/Day)
1-Sep-19	50	150	1.5	1.5	10
2-Sep-19	50	200	1.5	0	10
3-Sep-19	50	240	1	2	10
4-Sep-19	50	200	1	1	10
5-Sep-19	50	240	2	1.5	10
6-Sep-19	50	160	1.5	1.5	10
7-Sep-19	50	200	1.5	1.5	10
8-Sep-19	50	200	2	1	10
9-Sep-19	50	200	1.5	1	10
10-Sep-19	50	240	2	1.5	10
11-Sep-19	50	200	2	1.5	10
12-Sep-19	50	240	2	1.5	10
13-Sep-19	60	240	2	2	10
14-Sep-19	50	240	2	1	10
15-Sep-19	50	160	2	0	10
16-Sep-19	50	240	2	2	10
17-Sep-19	70	200	3	2	10
18-Sep-19	50	200	2	0	10
19-Sep-19	50	200	1.5	0	10
20-Sep-19	50	240	1.5	1.5	10
21-Sep-19	70	240	1	2	10
22-Sep-19	70	200	1	0	10
23-Sep-19	70	200	1	2.5	10
24-Sep-19	70	200	1	0	10
25-Sep-19	70	200	1	1.5	10
26-Sep-19	65	240	1	1.5	10
27-Sep-19	65	240	2	2	10
28-Sep-19	65	240	2	2	10
29-Sep-19	70	240	2	2	10
30-Sep-19	65	240	1	1.5	10

Date	Chemical Consumption				
	Ion Exchange Coagulant INDFLOC 2392 (Kg/Day)	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Poly Cationic (Kg/Day)	Jeggary (Kg/Day)
1-Oct-19	100	140	1	2	10
2-Oct-19	80	140	1.5	2	10
3-Oct-19	75	200	1.5	2	10
4-Oct-19	80	200	1.5	2.5	10
5-Oct-19	50	140	1.5	2.5	15
6-Oct-19	70	200	1.5	2.5	15
7-Oct-19	55	200	1.5	2	15
8-Oct-19	55	240	2	2	15
9-Oct-19	55	240	2	2	15
10-Oct-19	50	220	1.5	1.5	15
11-Oct-19	55	200	2	1.5	15
12-Oct-19	50	220	1.5	1.5	10
13-Oct-19	45	200	1	0	10
14-Oct-19	40	200	1.5	2	10
15-Oct-19	45	220	2	1.5	10
16-Oct-19	50	200	1.5	1.5	10
17-Oct-19	55	200	2	1	10
18-Oct-19	50	220	2	1	10
19-Oct-19	45	240	1.5	1.5	10
20-Oct-19	50	220	2	1.5	10
21-Oct-19	40	200	2	1.5	10
22-Oct-19	75	140	2	1	10
23-Oct-19	70	200	2.5	1	10
24-Oct-19	75	200	2	0	15
25-Oct-19	75	200	1.5	1.5	15
26-Oct-19	55	140	2	0	10
27-Oct-19	50	140	1.5	1	10
28-Oct-19	50	140	2	2	10
29-Oct-19	55	140	1.5	2	10
30-Oct-19	50	180	2	0	10
31-Oct-19	50	180	1.5	3	10

Chemical Consumption					
Date	Ion Exchange Coagulant INDFLOC 2392 (Kg/Day) Rs. 85/kg	Lime (Kg/Day) Rs 7.9/kg	Poly Anionic (Kg/Day)	Poly Cationic (Kg/Day) Rs. 238/kg	Jeggary (Kg/Day) Rs. 25.5/kg
01-11-2019	50	140	1.5	5	2
02-11-2019	45	160	1.5	3	2
03-11-2019	30	160	2	3	2
04-11-2019	60	100	2	3	3
05-11-2019	65	200	1	3	3
06-11-2019	65	220	1	3	2
07-11-2019	70	200	1	2	3
08-11-2019	50	200	0.8	0	2
09-11-2019	60	180	0.8	3	3
10-11-2019	75	140	0.9	0	2
11-11-2019	65	160	1	2	3
12-11-2019	65	140	1	3	2
13-11-2019	60	140	1	3	3
14-11-2019	65	180	1	3	2
15-11-2019	50	180	2	3	2
16-11-2019	65	180	2	2	3
17-11-2019	70	140	2	3	2
18-11-2019	65	100	2	3	2
19-11-2019	50	180	2	3	3
20-11-2019	50	140	1.5	2	2
21-11-2019	70	180	1.5	0	3
22-11-2019	65	140	1.5	2	2
23-11-2019	70	100	2	3	2
24-11-2019	60	80	2	0	3
25-11-2019	70	100	2	3	2
26-11-2019	50	140	1.5	3	3
27-11-2019	40	100	1.5	3	2
28-11-2019	60	100	1	0	2
29-11-2019	60	100	1	3	2
30-11-2019	50	80	1	3	3

JITF ESIPL CETP SITARGANJ LTD.

Chemical Consumption

Date	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Ion Exchange Coagulant INDFLOC 2392 (Kg/Day)	Jeggary (Kg/Day)	Poly Cationic (Kg/Day)	PAC (Kg/day)
01-12-2019	75	2.5	35	3	2	25
02-12-2019	75	2	35	3	2.5	40
03-12-2019	70	2	40	3	1.5	25
04-12-2019	100	2	35	3	2	25
05-12-2019	100	3	40	3	2.5	25
06-12-2019	100	3.5	50	3	3	25
07-12-2019	100	2	40	3	2	25
08-12-2019	100	2	30	3	3	25
09-12-2019	100	2	35	3	2.5	25
10-12-2019	100	2	40	3	3.5	25
11-12-2019	100	2	40	3	4	25
12-12-2019	100	2	35	3	2	50
13-12-2019	100	3.5	40	3	3	50
14-12-2019	100	2	30	3	3.5	30
15-12-2019	100	3	40	3	5.5	35
16-12-2019	100	2	35	3	4.5	25
17-12-2019	100	2	40	3	5	25
18-12-2019	100	2	35	3	5.5	25
19-12-2019	320	2.6	50	10	5	40
20-12-2019	320	2	50	15	5	35
21-12-2019	320	2	40	10	4	35
22-12-2019	320	2.6	45	15	3.5	30
23-12-2019	320	2.5	30	15	4	35
24-12-2019	360	3.5	30	10	3	25
25-12-2019	320	4	35	10	3.5	35
26-12-2019	280	4	40	15	2	25
27-12-2019	200	3	50	10	2.5	25
28-12-2019	240	3.5	40	10	4	25
29-12-2019	160	1	40	10	4	35
30-12-2019	140	2	40	10	3	25
31-12-2019	120	1.5	50	15	3	25

## JITF ESIPL CETP SITARGANJ LTD.

## Chemical Consumption For the Month of Jan-2020

Date	Lime (Kg/Day)	Poly Anionic (Kg/Day)	Ferric Alum (Kg/Day)	Ion Exchange Coagulant INDFLOC 2392 (Kg/Day)	Jeggary (Kg/Day)	Poly Cationic (Kg/Day)
01-01-2020	240	2.5	160		10	3.5
02-01-2020	340	4	240		20	0
03-01-2020	200	3	140		10	0
04-01-2020	280	2.5	300		20	0
05-01-2020	340	3.5	240		20	0
06-01-2020	280	3.5	160		10	0
07-01-2020	120	4	80		0	5
08-01-2020	80	2.5	60		0	7.5
09-01-2020	80	3.5	60		0	5.5
10-01-2020	120	5	80		0	6
11-01-2020	160	4	120		0	5.5
12-01-2020	80	2.5	40		0	6
13-01-2020	120	3	60		0	5
14-01-2020	80	2.5	60		0	6
15-01-2020	100	2.5	80		0	5
16-01-2020	150	3	80		0	6
17-01-2020	80	2.5	60		0	5
18-01-2020	250	2.5	140		0	4
19-01-2020	200	3	180		0	5
20-01-2020	200	4	160		0	4
21-01-2020	150	2.5	100	30	20	3
22-01-2020	200	2	150	30	30	1
23-01-2020	150	0.5		40	30	4
24-01-2020	280	1		40	30	5
25-01-2020	250	0.5		80	30	6
26-01-2020	300	0.8		100	30	6
27-01-2020	500	0.5		110	40	5
28-01-2020	240	0.5		50	10	2
29-01-2020	100	0.5		50	10	2
30-01-2020	160	0.6		50	10	2
31-01-2020	140	0.4		50	10	2



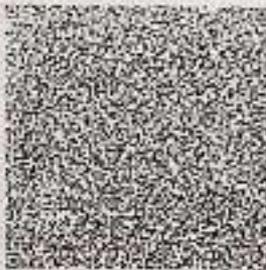
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## INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

## e-Stamp

Certificate No. : IN-DL37675212511474M  
 Certificate Issued Date : 25-Mar-2014 05:16 PM  
 Account Reference : IMPACC (IV)/ dl724603/ DELHI/ DL-DLH  
 Unique Doc. Reference : SUBIN-DL72460372619548537412M  
 Purchased by : JINDAL ITF LTD  
 Description of Document : Article Others  
 Property Description : Not Applicable  
 Consideration Price (Rs.) : 0  
 (Zero)  
 First Party : JITF ESIPL CETP SITARGANJ LTD  
 Second Party : Not Applicable  
 Stamp Duty Paid By : JITF ESIPL CETP SITARGANJ LTD  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



Please write or type below this line.....

AGREEMENT

JWIL/SI/CS/13158/PH

THIS "AGREEMENT" made on this 28<sup>th</sup> day of March' 2014 at New Delhi

BETWEEN

M/s. JITF ESIPL CETP (Sitarganj) Limited, a Company incorporated under the Companies Act, 1956 having its registered office at JITF Centre, 28, Shivaji Marg, New Delhi, 110 015 and Plant located at Plot No.U-3, Sector Phase III, ELDECO SIDCBI, Industrial Park, Sitarganj, Distt. U.S. Nagar, Uttarakhand- 262405, which expression

For Bharat Oil &amp; Waste Management Ltd.



*Ramrajain*  
 Director

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found original  
 [Signature]

shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and assigns and represented by duly authorized Sh. Nagendra Verma of the FIRST PART

A N D

M/s. Bharat Oil & Waste Management Ltd. (BOWML), a company registered under the Companies Act, 1956 having its registered office at B-5, GF, East of Kailash, New Delhi - 110065 and Hazardous Waste Treatment Storage Disposal facility at Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, Uttarakhand and together with Bharat Oil Company (India) Regd. (BOC) a partnership firm with HW Incineration facility at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, UP, which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and assigns and represented by duly authorized Director, Mr. Naresh Manglani, of the "SECOND PART".

WHEREAS BOWML has set up an engineered common facility at Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, Uttarakhand to treat, store and dispose of hazardous waste (hereinafter referred as "Hazardous Waste") as per the guidelines under the Environment (Protection) Act, 1986 (for short 'the Act') and the notifications issued there under from time to time under the Hazardous Wastes (Management Handling & Transboundary Movement) Rules, 2008 as amended ('the Rules'). BOWML is authorized by Uttarakhand Environment Protection and Pollution Control Board (hereinafter called as 'BOWML Authorization') for lifting of Hazardous Wastes for management and handling and safe disposal. BOC has setup an engineered common facility at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, UP to treat, store and dispose of hazardous waste (hereinafter referred as "Hazardous Waste") as per the guidelines under the Act and the notifications issued there under from time to time, under the Rules. BOC is authorized by UP Pollution Control Board.

AND WHEREAS FIRST PART is engaged, inter alia, in providing services of collection, handling, treatment and disposal of industrial effluent/ discharge generated by the Industrial Estate Occupant within the Industrial Park ("Services") at its Plant located at Plot No.U-3, Sector Phase III, ELDECO SIDCUL Industrial Park, Sitarganj, Distt. U.S.Nagar (Uttarakhand) - 262405, among other places, at the addresses mentioned above and whereas during the said manufacturing process, different types of wastes are generated, including the hazardous waste.

AND WHEREAS FIRST PART desires that the hazardous waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed off, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization. A list of hazardous wastes and the tentative quantity, which would be generated at the FIRST PART's production unit at Plot No.U-3, Sector Phase III, ELDECO SIDCUL Industrial Park, Sitarganj, Distt. U.S.Nagar Uttarakhand-262405, India is enclosed herewith marked as 'Annexure-A'.



For Bharat Oil & Waste Management Ltd. Page 2 of 12

*Naresh Manglani*  
Director

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AND WHEREAS SECOND PART has represented and assured to FIRST PART that at its facility at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, UP and other TSDF at Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, Uttarakhand is capable of handling the hazardous wastes generated at the FIRST PART's aforesaid Common Effluent Treatment plant.

AND WHEREAS FIRST PART, has agreed to avail the services for treating hazardous wastes at its facility at its above named facility.

NOW, THEREFORE, THOSE PRESENT WITNESSED AND IT IS HEREBY DECLARED AND AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

01. The Scope of services to be provided by SECOND PART is limited to, treat, store and dispose of hazardous waste of FIRST PART.
02. FIRST PART will deliver the hazardous wastes under intimation to SECOND PART Plant located at Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, Uttarakhand-247664. FIRST PART shall ensure that hazardous wastes must be packed in proper & leak proof container.
03. SECOND PART shall at all times comply with all the provisions of the Hazardous Wastes (Management Handling & Transboundary Movement) Rules, 2008 as amended.
04. SECOND PART shall indemnify and keep indemnified FIRST PART after taking out HW from the premises, in cases of non-compliance of statutory norms on the part of SECOND PART.
05. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for lifting, as it is a Common Facility catering to diverse Wastes. SECOND PART shall follow Ministry of Environment & Forests, Central Pollution Control Board and UPPCB guidelines, future amendments, and latest disposal technologies.
06. FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/ spillage of the material, during transit to SECOND PART Plant. Container arranged by FIRST PART shall be of metallic/ PVC/ HDPE and kept at the storage place under cover. Container's weight will also be added on the total Hazardous Waste and these are not on returnable basis.
07. FIRST PART will provide special Material Handling Equipment to lift and load the containers at the FIRST PART's premises, free of charges in the vehicles for transportation.
08. FIRST PART has mandatory obligations to provide the entire process details which leads to generation of Hazardous Waste to SECOND PART for the purpose of determining the Waste Characteristics and to decide parameters for comprehensive analysis. However, it is specifically agreed between the parties



For Bharat Oil & Waste Management Ltd.

Page 3 of 12

*Srinivas*  
Director

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that the process details provided by FIRST PART shall be kept confidential and SECOND PART shall not disclose it to any third party without the FIRST PART's prior written consent. This clause shall survive for a period of 5 years after the determination of this Agreement for any reason whatsoever.

09. FIRST PART has mandatory obligation to declare Hazardous Waste Quantities on annual/ monthly basis as per the Hazardous Wastes (Management Handling & Transboundary Movement) Rules, 2008 as amended and conform to a set schedule of waste disposal to SECOND PART facility. If FIRST PART fails to provide this information at the time of execution of this Agreement or within 60 days from date of execution hereof whichever is later, this Agreement shall be void at the option of SECOND PART.
10. FIRST PART shall provide Comprehensive Laboratory Analysis Report from CPCB approved laboratories of each type of Hazardous Waste twice a year (once every 6 months) on identified parameters as discussed with SECOND PART. SECOND PART shall also analyze the Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results, FIRST PART may send its samples to a mutually agreed third party at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the hazardous waste characteristics, manufacturing process or change in product mix etc. Reports must be provided to SECOND PART prior to scheduling pickup of hazardous waste. Reports shall be sent via electronic mail as well as by courier to SECOND PART.
11. The Comprehensive Analysis Report shall determine the disposal pathway based on the waste characteristics and as per waste acceptance criteria given to the FIRST PART and any other condition/ solution that would help in safe disposal of hazardous waste. Disposal pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base user charges. The base user charges are defined in Annexure-B attached to this agreement.
12. FIRST PART will pay an amount of Rs.1,00,000/- (Rupees One Lac) only to SECOND PART towards 'Life time Membership Deposit' which will be applicable for a minimum period of 5 (Five) years from the date of signing of the Agreement. This deposit will be refunded after the expiry of the period of 5 years (five years) by the Second Party only after adjusting all dues from the FIRST PART. No financial charges or interest is applicable on the membership deposit collected by SECOND PART.
13. FIRST PART will maintain documentation and provide details of hazardous wastes as follows:
  - a) provide details of wastes on the storage container as per Form 12 of Hazardous Waste (Management Handling & Transboundary Movement) Rules 2008 as amended from time to time.
  - b) provide details about the hazardous wastes and its characteristics regarding presence of explosive/ ignitable/ corrosive/ toxic/ odor compounds in the



For Bharat Oil & Waste Management Ltd Page 4 of 12

*[Signature]*  
Director

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- transport manifest Form 13- as per Hazardous Waste (Management Handling & Transboundary Movement) Rules 2008, as amended.
- c) TREM CARD Form 11 of Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 as amended, to the transporter of the hazardous waste.
14. Forms can be provided by SECOND PART at cost or to be printed by the FIRST PART as per the format given by SECOND PART or as per Hazardous Wastes (Management Handling & Transboundary Movement) Rules, 2008 as amended.
  15. If FIRST PART provides any false information/ declaration or withholding information (related to Schedule - V of the Rules) any time during the term of this Agreement, all liabilities of hazardous wastes during transportation, handling, treatment, disposal, including post disposal period, shall remain vested as the responsibility of FIRST PART. otherwise under normal circumstances, all such liabilities shall remain vested as the responsibility of the SECOND PART.
  16. The charges for lifting, treatment, storage, disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART as per Annexure - A & B.
  17. FIRST PART shall make payment for waste management services to SECOND PART as per the User Charges and other terms and conditions as per payment terms outlined in Annexure - A & B.
  18. FIRST PART is responsible to segregate/ store/ accumulate/ fill/ load the hazardous waste in the container provided by FIRST PART in a neat and proper manner and also, the container area should be accessible by SECOND PART vehicle, to come and lift the waste. The Transporter/ SECOND PART reserves the right to reject lifting of hazardous waste spilled over the ground and container whose exteriors are soiled by hazardous waste spillage.
  19. In case, for any reason, if SECOND PART vehicle is sent back without giving the hazardous waste, even after being requisitioned by FIRST PART, FIRST PART will have to pay the actual transport charges for that trip assuming 10 (Ten) MT of Waste.
  20. FIRST PART shall at all times comply with all the provisions of the Act and Rules from time to time in force and the guidelines issued from time to time regarding handling of waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of FIRST PART committing any breach of the terms of this clause of the Agreement, FIRST PART shall indemnify.
  21. The FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought



For Bharat Oil & Waste Management Ltd.

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*[Signature]*  
Director

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- against or sustained or incurred by SECOND PART and paid arising from or as a result of such breach committed by FIRST PART in that behalf.
22. This agreement is valid from the date of signing and is valid for a period of 5 years and can be renewed thereafter on similar or revised terms and conditions as may be mutually agreed between the parties.
  23. FIRST PART shall exclusively use SECOND PART during the period of this contract to dispose off all generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period as per rates agreed while the agreement is in force and payments made per agreement terms.
  24. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose off the hazardous -wastes generated by FIRST PART in accordance with Hazardous Wastes (Management Handling & Transboundary Movement) Rules, 2008 as amended and FIRST PART shall not have any liability whatsoever in this regard.
  25. The main mode of disposal shall be stabilization/ treatment followed by direct incineration and ash encapsulation etc. The modes of disposal are dependent on the hazardous wastes characteristics and FIRST PART shall not have any liability whatsoever in this regard.
  26. The User Charges are subject to annual revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index - All India) and once in a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel cost viz., Power Tariff, Change in Disposal Technologies/ method, wage hike etc. to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
  27. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/ refuses to pay the bills/ dues as per the payment terms as mentioned in Annexure - A & B. Notice period of maximum 15 days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, FIRST PART shall be liable to pay interest @ 18% per annum and may also result in cancellation of Membership termination of this Agreement. Repeated defaults and violation of payment terms will result in forfeiture of Membership Deposit.
  28. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
  29. Notwithstanding anything contained herein, neither Party hereto shall be liable for damages or to have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Party, including but not limited to, acts of God, fire, floods, extreme drought, riots, work



stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the waste or continuing domestic or international problems such as wars or insurrections.

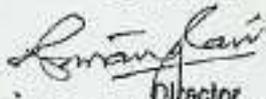
30. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, signed/ entered into by and between the parties hereto.
31. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
32. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
33. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.
34. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future law, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
35. Either party shall have the right to terminate the agreement in the event of violation of any of the terms and conditions as agreed upon in this Agreement upon giving 30 days written notice to the other party.
36. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of hazardous wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of labour.
37. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
38. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure - A & B hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator mutually appointed by the parties and the Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996. The arbitration proceedings shall be



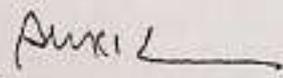
conducted in English and the Arbitration shall take place at New Delhi only. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

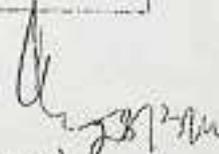
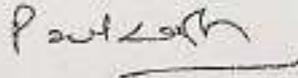
39. Subject to clause 38, FIRST PART and SECOND PART mutually agree that the courts of Delhi alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this 28 date of March 2014 at New Delhi.

For JTF ESIPL CETP (SITARGANJ) Ltd.	For Bharat Oil & Waste Management Ltd. For Bharat Oil Company (India) Regd. For Bharat Oil & Waste Management Ltd.
	
By Authorized Signatory	By its Director
(Nagendra Verma) (FIRST PART)	( <sup>Part</sup> Manish Manglani) (SECOND PART)

Witness:

1.   
(Navin Kumar)
2.   
(ALOK KUMAR)

1.   
(Mohinder Singh)  
GM
2. 

ANNEXURE - A**Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 28 March 2014.

Category - A

1. **USED OIL** ( \_\_\_\_\_ Barrels /annum) - Rs.600/- (Rupees Six hundred only) per barrel of 220 liters capacity
2. **Hazardous Empty Barrels 220 liters** (Approx. \_\_\_ Barrels/month) - Rs.110/- (Rupees One hundred ten only) per barrel.
  - (i) Quoted Rates are inclusive of all taxes;
  - (ii) without water & sludge and for fully filled drums.
  - (iii) Used/Waste Oil should conform to the specification of Schedule - V of the Hazardous Waste (Management Handling & Transboundary Movement) Rules 2008.

**01. USER CHARGES:** FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART.

Category - (B)

SECOND PART will bill to FIRST PART a minimum of Rs.4,000/- (Rupees Four Thousand only) for each quarter even if there is no lifting. Charges as detailed below will be applicable on actual basis in case the lifting of material exceeds 200 kgs during the quarter.

The invoice will be generated either on the first day of the beginning of financial quarter (for previous quarter) or on the date the waste is collected and disposed to SECOND PART and due payable in 7 days. FIRST PART agrees to pay the invoice promptly by due date.

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Approx Qty	Second Part Rates
1.	ETP Sludge		Rs.24/- (Twenty four) per kg
	Waste Oil Soaked Cloth, Cotton		Rs.24/- (Twenty four) per kg
2.	Waste, Used Hand Gloves, etc		
3.	E-Waste		Rs.24/- (Twenty four) per kg
4.	Used Air/Oil Filters		Rs.38/- (Thirty eight) each
5.	Hazardous Empty small containers		Rs.24/- (Twenty four) per kg
6.	Used Oil less than 200 liters qty		Rs.24/- (Twenty four) per kg



02 TERMS & CONDITIONS:a) Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste (treatment and secured landfill waste disposal only) quantities disposed. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste.

b) FIRST PART will deliver the Hazardous Wastes under intimation to SECOND PART Plant located at Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, Uttarakhand India. FIRST PART shall ensure that Hazardous Wastes must be packed in proper & leak proof container.c) Transportation Cost: Transportation cost shall be paid by FIRST PART to SECOND PART Mauza Mukimpur, Roorkee TSDF. Round-trip Per trip charges to FIRST PART location for upto 2 MT waste is Rs.5800/- (Rupees Five Thousand eight hundred only), thereafter for additional MT the transport charges will be Rs.1000/- (Rupees One Thousand only) per MT. The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.d) Require the density of the waste is greater than 1.1 MT/m<sup>3</sup>. If density is lower than pro-rated increase in transport cost per % decrease in density as the lighter waste occupies more volume while carrying less weight.e) Truck Detention Charge: A maximum of 2 hrs is allowed for transport vehicle/truck to be held up at the FIRST PART premises. Beyond that Rs.350/- (Rupees Three hundred fifty only) per hour detention is charged by SECOND PART and Bill to FIRST PART.

Loading Cost: (Optional, Applicable when SECOND PART service is used)

f) Loading cost shall be borne by the FIRST PART. FIRST PART shall provide forklift free of cost for loading of hazardous waste, if required. SECOND PART labor charge is Rs.1,000/- (for two labor), if SECOND PART is asked to arrange loading.f) For Category (A) Payment shall be made by SECOND PART in favour of JTF ESIPL CETP (SITARGANJ) LTD within a week of receipt of FIRST PART Invoice.g) For Category (B) FIRST PART shall make the payment in favour of Bharat Oil & Waste Management Ltd. within a week of receipt of SECOND PART Invoice, towards the Disposal Charges of above Hazardous Wastes. If FIRST PART fails to pay in settlement of the Invoice, FIRST PART shall be liable to pay interest @ 18% per annum.h) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

For Bharat Oil &amp; Waste Management Ltd.

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*Smita Singh*  
Director

Page 10 of 12

- i) A firm purchase order may be sent by FIRST PART in favor of Bharat Oil & Waste Management Ltd. for the total amount.
- j) There shall be no other goods other than mentioned in this Annexure or as per test report(s) provided by FIRST PART attached with this Annexure and Agreement. If FIRST PART sends goods which are not as agreed upon or are unlawful, controlled substance or can not be disposed by SECOND PART then the same shall be returned back to FIRST PART. SECOND PART will not invoice the disposal charge, full transport, handling fee will be invoiced and payable FIRST PART in such cases.

For JTF ESIPL CETP (SITARGANJ) Ltd.



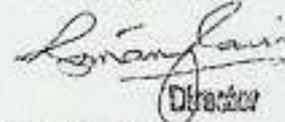
By its Authorized Signatory

(FIRST PART)

For Bharat Oil & Waste Management Ltd.

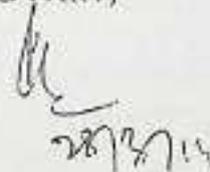
For Bharat Oil Company (India) Regd.

For Bharat Oil & Waste Management Ltd.



By its Director

(SECOND PART)



ANNEXURE - B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 28 March 2014.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs7,500/- (Rupees Seven thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax (extra). FIRST PART can / may use a Government Recognized or MoEF approved 3<sup>rd</sup> party laboratory and provide test reports to the TSDF, which are conducted within the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per HW (M&H), 2008 Rules and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For JTF ES/PL CETP (SITARGANJ) Ltd.



By its Authorized Signatory

(FIRST PART)

For Bharat Oil & Waste Management Ltd.

For Bharat Oil Company (India) Regd.

For Bharat Oil & Waste Management Ltd.

By its Director

(SECOND PART)



FORM 10  
[See rule 19 (1)]

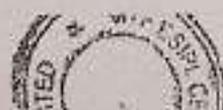
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## MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.:

25642

1 Occupier's Name & Mailing Address (including Phone No. and email)			
2 Sender's Authorization No.			
3 Manifest Document No.	71319		
4 Transporter's Name & Address (including Phone No. and email)	hind Road Line Roorkee		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UA07T 7108		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) RL E-18, Site-IV, Sanibabad Industrial Area, Ghaziabad, UP-201010 Tel : 0120-4157224, e-mail sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Makimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel : 06874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(i) 1456/UPPCB/Ghaziabad/UPPCBRO/HMMWGHAZIABAD2016 Valid upto: 03/03/2023 (ii) AWH-38258 Valid upto: 31/03/2023	(iii) 1433/UPPCB/KanpurDehat/UPPCBRO/HMMWKANPUR DEHAT2016 Valid upto: 30/03/2023	
10 Waste Description	Oil ETP Sludge		
11 Total Quantity No. of Containers	3230 K.G m <sup>3</sup> or MT Nos		
12 Physical Form	(Solid/Semi-Solid/Sudge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE Typed Name & Stamp: Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, and labeled, and are in all respects in proper condition for transport according to applicable national government regulations.		
	Month	Day	Year
	03	07	20
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp: Signature:	Month	Day	Year
	03	07	20
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp: Signature:	Month	Day	Year





FORM 10

[See rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.:

Copy for SPCB  
32267

Occupier's Name & Mailing Address  
(including Phone No. and email)

M/s JTF ESIP (SETP) Limited  
Educo Gidcol Industrial Park Ltd.  
Plot No. U-3, Sector Phase-III  
Surajpur, Distt. Unnao Singh Nagar  
Uttarakhand Pin No. 262407

Sender's Authorization No.

Manifest Document No.

Transporter's Name & Address  
(including Phone No. and email)

H-17/10/19  
Hind Road Lines  
Rudrapur (U.K.)  
(Truck / Tanker / Special Vehicle)

Type of Vehicle

Transporter's Registration

Vehicle Registration No.

PB 11 CL-7134

Receiver's Name & Mailing Address  
(including Phone No. and email)

(I) BHARAT OIL COMPANY (I) REG  
E-13, Site-IV, Sahibabad Industrial Area,  
Ghaziabad, UP-201010 Tel: 0120-4167024  
e-mail: sales@bharatoil.com

(II) BHARAT OIL & WASTE MANAGEMENT LTD.  
Mauza Mukimpur, Roorkee-Lakhnar Road,  
Roorkee - 247664 UK, Tel: 08874207554  
e-mail: sales@bharatoil.com

(III) BHARAT OIL & WASTE MANAGEMENT LTD.  
Plot # 672, Sikandra Road, NH-2, Kumbhe Village,  
Tehsil Akbarpur, Kanpur Dehat, UP, Tel: 0512-2265290  
e-mail: sales@bharatoil.com

Receiver's Authorization No.

UPEP/CO/Con-B-84/2018/548 Valid upto: 31/03/2023

(I) 1460/UPEP/CO/Ghaziabad/UPPCBRO/JHWM/GHAZIABAD/2018 Valid upto: 03/05/2023

(III) 1463/UPEP/CO/KanpurDehat/UPPCBRO/JHWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023

Waste Description

E.T.P Sludge - 9490 kg

Weight/Quantity of Containers

Total - 9490 kg m<sup>3</sup> or MT  
Nos.

Physical Form

(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)

Special Handling Instructions & Additional Information

Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.

SHIPPER'S CERTIFICATE

Name & Stamp:



I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.

Month	Day	Year
10	17	2019

Receiver's Acknowledgement of Receipt of Waste

Name & Stamp: Signature:



Signature: [Handwritten Signature]

Month	Day	Year
10	17	2019

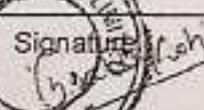
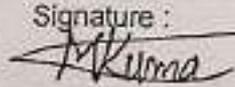
Receiver's Certificate for Receipt of Hazardous and Other Waste

Name & Stamp: Signature:

Month	Day	Year

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 35015

Occupier's Name & Mailing Address including Phone No. and email)			
Sender's Authorization No.			
Manifest Document No.			
Transporter's Name & Address including Phone No. and email)		H-06/01/20 Hind Road Lines Rudrapur (U.K.) (Truck / Tanker / Special Vehicle)	
Type of Vehicle			
Transporter's Registration			
Vehicle Registration No.		UK17CA-2666	
Receiver's Name & Mailing Address including Phone No. and email)		(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area Ghaziabad, UP-201010 Tel : 0120-4167924, e-mail:sales@bharatoil.com	
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247564 UK, Tel : 08874207664 e-mail:sales@bharatoil.com		(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 372 Sikandra Road, NH-2, Kumbhari Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com	
Receiver's Authorization No.		(I) 1416/UPPCB/Ghaziabad/UPPCBRO/JHMM/DHAZIABAD/2018 Valid upto: 03/05/2023	
(II) UPPCB/HO/Con-B-24/2018/548 Valid upto: 31/03/2023		(III) 1403/UPPCB/Kanpur Dehat/UPPCBRO/JHMM/KANPUR DEHAT/2018 Valid upto: 30/04/2023	
Waste Description		D E.T.P Sludge-10150 Kg	
Total Quantity		.....m <sup>3</sup> or MT	
No. of Containers		..... Nos.	
Physical Form		(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)	
Special Handling Instructions & Additional Information		Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.	
SENDER'S CERTIFICATE		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.	
Typed Name & Stamp :		Signature :  	
Transporter's Acknowledgement of Receipt of Waste		Month Day Year 01 06 2020	
Typed Name & Stamp :		Signature :  	
Receiver's Certificate of Receipt of Hazardous and Other Waste		Month Day Year 01 06 2020	
Typed Name & Stamp :		Signature : Month Day Year	